



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO 269 OF 2024

WITH

ORIGINAL APPLICATION NO 121 OF 2024

IN THE MATTER OF:

SANAVVAR

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT

WITH

SYED ALI ABBAS

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 3,  
UTTAR PRADESH POLLUTION CONTROL BOARD IN  
COMPLIANCE OF ORDER DATED 17.04.2025.

I, Geetesh Chandra, aged about 47 years, S/o Shri Radhe Shyam Chandra presently posted as the Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Muzaffarnagar, U.P. do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That by mean of the present applications the applicants have raised the grievance against Paper Mills and ELT Plant (End of Life Tyre Plants) located at Jansath Road, Muzaffarnagar, Uttar Pradesh are causing air and water pollution and violating the environmental norms.

PREMA TYAGI  
NOTARY  
MUZAFFARNAGAR

22 JUL 2025

- 3. That by considering that similar issue involved in both the matters this Hon'ble Tribunal has tagged the matters and vide its order dated 17.04.2025 was pleased to direct the UPPCB to inspect all the industries and verify their compliance status and submit its report.
- 4. That in compliance of the said order the officials of the UPPCB on different dates have undertaken the inspection of the sites of the units in question.

A copy of the detailed inspection reports along with the compliance status are collectively being annexed herewith as Annexure No.-R3/1.

- 5. That the present response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.



*[Signature]*  
DEPONENT

VERIFICATION:

Verified at Muzaffarnagar on this the 22nd day of July, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
DEPONENT

*Greesh Chandra*

the deponent  
was identified by  
I have satisfied myself in examining the  
deponent who deposes to the contents  
of affidavit which has been filed out and  
obtained by me in the deponent Fee...  
charged Rs...  
NOTARY (DIST. MUZAFFARNAGAR)

PREERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

22 JUL 2025 61

Identified by  
*[Signature]*

**STATUS REPORT IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL (NGT) ORDER DATED 17.04.2025 IN ORIGINAL APPLICATION NO. 269/2024 SANAVVAR VS STATE OF UP and SAYED ALI ABBAS VS STATE OF UP IN in O.A 121/2024**

### **BACKGROUND**

Hon'ble National Green Tribunal considered Suo Motto on basis of a letter petition dated 16.09.2023 sent by Sanavvar S/o Shamim, resident of village Sikheda, Muzaffarnagar. The complaint was regarding air pollution caused by emission of gases being emitted by certain industrial units. The industries included 05 paper industries, 08 Tyre Pyrolysis units, 01 Slaughter House and 01 Food Processing Unit.

Hon'ble Tribunal vide order dated 21.05.2024 constituted joint committee of CPCB, UPPCB and District Administration to inspect the industrial units mentioned in the complaint and submit detailed factual report . Reports of the Joint Committee were filed vide emails dated 22.04.2024 and 08.11.2024 in O.A. No. 121/2024 and vide email dated 03.08.2024 in O.A. No. 269/2024 respectively. The detailed status of all the industrial units along with the action taken by Board against the non- compliant industrial units was submitted by Regional Officer, UPPCB, Muzaffarnagar through its affidavit dated 14.09.2024.

After taking cognizance of the report submitted by UPPCB, directions were issued by Hon'ble Tribunal 17.10.2024 directing UPPCB to verify the facts stated by the concerned industries in their replies and submit a report accordingly. Regional Officer, UPPCB submitted affidavit dated 19.11.2014 in compliance to the order dated 17.10.2024 passed by Hon'ble Tribunal including details of status of action taken by UPPCB against the industries which were found non-compliant along with verification report of

industries which had submitted replies to Hon'ble Tribunal. In addition of this, Mr. Rahul Khurana, Advocate was appointed as Amicus Curiae vide order dated 05.08.2024 in O.A. No. 269/2024. Amicus Curiae inspected the industries mentioned in this O.A and submitted his report dated 16.12.2024. Affidavit dated 16.12.2024 was also filed by respondent no.3 UPPCB in O.A. No. 269/2024 mentioning that all the violations found by Amicus Curiae during inspection was rectified and submitted photographs of each violation found in report of Amicus Curiae.

**Order dated 17.04.2025 issued by Hon'ble Tribunal, New Delhi**

Hon'ble NGT in its order dated 17.12.2024 directed that :-

*".....6. Respondent No. 3- UPPCB is directed to inspect all the industries and verify their compliance status and submit report at least one week before the next date of hearing fixed.*

*7. List on 24.07.2025 for further consideration. ...."*

**Compliance of the directions dated 17.04.2025 issued by Hon'ble Tribunal**

In compliance to the direction issued by Hon'ble Tribunal, inspection of the said units has been conducted by the Regional Office, UPPCB, Muzaffarnagar. The compliance and the factual report of each unit is as follows :

**1. M/s Al-Noor Exports. 09<sup>th</sup> KM, Village Shernagar, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203**

01.	Name of the Industry	M/s Al-Noor Exports
02.	Address/Tel	09 <sup>th</sup> KM, Village Shernagar, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203
03.	Date of Inspection	16.07.2025
04.	Name & Designation of Industry representative	No authorized representative present
05.	Products/By-products/Process	Frozen Buffalo Meat, MBM, Tallow
06.	Production Capacity	Slaughtering of Buffaloes 600 Nos./Day
07.	Raw material & their consumption	Live Buffaloes
08.	Sector (Govt./Pvt./Co-op)	Private
<b>Remarks</b>		
The unit had already been issued closure order dated 24.05.2024 by UPPCB for finding non – compliance under Water (Prevention and Control of Pollution) Act 1974. The closure order is still effective, Unit is completely closed in compliance of the orders,		

**Photographs taken during the inspection**



*(Signature)*  
**(Sandhya Sharma)**  
 Junior Engineer

*(Signature)*  
**(Raja Gupta)**  
 Junior Engineer

*(Signature)*  
**(Kunwar Santosh Kumar)**  
 Asstt. Env. Engineer

*(Signature)*  
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**2. M/s Shakti Kraft and Tissues Pvt. Ltd., 9<sup>th</sup> Km Jansath Road, Muzaffarnagar 251001 (formerly known as M/s Kirti Paper Mill).**

01.	Name of the Industry	M/s Shakti Kraft and Tissues Pvt. Ltd.
02.	Address/Tel	9 <sup>th</sup> Km Jansath Road, Muzaffarnagar 251001 (Formerly known as M/s Kirti Paper Mill)
03.	Date of Inspection	16.07.2025
04.	Operational status	Non-Operational since 14.03.2025
05.	Name & Designation of Industry representative	Mr. Atulya Kaushik, G.M. Plant
06.	Products/By-products/Process	Kraft Paper (Waste Paper Based)
07.	Production Capacity	150 MT/Day
08.	Raw material & their consumption	Waste Paper 180 MT/Day
<b>Information pertaining to Water Pollution</b>		
9.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	350 KLD
	Domestic	5 KLD
10.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 01.05.2027
11.	Waste water generation (KL/Day)	
	Industrial	Unit is based on Zero Liquid Discharge System
	Domestic	2 KLD
12.	Waste water Treatment Facility	
	Industrial	ETP Installed
	Domestic	Disposed through Septic Tank

13.	Details of ETP with unit wise detail	Collection Tank, Hill Screen, Sedicell. Unit has installed 360° PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
14.	Quality of effluent being discharged	At the time of inspection, unit found non-operational, due to which process effluent not generated.
15.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process.
16.	Consent Status	CCA granted upto 31.12.2029
17.	Treated effluent storage facility	NA
<b>Information pertaining to Air Pollution</b>		
18.	Source of Air Pollution	Boiler- 14TPH (Turbine- 2.25 MW (01 no.))
19.	Details of fuel and its consumption	Low Sulphur Coal/Biomass 100 MTD
20.	Details of Air Pollution Control Systems and Stack detail	Multi Cyclone type Dust Collector followed by Wet Scrubber Stack Height : 32 meter high from ground level
21.	Operational Status of APCS	Non-operation due to industry closed since 14.03.2025
22.	Consent Status	CCA granted upto 31.12.2029
23.	Fly Ash Details	Fly ash generated – 4 MT/Day (Approx) Unit Has an agreement with the brick kiln Namely M/s Roshan Brick Supply Jolly Road Muzaffarnagar for disposal of ash used for brick making and filling in Low lying area. (Annexure-1).

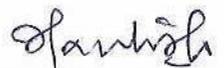
24.	Status of Hazardous Waste Authorization	Industry has valid Hazardous waste Authorization from UPPCB Valid upto 23/03/2028, having agreement with TSDF M/s Sheetala Waste Management Project Sikandrabad, Bulandshahar. A copy of latest Form-10 is attached herewith as <b>Annexure-2</b> .
25.	Overall Compliance Status	Industry has been non-operational since 14.03.2025. The intimation letter for shutting down the plant is annexed herewith as <b>Annexure-3</b> .

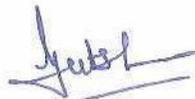
Photographs Taken During the Inspection



  
(Sandhya Sharma)  
Junior Engineer

  
(Raja Gupta)  
Junior Engineer

  
(Kunwar Santosh Kumar)  
Asstt. Env. Engineer

  
R/o

3. M/s KK Duplex & Paper Mills Pvt. Ltd., 08<sup>th</sup> Km Jansath Road, Muzaffarnagar, Uttar Pradesh-251001

01.	Name of the Industry	M/s KK Duplex & Paper Mills Pvt. Ltd.
02.	Address/Tel	08 <sup>th</sup> Km Jansath Road, Muzaffarnagar, Uttar Pradesh-251001
03.	Date of Inspection	09.07.2025
04.	Operational status	Operational
05.	Products/By-products/Process	Kraft Paper/Duplex Board
06.	Production Capacity	200 MT/Day (Waste Paper Based)
07.	Raw material & their consumption	Waste Paper 240 MT/Day
<b>Information pertaining to Water Pollution</b>		
08.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	425 KLD
	Domestic	10 KLD
09.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 13.03.2026
10.	Waste water generation (KL/Day)	
	Industrial	Unit is based on Zero Liquid Discharge System
	Domestic	6 KLD
11.	Waste water Treatment Facility	
	Industrial	ETP Installed
	Domestic	Disposed through Septic Tank

12.	Details of ETP with unit wise detail	Equalization Tank, Sedicell, Tube Settler-1, Aeration Tank, Tube Settler-2, Secondary Clarifier, Spray Filter. Unit has also installed 360° PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
13.	Quality of effluent being discharged	At the time of inspection, unit found complying on ZLD System. No industrial effluent found discharge outside the premises of industry and effluent was being found recycled in process.
14.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process after fibre recovery.
15.	Consent Status	CCA Granted which is valid upto 31.12.2027
16.	Treated effluent storage facility	NA
<b>Information pertaining to Air Pollution</b>		
17.	Source of Air Pollution	Boiler- 22 TPH (01 no.) & Turbine-3 MW (01 no.)
18.	Details of fuel and its consumption	RDF/Biomass/Low Sulphur Coal 300 MT/Day
19.	Details of Air Pollution Control Systems and Stack detail	SNCR Technology followed by Bag Filter Stack Height : 30 meter high from ground level
20.	Operational Status of APCS	Operational
21.	Consent Status	CCA Granted valid upto 31.12.2027
22.	Quality of emission being emitted through stack	Industry has provided Stack Monitoring Report dated 21.04.2025 of NABL Approved Lab ( <b>Annexure-4</b> ). As per the monitoring report, the specific parameters are found within the limit.

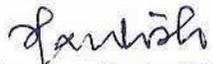
		The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stack, which is connected to CPCB and UPPCB Server.
23.	Fly Ash Details	<p>Fly ash generated – 8.0 MTD (Approx.)</p> <p>Unit Has an agreement with the brick kiln Namely M/s Rameez Brick Field, Vill. Sikhera, Tehsil Jansath, Muzaffarnagar for disposal of ash used for brick making. (Annexure-5).</p> <p>Mode of Transportation (covered/not covered) :- Covered</p> <p>Land with specific Khasra no details where ash is being disposed :- Khasra No. 222, 224, Rameez Brick Field, Vill. Sikhera, Tehsil Jansath, Muzaffarnagar Area of Land : 1.012 Ha.</p>
24.	Status of Hazardous Waste Authorization	Industry has valid Hazardous waste Authorization from UPPCB Valid upto 29/08/2027, having agreement with TSDF M/s Sheetala waste Management Project Sikandrabad, Bulandshahar. A copy of latest Form-10 is attached herewith as Annexure-6.
25.	Status of EPR registration certificate	Industry has applied for registration certificate for recycling or processing of plastic waste on EPR portal, which is under consideration. The last EPR Registration was valid till 29.05.2025, which is annexed as Annexure-7.
26.	<b>Overall Compliance Status</b>	<b>Complying</b>

Photographs Taken During the Inspection



  
(Sandhya Sharma)  
Junior Engineer

  
(Raja Gupta)  
Junior Engineer

  
(Kunwar Santosh Kumar)  
Asstt. Env. Engineer

  
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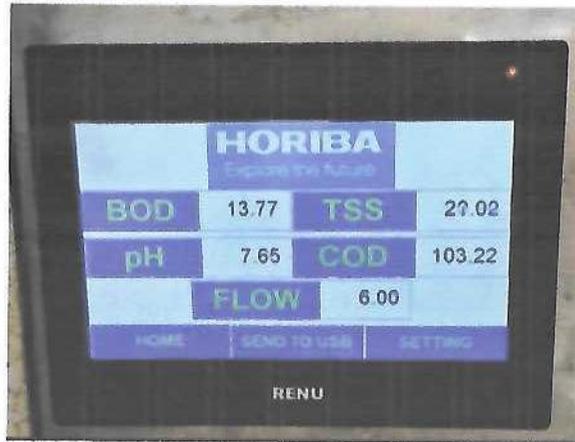
4. M/s Orient Board & Paper Mills, 09<sup>th</sup> Km, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203

01.	Name of the Industry	M/s Orient Board & Paper Mills
02.	Address/Tel	09 <sup>th</sup> Km, Jansath Road, Muzaffarnagar, Uttar Pradesh-251203
03.	Date of Inspection	09.07.2025
04.	Name & Designation of Industry representative	Mr. Anant Tyagi, Director
05.	Products/By-products/Process	Kraft Paper and Board, Poster Paper and Light grams Kraft Papers/Tissue Paper
06.	Production Capacity	Kraft Paper and Board 110 MT/Day Poster Paper and Light grams Kraft Papers/Tissue Paper 80 MT/Day
07.	Raw material & their consumption	Waste Paper 240 MT/Day
<b>Information pertaining to Water Pollution</b>		
08.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	660 KLD
	Domestic	5 KLD
09.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 30.03.2027
10.	Waste water generation (KL/Day)	
	Industrial	450 KLD
	Domestic	3 KLD
11.	Waste water Treatment Facility	
	Industrial	ETP Installed
	Domestic	Disposed through Septic Tank
12.	Details of ETP with unit wise detail	Equalization Tank, Hill Screen, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multigrade Filter, Micron Filter, Sludge Drying Beds etc.

		Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during inspection.
13.	<b>Quality of effluent being discharged</b>	Sample from outlet of ETP was collected and analysed at UPPCB Laboratory Muzaffarnagar. The parameters were found within the prescribed limits ( <b>Annexure-8</b> ).
14.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process and remaining discharged through Dhandhera Drain which meets River Kali West and then River Hindon.
15.	Consent Status	CCA valid upto 31.12.2028
16.	Treated effluent storage facility	NA
<b>Information pertaining to Air Pollution</b>		
17.	Source of Air Pollution	Boiler-18 TPH (01 no.) and Turbine 1.25 MW (01 No.)
18.	Details of fuel and its consumption	RDF 250 MT/Day, Biomass Fuel/Low Sulphur Coal 75 MT/Day
19.	Details of Air Pollution Control Systems and Stack detail	Multi Toned Cyclone, Dry Pulse Jet Type Filter followed by Wet Scrubber  Stack Height : 45 meter high from ground level
20.	Operational Status of APCS	Operational
21.	Consent Status	CCA valid upto 31.12.2028
22.	Quality of emission being emitted through stack	Industry has provided Stack Monitoring Report dated 28.06.2025 of NABL Approved Lab ( <b>Annexure-9</b> ). As per the monitoring report, the specific parameters are found within the limit.  The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stack, which is connected to CPCB and UPPCB Server.
23.	Fly Ash Details	Fly ash generated – 7.5 MT/Day (Approx.) Industry is disposing the fly ash on low lying areas which is then compacted and covered

		by sand and grass. During brick kilns operation, the unit also disposes fly ash to them for brick making. Mode of Transportation (covered/not covered) :- Covered
24.	Hazardous Waste Authorization Management	Industry has valid Hazardous waste Authorization from UPPCB Valid upto 29/08/2027 having agreement with TSDF M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat. A copy of latest Form-10 is attached herewith as <b>Annexure-10</b> .
25.	Status of EPR registration certificate	Industry has valid registration on EPR portal valid till 03.09.2025 ( <b>Annexure-11</b> )
26.	<b>Overall Compliance Status</b>	<b>Complying</b>

Photographs Taken During the Inspection



*(Signature)*  
**(Sandhya Sharma)**  
Junior Engineer

*(Signature)*  
**(Raja Gupta)**  
Junior Engineer

*(Signature)*  
**(Kunwar Santosh Kumar)**  
Asstt. Env. Engineer

*(Signature)*  
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## 5. M/s Disha Industries Pvt. Ltd., Vill. Sikhreda, Jolly Road, Muzaffarnagar, Uttar Pradesh

01.	Name of the Industry	M/s Disha Industries Pvt. Ltd., Vill. Sikhreda, Jolly Road, Muzaffarnagar
02.	Address/Tel	Vill. Sikhreda, Jolly Road, Muzaffarnagar
03.	Date of Inspection	16.07.2025
04.	Name & Designation of Industry representative	Mr. Karan Swaroop, Director
05.	Products/By-products/Process	Kraft Paper
06.	Production Capacity	300 MT/Day
07.	Raw material & their consumption	Waste Paper
<b>Information pertaining to Water Pollution</b>		
08.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	530 KLD
	Domestic	5 KLD
09.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 18.08.2026
10.	Waste water generation (KL/Day)	Unit is based on Zero Liquid Discharge System
	Industrial	2 KLD
	Domestic	
11.	Waste water Treatment Facility	ETP Installed
	Industrial	Disposed through Septic Tank
	Domestic	
12.	Details of ETP with unit wise detail/dimension	Hill Screen, Equalization Tank, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Dual Media Filter, Sludge Drying Beds etc.

		Unit has installed 360° PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
13.	Quality of effluent being discharged	Found complying on ZLD System
14.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process.
15.	Consent Status (Water)	CCA valid upto 31.12.2025
16.	Treated effluent storage facility	NA
<b>Information pertaining to Air Pollution</b>		
17.	Source of Air Pollution	Boiler- 40 TPH (01 No.) and Turbine 1.0 MW (01 No.)
18.	Details of fuel and its consumption	RDF 400 MT/Day
19.	Details of Air Pollution Control Systems and Stack detail	Multi-cyclone, Lime Scrubber followed by Bag Filter Stack height : 40 meter high from Ground Level
20.	Operational Status of APCS	Operational
21.	Consent of status (Air)	CCA valid upto 31.12.2025
22.	Quality of emission being emitted through stack	Industry has provided Stack Monitoring Report dated 30.05.2025 of NABL Approved Lab ( <b>Annexure-12</b> ). As per the monitoring report, the specific parameters are found within the limit. The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stack, which is connected to CPCB and UPPCB Server.
23.	Fly Ash Details	Fly ash generated – 5.2 MT/Day (Approx.) Unit has an agreement with the brick kiln Namely M/s Roshan Brick Supply Jolly Road Muzaffarnagar for disposal of ash used for brick making and filling in Low lying area. ( <b>Annexure-13</b> ).

		Mode of Transportation (covered/not covered) :- Covered
24.	Hazardous Waste Authorization Management	Industry has valid Hazardous waste Authorization from UPPCB Valid upto 29/01/2026 having agreement with TSDF M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat. A copy of latest Form-10 is attached herewith as Annexure-14.
25.	Status of EPR registration certificate	Industry has valid registration on EPR portal valid till 25.07.2025 (Annexure-15)
26.	Overall Compliance Status	Complying

Photographs Taken During the Inspection



*(Signature)*  
**(Sandhya Sharma)**  
 Junior Engineer

*(Signature)*  
**(Raja Gupta)**  
 Junior Engineer

*(Signature)*  
**(Kunwar Santosh Kumar)**  
 Asstt. Env. Engineer

*(Signature)*  
 Pro

## 6. M/s Gulshan Polyols Ltd., 9th Km. Jansath Road, Muzaffarnagar (U.P)

01.	Name of the Industry	M/s Gulshan Polyols Ltd.
02.	Address/Tel	9th Km. Jansath Road, Muzaffarnagar (U.P)
03.	Date of Inspection	14.07.2025
04.	Name & Designation of Industry representative	Mr. Anand Sharma, Manager
05.	Products/By-products/Process	Precipitated Calcium Carbonate Activated Calcium Carbonate Ground Calcium Carbonate
06.	Production Capacity	Precipitated Calcium Carbonate – 4200 MT/Month Activated Calcium Carbonate – 1800 MT/Month Ground Calcium Carbonate – 1950 MT/Month
07.	Raw material & their consumption	Lime Stone 7750 MT/Month
<b>Information pertaining to Water Pollution</b>		
08.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	1595 KLD
	Domestic	30 KLD
09.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	The unit has 02 valid NOCs from UPGWD for abstraction of Fresh water 504 KLD and 1125 KLD which is valid upto 05.06.2025 and 12.05.2027 respectively.
10.	Waste water generation (KL/Day)	
	Industrial	1350 KLD

	Domestic	25 KLD
11.	Waste water Treatment Facility Industrial Domestic	ETP Installed Disposed through Septic Tank
12.	Details of ETP with unit wise detail/dimension	Equalization Tank, Buffer Tank, Anaerobic Digester, Clarifier-1, Anoxic Tank, Clarifier-2, Aeration Tank-1, Aeration Tank-2, Clarifier-3, Treated Water Collection Tank, Sand Filter, Activated Carbon Filter, Sludge Drying Beds etc. Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during inspection.
13.	Quality of effluent being discharged	Sample from outlet of ETP was collected and analysed at UPPCB Laboratory Muzaffarnagar. The parameters were found within the prescribed limits (Annexure-16).
14.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in cooling tower and remaining discharged through Dhandhera Drain which meets River Kali West and then River Hindon.
15.	Consent Status (Water)	CCA valid upto 31.12.2027
16.	Treated effluent storage facility	NA
<b>Information pertaining to Air Pollution</b>		
17.	Source of Air Pollution	Boiler-24 TPH (01 No.) with Turbine 2.75 MW (01 No.), 20 TPH (01 No.) with Turbine 2.0 MW
18.	Details of fuel and its consumption	Coal 325 MT/Day OR Rice Husk/Biomass 375 MT/Day

19.	Details of Air Pollution Control Systems and Stack detail	<p><b>For 24 TPH Boiler : ESP</b></p> <p><b>For 20 TPH Boiler : ESP</b></p> <p>Stack height : Common Stack for both boilers having 65 meter high from Ground Level</p>
20.	Operational status of APCS	Operational
21.	Consent of status (Air)	CCA valid upto 31.12.2027
22.	Quality of emission being emitted through stack	<p>Industry has provided Stack Monitoring Report dated 17.06.2025 of NABL Approved Lab (<b>Annexure-17</b>). As per the monitoring report, the specific parameters are found within the limit.</p> <p>The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stack, which is connected to CPCB and UPPCB Server.</p>
23.	Fly Ash Details	<p>Fly ash generated – 16.5 MT/Day (Approx.)</p> <p>Industry has an agreement with M/s Malwa Trading Co., Muzaffarnagar for disposal of ash in various Cement Plants (<b>Annexure-18</b>).</p> <p>Mode of Transportation (covered/not covered) :- Covered</p>
24.	ETP Sludge Disposal Management	Industry is disposing its ETP sludge as Organic Manure through various Farmers. Copy of Invoices is attached herewith as <b>Annexure-19</b> .
25.	<b>Overall Compliance Status</b>	<b>Complying</b>

Photographs Taken During the Inspection



*(Signature)*  
**(Sandhya Sharma)**  
Junior Engineer

*(Signature)*  
**(Raja Gupta)**  
Junior Engineer

*(Signature)*  
**(Kunwar Santosh Kumar)**  
Asstt. Env. Engineer

*(Signature)*  
Ro

## 7. M/s Mahalaxmi Paper Mills, Muzaffarnagar, Uttar Pradesh-251203.

01.	Name of the Industry	M/s Mahalaxmi Paper Mills
02.	Address/Tel	Jansath Road, Muzaffarnagar
03.	Date of Inspection	10.07.2025
04.	Name & Designation of Industry representative	Mr. Anubhav Garg, Director
05.	Products/By-products/Process	Kraft Paper
06.	Production Capacity	200 MT/Day (Waste Paper Based)
07.	Raw material & their consumption	Waste Paper
<b>Information pertaining to Water Pollution</b>		
08.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	280 KLD
	Domestic	5 KLD
09.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 27.08.2026
10.	Waste water generation (KL/Day)	
	Industrial	Unit is based on Zero Liquid Discharge System
	Domestic	2 KLD
11.	Waste water Treatment Facility	
	Industrial	ETP Installed
	Domestic	Disposed through Septic Tank
12.	Details of ETP with unit wise detail	Equalization Tank, Save All, Hill Screen, Primary Clarifier, Aeration Tank-2 Nos., Secondary Clarifier, Multigrade Filter etc.

		Unit has installed 360° PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
13.	Quality of effluent being discharged	Found complying on ZLD System
14.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process.
15.	Consent Status	CCA granted upto 31.12.2028
16.	Treated effluent storage facility	NA
<b>Information pertaining to Air Pollution</b>		
17.	Source of Air Pollution	Boiler-18 TPH (01 no.) & Turbine-0.425 MW (01 no.)
18.	Details of fuel and its consumption	RDF/Biomass/Agriculture Refuse and Pellets/Briquettes/Low Sulphur Coal 250 MT/Day
19.	Details of Air Pollution Control Systems and Stack detail	Dry Scrubber, Lime Dosing followed by Bag Filter  Stack Height – 35 Mtr. high from ground level
20.	Operational Status of APCS	Operational
21.	Consent Status	CCA granted upto 31.12.2028
22.	Quality of emission being emitted through stack	Industry has provided Stack Monitoring Report dated 25.06.2025 of NABL Approved Lab ( <b>Annexure-20</b> ). As per the monitoring report, the specific parameters are found within the limit.  The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stack, which is connected to CPCB and UPPCB Server.
23.	Fly Ash Details	Fly ash generated – 13.0 MT/Day (Approx.)  Unit has an agreement with the brick kiln Namely M/s Raj Brick Supply, Vill. Khampur, Muzaffarnagar for disposal of ash used for brick making and filling in Low lying area. ( <b>Annexure-21</b> ).

		Mode of Transportation (covered/not covered) :- Covered
24.	Hazardous Waste Authorization Management	Industry has valid Hazardous waste Authorization from UPPCB Valid upto 02/10/2027, having agreement with TSDF M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat. A copy of latest Form-10 is attached herewith as <b>Annexure-22</b> .
25.	Status of EPR registration certificate	Industry has valid registration on EPR portal valid till 03.09.2025 ( <b>Annexure-23</b> )
26.	<b>Overall Compliance Status</b>	<b>Complying</b>

Photographs Taken During the Inspection



*(Signature)*  
**(Sandhya Sharma)**  
 Junior Engineer

*(Signature)*  
**(Raja Gupta)**  
 Junior Engineer

*(Signature)*  
**(Kunwar Santosh Kumar)**  
 Asstt. Env. Engineer

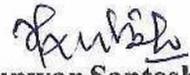
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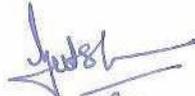
## 8. M/s Saras Paper Mill, Muzaffarnagar

01.	Name of the Industry	M/s Saras Paper Mill, Muzaffarnagar
02.	Address/Tel	Muzaffarnagar
03.	Date of Inspection	Industry does not exist.

  
 (Sandhya Sharma)  
 Junior Engineer

  
 (Raja Gupta)  
 Junior Engineer

  
 (Kunwar Santosh Kumar)  
 Asstt. Env. Engineer

  
 Ro

Inspection of 02 added industries in present O.A. vide Hon'ble NGT order dated 21.11.2024 (As Respondent No. 20 and 21)

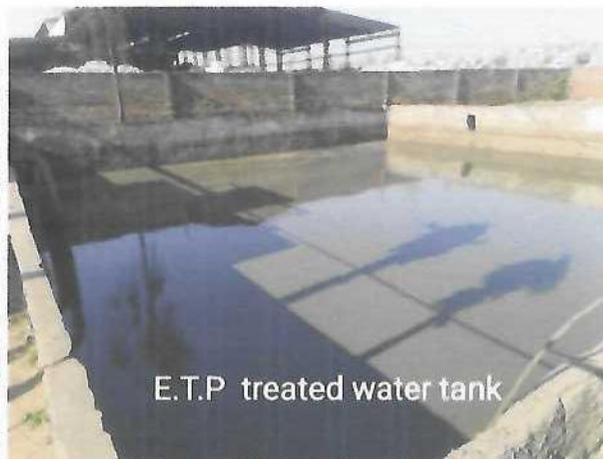
1. M/s Hanumant Paper Mills Pvt. Ltd., 8.5 Km. Jansath Road, Vill. Shernagar, Muzaffarnagar

01.	Name of the Industry	M/s Hanumant Paper Mills Pvt. Ltd.
02.	Address/Tel	8.5 Km. Jansath Road, Vill. Shernagar, Muzaffarnagar
03.	Date of Inspection	10.07.2025
04.	Name & Designation of Industry representative	Mr. Anuj Sharma, Plant Incharge
05.	Products/By-products/Process	Kraft Paper
06.	Production Capacity	150 MT/Day (Waste Paper Based)
07.	Raw material & their consumption	Waste Paper
<b>Information pertaining to Water Pollution</b>		
08.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	345 KLD
	Domestic	5 KLD
09.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 28.08.2027
10.	Waste water generation (KL/Day)	
	Industrial	Unit is based on Zero Liquid Discharge System
	Domestic	3 KLD
11.	Waste water Treatment Facility	
	Industrial	ETP Installed
	Domestic	Disposed through Septic Tank
12.	Details of ETP with unit wise detail/dimension	Sedicell, Primary Clarifier, Secondary Clarifier, Decanter.

		Unit has installed 360° PTZ camera in ETP area which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of ZLD compliance.
13.	Quality of effluent being discharged	Found complying on ZLD System
14.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process.
15.	Consent Status	CCA granted upto 31.12.2027
16.	Treated effluent storage facility	NA
<b>Information pertaining to Air Pollution</b>		
17.	Source of Air Pollution	Boiler- 10 TPH (01 no.)
18.	Details of fuel and its consumption	Biomass 100 MTD
19.	Details of Air Pollution Control Systems and Stack detail	Multi Cyclone type Dust Collector followed by Wet Scrubber Stack Height : 30 meter high from ground level
20.	Operational Status of APCS	Operational
21.	Consent Status	CCA granted upto 31.12.2027
22.	Quality of emission being emitted through stack	Industry has provided Stack Monitoring Report dated 02.07.2025 of NABL Approved Lab ( <b>Annexure-24</b> ). As per the monitoring report, the specific parameters are found within the limit. The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stack, which is connected to CPCB and UPPCB Server.
23.	Fly Ash Details	Fly ash generated – 2.8 MT/Day (Approx) Unit is disposing the fly ash on low lying areas which is then compacted and covered by sand and grass. During brick kilns operation, the unit also disposes fly ash to them for

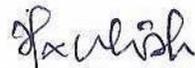
		brick making. Mode of Transportation (covered/not covered) :- Covered
24.	Hazardous Waste Authorization Management	Industry has valid Hazardous waste Authorization from UPPCB Valid upto 02/10/2027, having agreement with TSDF M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat. A copy of latest Form-10 is attached herewith as <b>Annexure-25</b> .
25.	Status of Process Waste	The plastic waste generated by the units has been supplied to M/s K.K. Duplex & Board Mills, Jansath Road, Muzaffarnagar for use in a Waste to Energy plant Boiler. A copy of plastic supply agreement between both of the units is attached herewith as <b>Annexure-26</b> .
26.	<b>Overall Compliance Status</b>	<b>Complying</b>

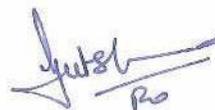
Photographs Taken During the Inspection



  
(Sandhya Sharma)  
Junior Engineer

  
(Raja Gupta)  
Junior Engineer

  
(Kunwar Santosh Kumar)  
Asstt. Env. Engineer

  
Ro

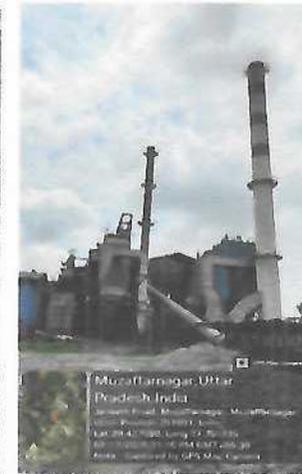
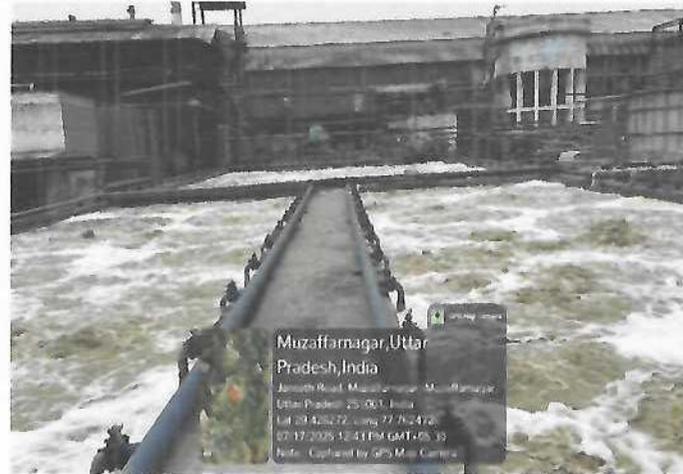
2. M/s Genus Paper & Board Ltd., 8<sup>th</sup> Km. Jansath Road, Muzaffarnagar

01.	Name of the Industry	M/s Genus Paper & Board Ltd.
02.	Address/Tel	8 <sup>th</sup> Km. Jansath Road, Muzaffarnagar
03.	Date of Inspection	14.07.2025
04.	Name & Designation of Industry representative	Mr. Kuldeep Kamboj, HR & Admin.
05.	Products/By-products/Process	White paper/Kraft Paper/Cup stock or Board (Unit-1) Kraft Paper & Duplex Board (Unit-2)
06.	Production Capacity	White paper/Kraft Paper/Cup stock or Board (Unit-1) 225 MT/Day White paper/Kraft Paper/Cup stock or Board (Unit-2) 525 MT/Day
07.	Raw material & their consumption	<u>For Unit-1</u> Waste paper/Dry (readymade) pulp-318 MT/day <u>For Unit-2</u> Waste paper/Dry (readymade) pulp-618 MT/day
<b>Information pertaining to Water Pollution</b>		
08.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	4470 KLD
	Domestic	30 KLD
09.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Industry have 07 individual NOCs for abstraction of fresh water from Ground Water Department. The validity of 05 NOCs upto 31.12.2026 and other 02 is valid upto 19.02.2028.
10.	Waste water generation (KL/Day)	
	Industrial	3400 KLD
	Domestic	23 KLD

11.	Waste water Treatment Facility Industrial Domestic	ETP Installed STP Installed (25 KLD)
12.	Details of ETP with unit wise detail/dimension	Effluent from Unit-1 - Collection tank – Sedicell (treated effluent recycled to Paper Machine & Pulp mill) - Equalization tank (common) - Primary Clarifier (common) – Aeration tank-1 – Secondary Clarifier (common)– PSF (Common)– ACF(common)  Effluent from Unit-2 - Collection tank – Jhonson Screen – Hill Screen – MCH (Mega Cell) –Equalization tank (common) - Primary Clarifier (common) - Aeration tank-2 – Secondary clarifier (common) PSF (Common)– ACF(common) -  Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during inspection.
13.	Quality of effluent being discharged	Sample from outlet of ETP was collected and analysed at UPPCB Laboratory Muzaffarnagar. The parameters were found within the prescribed limits (Annexure-27).
14.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent recycled in process and remaining discharged through Dhandhera Drain which meets River Kali West and then River Hindon ultimately.
15.	Consent Status (Water)	CCA for Unit -1 is valid upto 31.12.2027 CCA for Unit - 2 is valid upto 31.12.2026
16.	Treated effluent storage facility	NA
<b>Information pertaining to Air Pollution</b>		
17.	Source of Air Pollution	Unit-1 (Boiler 55 TPH with Turbine of 6.0 MW)

		Unit-2 (Boiler 34 TPH with Turbine of 9.4 MW) <b>Not Operational</b>
18.	Details of fuel and its consumption	Rice Husk, Bagasse and Coal – 350 MT/Day
19.	Details of Air Pollution Control Systems and Stack detail	Electrostatic Precipitator (ESP) with 55 TPH boiler, Stack Height 55 M. from G.L. Electrostatic Precipitator (ESP) with 34 TPH boiler, Stack Height 45 M. from G.L.
20.	Operational Status of APCS	APCS Operational of 55 TPH Boiler (34 TPH Boiler found not operational)
21.	Consent of status (Air)	CCA for Unit -1 is valid upto 31.12.2027 CCA for Unit - 2 is valid upto 31.12.2026
22.	Quality of emission being emitted through stack	Industry has provided Stack Monitoring Report dated 09.06.2025 of NABL Approved Lab ( <b>Annexure-28</b> ). As per the monitoring report, the specific parameters are found within the limit.  The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stack, which is connected to CPCB and UPPCB Server.
23.	Fly Ash Details	Fly ash generated – 40 MT/Day (Approx.)  Unit is utilizing a part of fly ash for landfilling within its own premises and remaining are sent to Doiwala and Dehradun for manufacturing of smart bricks from fly ash.  Mode of Transportation (covered/not covered) :- Covered
24.	Hazardous Waste Authorization Management	CCA for Unit -1 is valid upto 31.12.2027, CCA for Unit - 2 is valid upto 31.12.2026, and having a common agreement with TSDF M/s Bharat Oil & Waste Management Ltd., Kanpur Dehat. A copy of latest Form-10 is attached herewith as <b>Annexure-29</b> .
25.	Status of EPR registration certificate	Industry has valid registration on EPR portal valid till 28.04.2026 ( <b>Annexure-30</b> )
26.	<b>Overall Compliance Status</b>	<b>Complying</b>

Photographs Taken During the Inspection



*Sandhya Sharma*  
**(Sandhya Sharma)**  
Junior Engineer

*Raja Gupta*  
**(Raja Gupta)**  
Junior Engineer

*Kunwar Santosh Kumar*  
**(Kunwar Santosh Kumar)**  
Asstt. Env. Engineer

*Santosh Kumar*  
Ro

M/s Shri Jee Reclaiming, 5<sup>th</sup> Km. Meerapur **1593**, Vill. Salarpur, Tehsil-Jansath, Muzaffarnagar

1.	Name and address of the unit	M/s Shri Jee Reclaiming Mills PVT LTD, 5 <sup>th</sup> Km. Meerapur Road, Vill. Salarpur, Tehsil-Jansath, Muzaffarnagar.
2.	Operational Status during inspection	During inspection unit was found non-operational.
3	a) Date of Inspection	16.07.2025
	b) Name & Designation of Inspecting Officers	Kunwar Santosh Kumar; A.E.E. Raja Gupta; J.E. Sandhya Sharma; J.E.
4.	Raw Material with quantity	Waste Tyre- 20 T/Day
5.	Production Capacity with quantity	Pyrolysis Oil- 6.0 T/Day
6.	By-Product with quantity	Steel Wire- 3.0 T/Day Carbon Black- 5.0 T/Day
<b>Water Consumption and Effluent Generation details</b>		
7.	Water Source & Consumption (KL/Day) <ul style="list-style-type: none"> <li>• Domestic</li> <li>• Industrial (Cooling &amp; Scrubbing )</li> <li>• Plantation</li> </ul>	Ground water– 5 KLD ( No. of Borewell-01) 1.0 KLD 3.0 KLD 1.0 KLD
8.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First time applied/ Never applied)	The Unit has been registered with UPGWD for ground water extraction ( <b>Annexure-31</b> ).
9.	Waste water generation(KL/Day) <ul style="list-style-type: none"> <li>• Domestic</li> <li>• Industrial</li> </ul>	0.7 KLD Completely recycled in the scrubbing/Cooling process
10.	Waste water treatment facility <ul style="list-style-type: none"> <li>• Domestic</li> <li>• Industrial</li> </ul>	Treated through Septic Tank Treated through ETP of 5.0 KLD
11.	Details of ETP	ETP of 5.0 KLD capacity has been installed to treat pyro-water (mixed oil-water), including following key units:- Collection/Equalization tank, Flash Mixer Tank, Tube Settler Tank, Filter Feed Tank, MGF & ACF, Sludge holding tanks etc.
12.	Quality of Effluent being discharged	All treated effluent is recycled back into the process.

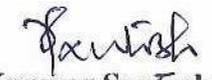
13.	Mode of effluent disposal (Land/River/Drain)	None <b>1594</b>
<b>Air Pollution Sources and Control Systems:</b>		
14.	Source of Air Pollution	02 Nos. of Reactors, each with a capacity of 10 T/Batch
15.	Details of fuel and its consumption	Gas /LSHS – 200 Ltr./Day
16.	Details of Air Pollution Control Systems and Stack details	Each of the 02 reactors equipped with separate a wet scrubber and separate 30 m high stacks from ground level.
17.	Quality of emission being emitted through stack	Unit has submitted a third party stack monitoring report from an accredited laboratory ( <b>Annexure-32</b> ).
18.	Air and Water consent validity	Valid upto 31.07.2027
<b>Hazardous Waste Management Details:</b>		
19.	Unit has HWA or not? If yes, details	Hazardous Waste Authorization has been applied by the unit.
20.	Has unit made an agreement with TSDF? If so, details	Industry has made an agreement with M/s Uttar Pradesh Waste Management Project ( A Division of Re Sustainability Ltd.) on 07.06.2025 and will remain effective for 5 years therefrom ( <b>Annexure-33</b> ).
<b>Compliances observed during inspection</b>		
21.	Treatment of Pyro-water (oil mixed water) through ETP	Unit has installed ETP of 5.0 KLD to treat Pyro-water/ Oil mix water/Oil water emulsion.
22.	Nitrogen purging system as per SOP guideline	PLC based Nitrogen Generator has been installed by the unit.
23.	Replace wood with purge water or pyro gas for initial heating of the reactors	Purge water is being used by the unit for initial heating of the reactors.
24.	Ensure removal of carbon through mechanized system	Installed
25.	PLC for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increase.	Installed
26.	PLC based Gas Detection Sensors along with hooters to indicate any flammable vapour leakages	Installed
27.	Fire Fighting measures	Equipped



28. **Current status of Industry :** The unit has found compliant with standard operating procedure of CPCB.

  
(Sandhya Sharma)  
Junior Engineer

  
(Raja Gupta)  
Junior Engineer

  
(Kunwar Santosh Kumar)  
Asstt. Env. Engineer



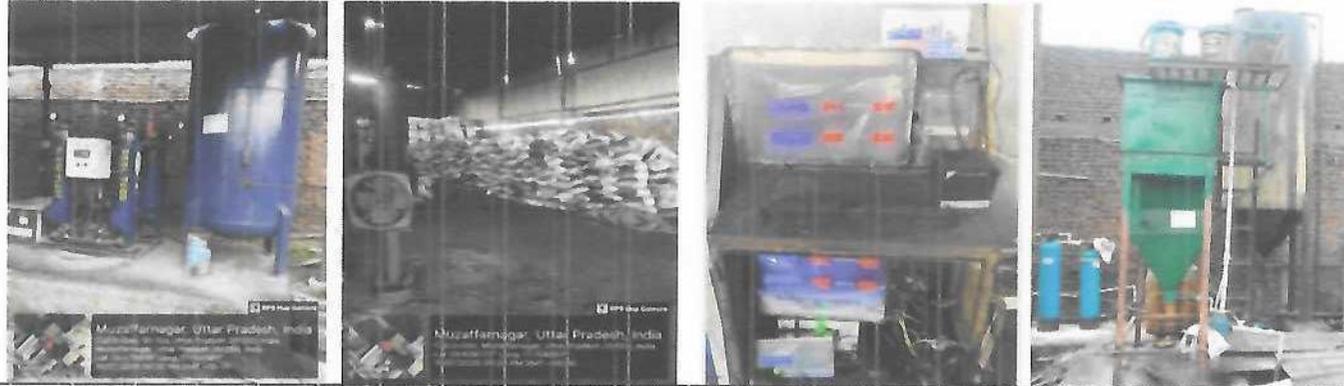
**M/s MMD Green Energy Solution, 7<sup>th</sup> 1596 Jansath Road, Vill. Shernagar, Muzaffarnagar**

1.	Name and address of the unit	M/s MMD Green Energy Solution, 7 <sup>th</sup> Km. Jansath Road, Vill. Shernagar, Muzaffarnagar.
2.	Operational Status during inspection	Operational
3.	a) Date of Inspection	15.07.2025
	b) Name & Designation of Inspecting Officers	Kunwar Santosh Kumar; A.E.E. Raja Gupta; J.E. Sandhya Sharma; J.E.
4.	Raw Material with quantity	Waste Tyre- 20 T/Day
5.	Production Capacity with quantity	Pyrolysis Oil- 10 T/Day
6.	By-Product with quantity	Steel Wire- 3.0 T/Day Carbon Black- 4 T/Day
<b>Water Consumption and Effluent Generation details:</b>		
7.	Water Source & Consumption (KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	Ground water- 3.0 KLD ( No. of Borewell-01) 1.0 KLD 2.0 KLD
8.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First time applied/ Never applied)	The Unit has been registered with UPGWD for ground water extraction ( <b>Annexure-34</b> ).
9.	Waste water generation(KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	0.7 KLD Completely recycled in the scrubbing/Cooling process
10.	Waste water treatment facility • Domestic • Industrial	Treated through septic tank Treated through ETP of 2.0 KLD
11.	Details of ETP	An ETP of 2.0 KLD capacity has been installed to treat pyro-water (mixed oil-water), including following key units:- Screen Chamber, Equalization tank, MBBR Tank, Tube Settler Tank, MGF & ACF, Sludge drying beds etc.
12.	Quality of Effluent being discharged	All treated effluent is recycled back into the process.
13.	Mode of effluent disposal (Land/River/Drain)	None

<b>Air Pollution Sources and Control Systems:</b>		<b>1597</b>
14.	Source of Air Pollution	02 Nos. of Reactors, each with a capacity of 10 T/Batch
15.	Details of fuel and its consumption	LSHS – 200 Ltr./Day
16.	Details of Air Pollution Control Systems and Stack details	Each of the 02 reactors equipped with a separate wet scrubber and Common 30 m high stack from ground level.
17.	Quality of emission being emitted through stack	Unit has submitted a third party stack monitoring report from an accredited laboratory ( <b>Annexure-35</b> ).
18.	Air and Water consent validity	Valid upto 31.07.2027
<b>Hazardous Waste Management Details:</b>		
19.	Unit has HWA or not? If yes, details	Yes, valid till 2028.
20.	Has unit made an agreement with TSDF? If so, details	Industry has made an agreement with M/s Uttar Pradesh Waste Management Project ( A Division of Re Sustainability Ltd.) on 25.07.2024 and will remain effective for 5 years therefrom. ( <b>Annexure-36</b> ).
<b>Compliances observed during inspection</b>		
21.	Treatment of Pyro-water (oil mixed water) through ETP	Unit has installed ETP of 2.0 KLD to treat Pyro-water/ Oil mix water/Oil water emulsion.
22.	Nitrogen purging system as per SOP guideline	PLC based Nitrogen Generator has been installed by the unit.
23.	Replace wood with purge water or pyro gas for initial heating of the reactors	Purge water is being used by the unit for initial heating of the reactors
24.	Ensure removal of carbon through mechanized system	Installed
25.	PLC for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increase.	Installed
26.	PLC based Gas Detection Sensors along with hooters to indicate any flammable vapour leakages	Installed
27.	Fire Fighting measures	Equipped

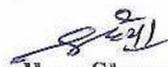
Photographs taken during Inspection

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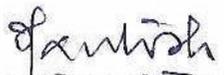


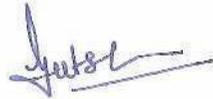
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**Current status of Industry :** The unit has found compliant with standard operating procedure of CPCB.

  
**(Sandhya Sharma)**  
Junior Engineer

  
**(Raja Gupta)**  
Junior Engineer

  
**(Kunwar Santosh Kumar)**  
Asstt. Env. Engineer



**M/s Shri Banke Bihari Enterprises, khasra no. 510, Vill. Salarpur, Jansath Road, Muzaffarnagar**

1.	Name and address of the unit	M/s Shri Banke Bihari Enterprises, khasra no.510, Vill. Salarpur, Jansath Road, Muzaffarnagar.
2.	Operational Status during inspection	Operational
3.	a) Date of Inspection	15.07.2025
	b) Name & Designation of Inspecting Officers	Kunwar Santosh Kumar; A.E.E. Raja Gupta; J.E. Sandhya Sharma; J.E.
4.	Raw Material with quantity	Waste Tyre- 20 T/Day
5.	Production Capacity with quantity	Pyrolysis Oil- 6.0 T/Day
6.	By-Product with quantity	Steel Wire- 2.0 T/Day Carbon Black- 5.0 T/Day
<b>Water Consumption and Effluent Generation details:</b>		
7.	Water Source & Consumption (KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	Ground water– 3.0 KLD ( No. of Borewell-01) 1.0 KLD 2.0 KLD
8.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First time applied/ Never applied)	The Unit has been registered with UPGWD for ground water extraction ( <b>Annexure-37</b> ).
9.	Waste water generation(KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	0.7 KLD Completely recycled in the scrubbing/Cooling process
10.	Waste water treatment facility • Domestic • Industrial	Treated through septic tank Treated through ETP of 3.0 KLD.
11.	Details of ETP	ETP of 3.0 KLD capacity has been installed to treat pyro-water (mixed oil-water), including following key units:- Screen Chamber, Equalization tank, Flash Mixer Tank, Tube Settler Tank, Filter Feed, MGF & ACF, Sludge drying beds etc.
12.	Quality of Effluent being discharged	All treated effluent is recycled back into the process.
13.	Mode of effluent disposal (Land/River/Drain)	None

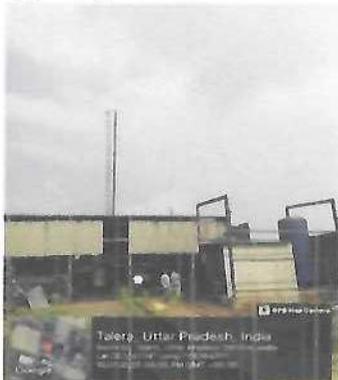
**1600**

<b>Air Pollution Sources and Control Systems:</b>		
14.	Source of Air Pollution	02 Nos. of Reactors, each with a capacity of 10 T/Batch
15.	Details of fuel and its consumption	Gas/LSHS – 250 Ltr./Day
16.	Details of Air Pollution Control Systems and Stack details	Both reactors equipped with a common Wet Scrubber and Common 30 m high stack from ground Level.
17.	Quality of emission being emitted through stack	Unit has submitted a third party stack monitoring report from an accredited laboratory ( <b>Annexure-38</b> ).
18.	Air and Water consent validity	Valid upto 31.07.2028.
<b>Hazardous Waste Management Details:</b>		
19.	Unit has HWA or not? If yes, details	Yes, valid till 2028.
20.	Has unit made an agreement with TSDF? If so, details	Industry has made an agreement with M/s Uttar Pradesh Waste Management Project ( A Division of Re Sustainability Ltd.) on 25.07.2024 and will remain effective for 5 years therefrom. ( <b>Annexure-39</b> ).
<b>Compliances observed during inspection</b>		
21.	Treatment of Pyro-water (oil mixed water) through ETP	Unit has installed ETP of 3.0 KLD to treat Pyro-water/ Oil mix water/Oil water emulsion.
22.	Nitrogen purging system as per SOP guideline	PLC based Nitrogen Generator has been installed by the unit.
23.	Replace wood with purge water or pyro gas for initial heating of the reactors	Purge water is being used by the unit for initial heating of the reactors
24.	Ensure removal of carbon through mechanized system	Installed
25.	PLC for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increase.	Installed
26.	PLC based Gas Detection Sensors along with hooters to indicate any flammable vapour leakages	Installed
27.	Fire Fighting measures	Equipped

**1600**

Photographs taken during Inspection

1601



28. **Current status of Industry :** The unit has found compliant with standard operating procedure of CPCB.

  
(Sandhya Sharma)  
Junior Engineer

  
(Raja Gupta)  
Junior Engineer

  
(Kunwar Santosh Kumar)  
Asstt. Env. Engineer

  
Ro

M/s ASV Reclaiming LLP, Panipat-Khatima Marg, Jansath-Mirapur Road, Vill. Talda, Muzaffarnagar

1.	Name and address of the unit	M/s ASV Reclaiming LLP, Panipat-Khatima Marg, Jansath-Mirapur Road, Vill. Talda, Muzaffarnagar.
2.	Operational Status during inspection	Operational
3.	a) Date of Inspection	15.07.2025
	b) Name & Designation of Inspecting Officers	Kunwar Santosh Kumar; A.E.E. Raja Gupta; J.E. Sandhya Sharma; J.E.
4.	Raw Material with quantity	Waste Tyre- 20 T/Day
5.	Production Capacity with quantity	Pyrolysis Oil- 10 T/Day
6.	By-Product with quantity	Steel Wire- 4.0 T/Day Carbon Black- 4.0 T/Day
<b>Water Consumption and Effluent Generation details:</b>		
7.	Water Source & Consumption (KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	Ground water- 4.0 KLD ( No. of Borewell-01) 2.0 KLD 2.0 KLD
8.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First time applied/ Never applied)	The Unit has been registered with UPGWD for ground water extraction ( <b>Annexure-40</b> ).
9.	Waste water generation(KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	1.5 KLD Completely recycled in the scrubbing/Cooling process
10.	Waste water treatment facility • Domestic • Industrial	Treated through septic tank Treated through ETP 5.0 KLD
11.	Details of ETP	An ETP of 5.0 KLD capacity has been installed to treat pyro-water (mixed oil-water), including following key units:- Screen Chamber, Equalization tank, Flah Mixer Tank, Tube Settler Tank ,Filter Feed, MGF & ACF, Sludge drying beds etc.
12.	Quality of Effluent being discharged	All treated effluent is recycled back into the process.
13.	Mode of effluent disposal (Land/River/Drain)	None
<b>Air Pollution Sources and Control Systems:</b>		
14.	Source of Air Pollution	03 Nos. of Reactors
15.	Details of fuel and its consumption	LSHS – 200 Ltr./Day

16.	Details of Air Pollution Control Systems and Stack details	02 reactors equipped with separate Wet Scrubber and a Common 30 m high stack from ground Level and 01 reactor equipped with a Wet Scrubber and a 30 M high Stack from ground level.
17.	Quality of emission being emitted through stack	Unit has submitted a third party stack monitoring report from an accredited laboratory ( <b>Annexure-41</b> ).
18.	Air and Water consent validity	Valid upto 31.07.2025.
<b>Hazardous Waste Management Details:</b>		
19.	Unit has HWA or not? If yes, details	Yes, valid till 2028.
20.	Has unit made an agreement with TSDF? If so, details	Industry has made an agreement with M/s Sheetla Waste Management Project, Bulandshahr, valid till 06.20.2029 ( <b>Annexure-42</b> ).
<b>Compliances observed during inspection</b>		
21.	Treatment of Pyro-water (oil mixed water) through ETP	Unit has installed ETP of 5.0 KLD to treat Pyro-water/ Oil mix water/Oil water emulsion.
22.	Nitrogen purging system as per SOP guideline	Order has been placed for PLC based Nitrogen Generator by the unit.
23.	Replace wood with purge water or pyro gas for initial heating of the reactors	Purge water is being used by the unit for initial heating of the reactors
24.	Ensure removal of carbon through mechanized system	Installed
25.	PLC for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increase.	Only for 01 reactor
26.	PLC based Gas detection sensor along with hooters to indicate any flammable vapour leakages.	Installed
<b>Action taken against non-compliances found during inspection</b>		
26.	A Show Cause Notice with EC recommendation has been sent to Head Office, Lucknow on dated 15.07.2025 ( <b>Annexure-43</b> ).	
<b>Photographs taken during Inspection</b>		



28. **Current status of Industry :** The unit has found not compliant with Standard Operating Procedure of CPCB. Show Cause recommendation under Air Act 1981 Section 31A has been sent to HO.

*(Signature)*  
 (Sandhya Sharma)  
 Junior Engineer

*(Signature)*  
 (Raja Gupta)  
 Junior Engineer

*(Signature)*  
 (Kunwar Santosh Kumar)  
 Asstt. Env. Engineer

*(Signature)*  
 Ro

**M/s Vinayak Industries, Vill.- Shernagar, 1605 Al-Noor Exports, Jansath Road, Muzaffarnagar**

1.	Name and address of the unit	M/s Vinayak Industries, Vill.- Shernagar, Near Al-Noor Exports, Jansath Road, Muzaffarnagar.
2.	Operational Status during inspection	Closed in compliance of UPPCB Closure order dated 19.11.2024 under Air Act (Annexure-44)
3.	a) Date of Inspection	15.07.2025
	b) Name & Designation of Inspecting Officers	Kunwar Santosh Kumar; A.E.E. Raja Gupta; J.E. Sandhya Sharma; J.E.
4.	Raw Material with quantity	Waste Tyre- 20 T/Day
5.	Production Capacity with quantity	Pyrolysis Oil- 8.0 T/Day
6.	By-Product with quantity	Steel Wire- 3.0 T/Day Carbon Black- 8.0 T/Day
<b>Water Consumption and Effluent Generation details:</b>		
7.	Water Source & Consumption (KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	Ground water- 6.0 KLD ( No. of Borewell-01) 1.0 KLD 5.0 KLD
8.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First time applied/ Never applied)	-
9.	Waste water generation(KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	0.7 KLD --
10.	Waste water treatment facility • Domestic • Industrial	Treated through septic tank Treated through ETP of 5.0 KLD
11.	Details of ETP	An ETP of 5.0 KLD capacity has been installed to treat pyro-water (mixed oil-water), including following key units:- Screen Chamber, Equalization tank, Flash Mixer Tank, Tube Settler Tank, Filter Feed, MGF & ACF, Sludge drying beds etc.
12.	Mode of effluent disposal (Land/River/Drain)	None

<b>Air Pollution Sources and Control Systems:</b>		<b>1606</b>
13.	Source of Air Pollution	02 Nos. of Reactors, each with a capacity of 10 T/Batch
14.	Details of fuel and its consumption	LSHS – 250 Ltr./Day
15.	Details of Air Pollution Control Systems and Stack details	02 reactors equipped with separate Wet Scrubber and a Common 30 m high stack from ground Level.
16.	Air and Water consent validity	Suspended by H.O., UPPCB Lucknow ( <b>Annexure-45</b> )
<b>Hazardous Waste Management Details:</b>		
17.	Unit has HWA or not? If yes, details	Yes, valid till 14.07.2027.
18.	Has unit made an agreement with TSDF? If so, details	Industry has made an agreement with M/s Sheetla Waste Management Project, Bulandshahr, valid till 22.02.2029 ( <b>Annexure-46</b> ).
<b>Compliances observed during inspection</b>		
19.	Treatment of Pyro-water (oil mixed water) through ETP	Unit has installed ETP of 5.0 KLD to treat Pyro-water/ Oil mix water/Oil water emulsion.
20.	Nitrogen purging system as per SOP guideline	Installed
21.	Ensure removal of carbon through mechanized system	Installed
22.	PLC for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increase.	Installed
23.	PLC based Gas Detection Sensors along with hooters to indicate any flammable vapour leakages	Installed
24.	Fire Fighting measures	Equipped

Photographs taken during Inspection

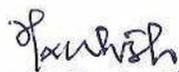
1607

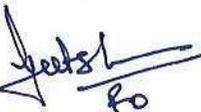


28. **Current status of Industry :** The unit has found closed in compliance of closure order dated 19.11.2024 issued by UPPCB.

  
(Sandhya Sharma)  
Junior Engineer

  
(Raja Gupta)  
Junior Engineer

  
(Kunwar Santosh Kumar)  
Asstt. Env. Engineer

  
Ro

1607

**M/s Ramji Enterprises, Vill.-1608nagar, Jansath Road, Muzaffarnagar**

1.	Name and address of the unit	M/s Ramji Enterprises, Vill.- Shernagar, Jansath Road, Muzaffarnagar
2.	Operational Status during inspection	Closed in compliance of UPPCB Closure Order dated 11.01.2019
3.	Date of Inspection	15.07.2025
	b) Name & Designation of Inspecting Officers	Kunwar Santosh Kumar; A.E.E. Raja Gupta; J.E. Sandhya Sharma; J.E.
4.	Raw Material with quantity	Waste Tyre- 10 T/Day
5.	Production Capacity with quantity	Pyrolysis Oil- 4.0 T/Day
6.	By-Product with quantity	Steel Wire- 1.5 T/Day Carbon Black- 2.0 T/Day
<b>Water Consumption and Effluent Generation details:</b>		
7.	Water Source & Consumption (KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	1.5 KLD --
8.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First time applied/ Never applied)	--
9.	Waste water generation(KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	1.0 KLD --
10.	Waste water treatment facility • Domestic • Industrial	Treated through septic tank --
11.	Details of ETP	--
12.	Quality of Effluent being discharged	--
13.	Mode of effluent disposal (Land/River/Drain)	None
<b>Air Pollution Sources and Control Systems:</b>		
14.	Source of Air Pollution	02 Nos. of Reactors.
15.	Details of fuel and its consumption	LSHS
16.	Details of Air Pollution Control Systems and Stack details	02 reactors equipped with common Wet Scrubber and a Common 30 m high stack from ground Level.
17.	Quality of emission being emitted through stack	--

18.	Air and Water consent validity	Valid upto 31.07.1609
<b>Hazardous Waste Management Details:</b>		
19.	Unit has HWA or not? If yes, details	--
20.	Has unit made an agreement with TSDF? If so, details	--
21.	<b>Current Status of Unit</b>	The unit has been issued closure order vide letter no. H31227/C-3/Air-477/Closure Order/MZN/2019 dated 11.01.2019. The unit was found closed during verification (Annexure-47).

**Photographs taken during Inspection**



*(Handwritten signature)*

(Sandhya Sharma)  
Junior Engineer

*(Handwritten signature)*

(Raja Gupta)  
Junior Engineer

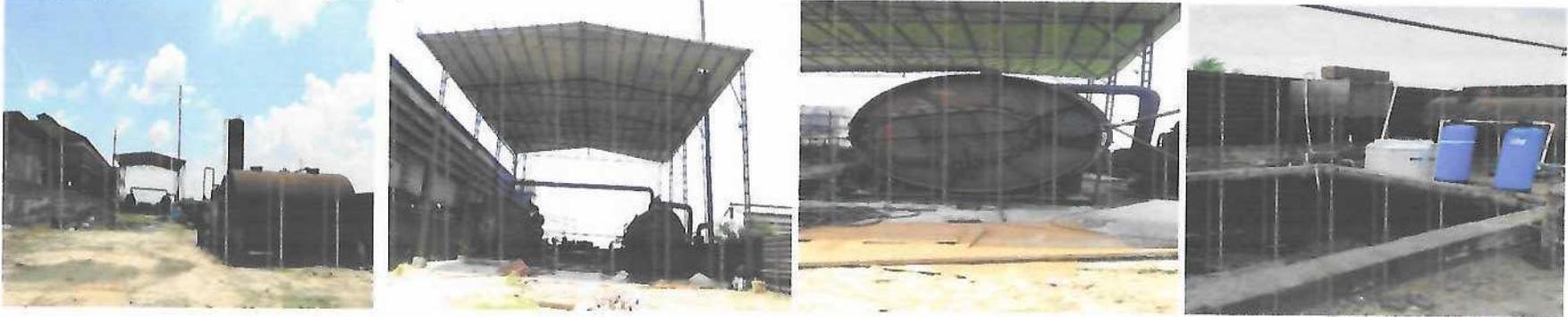
*(Handwritten signature)*

(Kunwar Santosh Kumar)  
Asstt. Env. Engineer

*(Handwritten signature)*  
PO

**M/s Dev Enterprises, Khasra No. 510, Vill.- Salarpur, Meerapur Road, Near Somil Ispat, Muzaffarnagar**

1.	Name and address of the unit	M/s Dev Enterprises, Khasra No. 510, Vill.- Salarpur, Meerapur Road, Near Somil Ispat, Muzaffarnagar
2.	Operational Status during inspection	Non-Operational
3.	Date of Inspection	15.07.2025
	b) Name & Designation of Inspecting Officers	Kunwar Santosh Kumar; A.E.E. Raja Gupta; J.E. Sandhya Sharma; J.E.
4.	Raw Material with quantity	Waste Tyre- 20 T/Day
5.	Production Capacity with quantity	Pyrolysis Oil- 6.0 T/Day
6.	By-Product with quantity	Steel Wire- 3.0 T/Day Carbon Black- 5.0 T/Day
<b>Water Consumption and Effluent Generation details:</b>		
7.	Water Source & Consumption (KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	1.0 KLD 1.0 KLD
8.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First time applied/ Never applied)	The Unit has been registered with UPGWD for ground water extraction ( <b>Annexure-48</b> ).
9.	Waste water generation(KL/Day) • Domestic • Industrial (Cooling & Scrubbing)	0.7 KLD Completely recycled in the scrubbing/Cooling process
10.	Waste water treatment facility • Domestic • Industrial	Treated through septic tank To treat industrial effluent, ETP has been installed.
11.	Details of ETP	---
12.	Quality of Effluent being discharged	---
13.	Mode of effluent disposal (Land/River/Drain)	None
<b>Air Pollution Sources and Control Systems:</b>		
14.	Source of Air Pollution	02 Nos. of Reactors, each with a capacity of 10 T/Batch
15.	Details of fuel and its consumption	LSHS – 200 Ltr./Day
16.	Details of Air Pollution Control Systems	02 reactors equipped with common Wet Scrubber and a Common 30 m high stack from ground

	and Stack details	Level. <b>1611</b>
17.	Quality of emission being emitted through stack	NA
18.	Air and Water consent validity	Valid upto 31.07.2026
<b>Hazardous Waste Management Details:</b>		
19.	Unit has HWA or not? If yes, details	Hazardous Waste Authorization has been applied by the unit.
20.	Has unit made an agreement with TSDF? If so, details	Industry has taken Provisional Membership from M/s Uttar Pradesh Waste Management Project ( A Division of Re Sustainability Ltd.) which is valid till 07.10.2025 (Annexure-49).
21.	<b>Current Status of Unit</b>	The unit was found closed during the joint inspection of the Committee. As per the record, the unit has been closed since long time. As per the recommendation by the joint committee, Regional Officer, UPPCB, Muzaffarnagar vide letter dated 13.12.2024 has issued notice to the industry with the direction not to operate the unit until permission for operation is granted by the Board along with requisite compliances referred in SOP for the tyre pyrolysis plants. The unit was again inspected dated 15.07.2025 by UPPCB to re-verify the status of the unit and the unit was found under maintenance.
<b>Photographs taken during Inspection</b>		
		

*[Signature]*  
Ro

*[Signature]*  
(Sandhya Sharma)  
Junior Engineer

*[Signature]*  
(Raja Gupta)  
Junior Engineer

*[Signature]*  
(Kunwar Santosh Kumar)  
Asstt. Env. Engineer

**M/s A R G Rubber Process Oil Industries, 1612, Vill.- Shernagar, Jansath Road, Muzaffarnagar**

1.	Name and address of the unit	M/s A R G Rubber Process Oil Industries, 9 <sup>th</sup> Km, Vill.- Shernagar, Jansath Road, Muzaffarnagar
2.	Operational Status during inspection	Non-Operational
3.	Date of Inspection	15.07.2025
	b) Name & Designation of Inspecting Officers	Kunwar Santosh Kumar; A.E.E. Raja Gupta; J.E. Sandhya Sharma; J.E.
4.	Raw Material with quantity	Waste Tyre- 10 T/Day
5.	Production Capacity with quantity	Pyrolysis Oil- 5.0 T/Day
6.	By-Product with quantity	Steel Wire- 2.0 T/Day Carbon Black- 3.0 T/Day
<b>Water Consumption and Effluent Generation details:</b>		
7.	Water Source & Consumption (KL/Day) • Domestic • Industrial (Cooling &Scrubbing)	2.0 KLD 1.0 KLD
8.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First time applied/ Never applied)	No information Provided
9.	Waste water generation(KL/Day) • Domestic • Industrial (Cooling &Scrubbing)	1.5 KLD Completely recycled in the scrubbing/Cooling process
10.	Waste water treatment facility • Domestic • Industrial	Treated through septic tank No information Provided
11.	Details of ETP	No information Provided
12.	Quality of Effluent being discharged	No information Provided
13.	Mode of effluent disposal (Land/River/Drain)	None
<b>Air Pollution Sources and Control Systems:</b>		
14.	Source of Air Pollution	01 Nos. of Reactors.
15.	Details of fuel and its consumption	LSHS – 100 Ltr./Day
16.	Details of Air Pollution Control Systems	01 reactors equipped with Wet Scrubber and 30 m high stack from ground Level.

1613

	and Stack details	
17.	Quality of emission being emitted through stack	No information Provided
18.	Air and Water consent validity	Valid upto 31.07.2025

**Hazardous Waste Management Details:**

19.	Unit has HWA or not? If yes, details	Not Applied
20.	Has unit made an agreement with TSDF? If so, details	No information Provided
21.	<b>Current Status of the Unit</b>	Industry closed in compliance of Closure Order issued by UPPCB, Lucknow vide letter dated 13.12.2024. (Annexure-50).

**Photographs taken during Inspection**



*Handwritten signature*  
no

*(Sandhya Sharma)*  
(Sandhya Sharma)  
Junior Engineer

*(Raja Gupta)*  
(Raja Gupta)  
Junior Engineer

*(Kunwar Santosh Kumar)*  
(Kunwar Santosh Kumar)  
Asstt. Env. Engineer

1613

# ROSHAN BRICK SUPPLY

Jolly Road, Dhandera (Muzaffernagar)

Ref. No. :

-: विक्रय अनुबन्ध पत्र :-

Date.....

रोशन ब्रिक सप्लाइ जोली रोड, मुजफ्फरनगर ----- प्रथम पक्ष  
स्वं

शक्ति क्रॉफ्ट सन्ड टिश्चूज जानकठ रोड, मुजफ्फरनगर ----- द्वितीय पक्ष  
अनुबन्ध दिनांक 12-08-2024

1:- यहाँक प्रथम पक्ष , द्वितीय पक्ष से यह समझौता करते हैं कि द्वितीय पक्ष के बाय से उत्सर्जित शेषा द्वितीय पक्ष द्वारा प्रथम पक्ष के भट्टे पर भेजी जायेगी।

2:- यह कि प्रथम पक्ष इस शेषा को शून्य मूल्य पर द्वितीय पक्ष से दिनांक 12-08-2029 से उरीदेगा। यह अनुबन्ध 5 वर्ष दिनांक 12-8-2029 तक के लिए मान्य रहेगा।

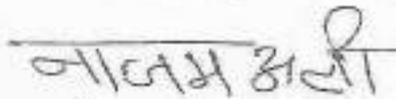
3:- यहाँक प्रथम पक्ष इस बायलर शेषा का उपयोग अपनी पेक्टरी रोशन ब्रिक्स सप्लाइ जो कि जोली रोड मुजफ्फरनगर उ०प्र० में स्थित है, का उपयोग भूमि भराई व बिक्र मैन्यूफैक्चरिंग में करेगा।

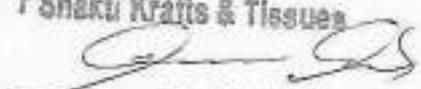
4:- यहाँक बायलर शेषा को उठाने व प्रथम पक्ष के भट्टे तक ले जाने की पूर्ण जिम्मेदारी द्वितीय पक्ष की रहेगी।

अतः यह विक्रय अनुबन्ध लिख दिया गया है ताकि सनद रहे और समय पर व आयु ।

प्रथम पक्ष  
रोशन ब्रिक सप्लाइ

द्वितीय पक्ष  
शक्ति क्रॉफ्ट सन्ड टिश्चूज

  
रोशन लिक्स फिल्ड  
धन्धेड़ा, मुजफ्फरनगर

r Shakti Krafts & Tissues  
  
Prop./Ajlk:Sign.

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

To Be Retained By The Sender After Taking Signature On It From The Transporter And The Rest Of The Five Signed Copies To Be Carried By The Transporter.

Copy 2 (Yellow)

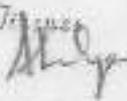
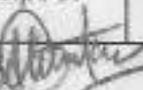
1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	Shakti Kraft & Tissues Janghli Road, Mozaffarnagar 211001		
2.	Sender's Authorisation No. :			
3.	Manifest Document No. :	10001		
4.	Transporter's Name and Address (including Phone No. and E-mail) :	16/05/2025		
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)		
6.	Transporter's Registration No. :			
7.	Vehicle Registration No. :	UP16RT 0376		
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	<b>SHEETALA WASTE MANAGEMENT PROJECT</b> D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643754441   E-mail : swmp@sheetalawaste.com		
9.	Receiver's Authorisation No.:	17443/UPPCB/Bulandshahr(UPPCBRO)/HWM/ BULAND SHAHAR/2020   Dated : 08/01/2021 183555/UPPCB/Bulandshahr(UPPCBRO)/CTO/both/BULANDSHAHAR/2023   Date : 20/05/2023		
10.	Waste Description :	Cotton waste, Waste oil		
11.	Total Quantity No. of Containers :	30kg	55 Ltr	m <sup>3</sup> or MT Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Gly/Tarry/Slurry/Liquid)		
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle		
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
	Name and Stamp:	Signature :	Day	Month
			16	05
15.	Transporter Acknowledgement of Receipt of Wastes			
	Name and Stamp:	Signature :	Day	Month
			16	05
16.	Receiver's certification for receipt of hazardous and other waste			
	Name and Stamp:	Signature :	Day	Month

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

To Be Retained By The Sender After Taking Signature On It From The Transporter And The Rest Of The Five Signed Copies To Be Carried By The Transporter.

Copy 2 (Yellow)

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	Shakti Kraft & Tissues Jansahi Road, Muzaffarnagar, 251001		
2.	Sender's Authorisation No. :	10002	16/05/21	
3.	Manifest Document No. :			
4.	Transporter's Name and Address (including Phone No. and E-mail) :			
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle) ✓		
6.	Transporter's Registration No. :	UP16KT0376		
7.	Vehicle Registration No. :			
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	<b>SHEETALA WASTE MANAGEMENT PROJECT</b> D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9543764441   E-mail : swmp@sheetalawaste.com		
9.	Receiver's Authorisation No. :	13443/UPPCB/Bulandshahr(UPPCBRO)/HWM/ BULAND SHAHAR/2020   Dated : 08/01/2021 183555/UPPCB/Bulandshahr(UPPCBRO)/C/O/buth BULANDSHAHAR/2023   Date : 20/05/2023		
10.	Waste Description :	Empty cartons		
11.	Total Quantity No. of Containers :	2405 .....m <sup>3</sup> or MT .....Nos.		
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle		
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
	Name and Stamp: Signature :	For Shakti Kraft & Tissues  Prop. Auth. Sign- Day 6 Month 5 Year 21		
15.	Transporter Acknowledgement of Receipt of Wastes			
	Name and Stamp: Signature :	 Day 6 Month 5 Year 21		
16.	Receiver's certificate for receipt of hazardous and other waste			
	Name and Stamp: Signature :	Day Month Year		

through e-mail dt-15<sup>th</sup> March 25

GSTIN No : 09ACDPG3968J1ZA  
E-mail : shaktikrafts@gnmail.com

## Shakti Krafts & Tissues

(Manufacturer of Kraft Paper)

सेवा में

दिनांक  
15/03/2025

श्रीमान क्षेत्रीय अधिकारी  
उ० प्र० प्रदूषण नियन्त्रण बोर्ड  
मुजफ्फर नगर

महोदय

निवेदन है कि उद्योग में  
मैन्टीनेंस कार्य विरत होने के कारण  
दिनांक 14/03/2025 से उत्पादन कार्य  
बन्द कर दिया गया है। मैन्टीनेंस  
कार्य पूर्ण होने के पश्चात पुनः  
उत्पादन आरम्भ किया जायेगा। जिसकी  
सूचना उद्योग द्वारा दी जायेगी। सूचानार्थ  
प्रेक्षित है।

For SKT & Tissues

Works : 9th Km, Jansath Road, Muzaffarnagar- 251001

**Newcon Consultants & Laboratories**(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory**TEST REPORT**

Page No.: 1 of 1

TEST REPORT No. NCL/ED-005/15/04/25		DATE OF REPORT : 21/04/2025
Name and Address of Customer	M/S K.K. DUPLEX & PAPER MILLS PVT. LTD. 8TH, KM STONE, JANSATH ROAD MUZAFFARNAGAR, UP.	

**SAMPLING DETAIL**

Sample Name	: STACK EMISSION	Analysis End Date	: 21/04/2025
Analysis Start Date	: 15/04/2025	Sampling Done By	: NCL
Date of Sampling	: 14/04/2025	Duration of Sampling	: 30 Min
Sampling Protocol	: IS:11255	Sample ID No.	: NCL/ED-005/15/04/25
Sampling Location	: -	Area Category	: -
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

**DETAILS OF STACK**

Stack Attached to	: Boiler	Capacity	: 22 TPH.
Type of fuel used	: NRSW/RDF/WOODCHIPS	Quantity of fuel used	: 10/T/HR
Stack height above the ground level	: 30 Mtr	Stack height above the roof top	: -
Stack dia at the top	: 1000 mm	Material of Construction	: RCC
Attached APCS	: BAG FILTER	Normal Oprating Schedule	: 24 Hrs.
Commissioning date	: -		

**PHYSICAL OBSERVATIONS**

Ambient Temperature	: 34°C	Flue gas temperature	: 117°C
Velocity of the flue gases	: 8.46 Mtr/Sec	Sampling Flow Rate of SPM	: 27.0 LPM
Sampling Flow Rate for Gases	: 2.4 LPM	Quantity of Emission discharged	: 17787 Nm <sup>3</sup> /hr

**TEST RESULT**

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	57	80
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	35	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.50	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	74	Not Specified

\*\*\*End of Report\*\*\*

Remarks : As Per CAQM Specification/Guidelines

ED-005/15/04/25-1



**JITENDER**  
Section Incharge  
Checked By



FOR NEWCON CONSULTANTS &amp; LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Involvement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in  
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



1619

IN-UP98983086703136W

e-Stamp



Certificate No. : IN-UP98983086703136W  
 Certificate Issued Date : 26-Sep-2024 11:15 AM  
 Account Reference : NEWIMPACC (SV)/ up14323304/ MUZAFFARNAGAR SADAR/ UP-MJF  
 Unique Doc. Reference : SUBIN-UPUP1432330494782021967901W  
 Purchased by : SAMAR ABBAS SO KAMAR ABBAS RO MUZAFFARNAGAR  
 Description of Document : Article 5 Agreement or Memorandum of an agreement  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : SAMAR ABBAS SO KAMAR ABBAS RO MUZAFFARNAGAR  
 Second Party : KK DUPLEX AND PAPER MILLS PVT LTD.MZN  
 Stamp Duty Paid By : SAMAR ABBAS SO KAMAR ABBAS RO MUZAFFARNAGAR  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



Please write or type below this line

सहमति शपथ पत्र

यह कि मैं समर अब्बास पुत्र श्री कमर अब्बास निवासी 285 ग्राम बिहारी मुजफ्फरनगर स्थित रमीज ब्रिक फिल्ड, ग्राम सिखेडा-परगना जौली तहसील जानसठ जिला मुजफ्फरनगर का स्वामी है तथा मेरे एवं के०के० डूप्लेक्स एण्ड पेपर मिल्स प्रा० लि०, 8.5 किलोमीटर, जानसठ ग्रेड जनपद मुजफ्फरनगर की बायलर जनित राख को अपने भट्टे पर ईटों के निर्माण हेतु उठाने के लिए मैं 0 के०के० डूप्लेक्स एण्ड पेपर मिल्स प्रा० लि० मुजफ्फरनगर के साथ निम्न बिन्दु पर सहमति बनी-

1. यह कि भट्टा स्वामी समर अब्बास पुत्र श्री कमर अब्बास जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल चिडकान के पश्चात पूरी तरह त्रिपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के संचालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

Duplex & Paper Mills Pvt.Ltd.

Prerna Tyagi

PRERNA TYAGI  
DIRECTOR  
NOTARY  
MUZAFFARNAGAR

NOTARY

क्रमशः

26 SEP 2024

समर अब्बास

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shoestamp.com' or using e-Stamp Mobile App of State Holding any discrepancy in the details on E-stamp Certificate and as available on the website / Mobile App raised therein.  
 2. The issue of e-stamp certificate is subject to the availability of e-stamp certificate on the website / Mobile App raised therein.

1619

2. यह कि समर अब्बास पुत्र श्री कमर अब्बास निवासी 285 ग्राम बिहारी जनपद मुजफ्फरनगर जो कि उक्त वर्णित भट्टे के स्वामी हैं तथा इसी भूमि पर उपरोक्त मिल से वाहनो द्वारा ईट निर्माण हेतु राख लाई, जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्य कहीं भी राख नहीं डाली जाएगी।

3. यह कि समर अब्बास पुत्र श्री कमर अब्बास निवासी 285 ग्राम बिहारी जनपद मुजफ्फरनगर यह भी सुनिश्चित करूंगा कि ईटो के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी समर अब्बास पुत्र श्री कमर अब्बास 285 ग्राम बिहारी जनपद मुजफ्फरनगर का होगा।

4. यह कि भट्टा स्वामी समर अब्बास पुत्र श्री कमर अब्बास निवासी 285 ग्राम बिहारी जनपद मुजफ्फरनगर भट्टे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय समय पर जल छिड़काव करवाएंगे तथा पर्यावरण के मानदंडो का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

5. यह कि यह सहमति शर्त दिनांक 26.09.2024 से लागू मानी जाएगी।

यह कि किसी भी सहमति का उलंघन पाए जाने पर अथवा किसी भी प्रकार के विवादो या कानूनी विवादो के होने कि स्थिति में समस्त निपटारो कि समस्त जिम्मेदारी खर्चे सहित स्वयं समर अब्बास पुत्र श्री कमर अब्बास निवासी 285 ग्राम बिहारी जनपद मुजफ्फरनगर की होगी।

K K Duplex & Paper Mills Pvt.Ltd.

*Bharat Aggarwal*  
Director  
मिल स्वामी (ह0)

*समर अब्बास*  
ईट मुद्रा स्वामी (ह0)

PRERNA YAGI  
NOTARY  
MUZAFFARNAGAR

26 SEP 2024

*Samar Abbas*  
I, the deponent, .....  
I am identified by Sign .....  
I have satisfied myself by examining the  
deponent who understands the contents  
of the affidavit which has been read out and  
explained by me to the deponent fee.....  
charged Rs.....  
DISTT. MUZAFFARNAGAR

Identified by  
*[Signature]*

**FORM 10**  
(See Alla 18 (1))

S. No. HW

8613

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Codes

Copy 1 (White)

1.	Sender's Name and Mailing Address (Including Phone No. and E-mail)	K. R. Duply - P2 BT NYU Art 11a - Tancoil TRAD, niNeger		
2.	Sender's Authorisation No.:			
3.	Maniteel Documom No.:	543 02/6/2004		
4.	Transporter's Name and Address (including Phone No. and E-mail):	Partu own Vendor		
5.	Type of Vehicle:	(Truck/Tanker/Special Vehicle)		
6.	Transporter's Registration No.:			
7.	Vehicle Registration No.:	VIT 121-9625		
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail):	<b>SHEETALA WASTE MANAGEMENT PROJECT</b> D.30.S.27.//PBEPE Intakul Area, Srikat Strandistred. Onil, Behordh199, Utigr Pledish, D61E110 PErL, 2162703007 10 oadl, :ar3gurecbearedsounde.ozm		
9.	Receiver's Authorisation No.	1a2244 0P... 18r25 0PPCBI...		
10.	Waste Description.	Waste - Fiber Waste 1106-2		
11.	Total Quantity: No. of Containers:	13 13 HHOIRGE 24 by 1106-2 B.I.Rail..... Nos		
12.	Physical Form:	(Bar/Sun/Solid/Slurges/Tarry/Slurry/Liquid)		
13.	Special Handling Instructions and Additional Information:	In case of leakage/cannage use oilting cover of the pack et sealing. To Mandid up of tridional choutel be properly proper. In case of provd containers. Do not throw and thirland home chob.		
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully, and accurately, described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
Name and Stamp:		Signature:		Day Month Year
				23 / 03 / 2025
16. Transporter Acknowledgement of Receipt of Westes		Name and Stamp:		Day Month Year
				23 / 03 / 2025
16. Receiver's certification for receipt of hazardous and other waste		Name and Stamp:		Day Month Year
		Signature:		



Regn. No.  
PR-29/UT-04-AABCR1065J-25

**Uttar Pradesh Pollution Control  
Board**

Building No TC-12V, Vibhuti Khad, Gomti Nagar,  
Lucknow - 226 010, Uttar Pradesh

Date:  
29-04-2025 05:01 PM

**REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE**

**(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)**

To,  
**k k duplex and paper mills  
private limited ,**  
8.5 KM JANSATH  
ROAD, Muzaffarnagar, Uttar  
Pradesh-251001

1. With reference to the application dated **31-03-2025** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **k k duplex and paper mills private limited ,** vide registered address **8.5 KM JANSATH ROAD, Muzaffarnagar, Uttar Pradesh -251001** for processing of plastic waste, as per details given below:

Processing Code	R6	Quantity (TPA)
Processing Capacity	Cat-I	--
	Cat-II	--
	Cat-III	42000.0000
	Cat-IV	--
Production Capacity	Product	Quantity (TPA)
	MLP [R6]	33600.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise
5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.



Signed by  
Sanjeev Kumar  
Singh  
Date:  
2025.04.29  
17:02:14

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five year

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

**Terms and Conditions :- None**

**Member Secretary**



**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Kamal Cinema Building, Railway Road, Muzaffarnagar

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32900670/MuzaffarNagar/2025

Date: 18/07/2025

- 1- Name of Industry: ORIENT BOARD AND PAPER MILLS PVT LTD, 9TH KM JANSATH ROAD MUZAFFARNAGAR
- 2- Address of Industry: 9TH KM JANSATH ROAD MUZAFFARNAGAR
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1) Raja Gupta; Junior Engineer (2) Sandhya Sharma; Junior Engineer
- 7- Colour and Odour: Colourless None
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 09/07/2025
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 09/07/2025
- 12- Period of Analysis: As per APHA Standards
- 13- ULR Number: --
- 14- Sampling Plan/Ref. No.: --
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.42	6.5-8.5	02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	24.0	<50.0	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1090.0	<1600.0	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1114.0	Not Specified	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	17.0	<20.0	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	124.0	<150.0	5.0 -100000 mg/l

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: [www.mpcb.nic.in/GeneralStandards.pdf](http://www.mpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note : 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: Nil

Analysed by-  
[Diwakar Dev Gahlot(JRF)]

Authorized by  
  
Gitesh Chandra (RO)

GEETESH  
CHANDR  
A  
Regionally Officer

Digitally signed  
by GEETESH  
CHANDRA  
Date: 2025.07.18  
16:16:13 +05'30'

UPPCB/Regional Laboratory MZN	Issue No.: 0	Issue Date: 18.07.2025	Page No.: Page 1 of 2
Amendment No.: 0	Amendment Date.: 18.07.2025	Approved by: TM	Issued by: QM



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
As ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-003/24/06/25		DATE OF REPORT : 26/06/2025
Name and Address of Customer	M/S ORIENT BOARD & PAPER MILLS PVT. LTD. 9TH KM, JANSATH ROAD MUZAFFARNAGAR-251001	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 28/06/2025
Analysis Start Date	: 24/06/2025	Sampling Done By	: NCL
Date of Sampling	: 23/06/2025	Duration of Sampling	: 30 minutes
Sampling Protocol	: IS: 11255	Sample ID No.	: NCL/ED-003/24/06/25
Sampling Location	: -	Area Category	: -
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

### DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 18 TPH
Type of fuel used	: see note below	Quantity of fuel used	: 175 MT/Day
Stack height above the ground level	: 45 mtr	Stack height above the roof top	: -
Stack dia at the top	: 2000 mm	Material of Construction	: RCC
Attached APCS	: see note below	Normal Operating Schedule	: As per requirement
Commissioning date	: -		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 38°C	Flue gas temperature	: 116°C
Velocity of the flue gases	: 7.42 Mtr/sec	Sampling Flow Rate of SPM	: 24.0 LPM
Sampling Flow Rate for Gases	: 1.9 LPM	Quantity of Emission discharged	: 62725 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	48	60*
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	228	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.36	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	242	Not Specified

\*\*\*End of Report\*\*\*

Remarks: As Per CAQM Specification/Guidelines

Fuel Used: Multi Fuel (PDF-350 MT/Day, Biomass Fuel/Low Sulphur Coal/75 MT/Day)

APCS-Multistage Cyclone, Dry/Wet Pulse Jet Type Filter/Scrubber)

ED-003/24/06/25-1



Signature  
Sudhakar Incharge  
Checked by



FOR NEWCON CONSULTANTS &amp; LABORATORIES



1. The test report refers only to the particular sample/s submitted for analysis and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory staff maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/155, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501738 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

FORM 10  
[See rule 19 (1)]  
MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 105169  
Copy for SPCB

1 Occupier's Name & Mailing Address (including Phone No. and email)	ORIENT BOARD & PAPER MILLS PVT. LTD. 9.26 KM JANSATH ROAD MURATHA								
2 Sender's Authorization No.									
3 Manifest Document No.	Challan No - 106 DT 28/06/25								
4 Transporter's Name & Address (including Phone No. and email)	Party SP18								
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)								
6 Transporter's Registration									
7 Vehicle Registration No.	UP 12 BT 3935								
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) K E-18, Site-IV, Sahibabad Industrial, Ghaziabad, UP-201010 Tel : 9890692, e-mail:sales@bharatoil.com								
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauze Mukampur, Roorkee-Lakshar Road, Roorkee, Haridwar- 247654 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gate# 672 & 706 Cha, Sikandre Road, NH-2, Kumbhi Vill. Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652 e-mail:sales@bharatoil.com								
9 Receiver's Authorization No.	(i) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023, Valid Upto: 31/12/2027 (ii) UKPCB/HO/Con-B-84/Vol-II/2023/235 Valid Upto: 31/03/2028 (iii) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023, Valid Upto: 31/12/2027 (iv) 186072/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPUR DEHAT/2023, Valid upto: 31/12/2027								
10 Waste Description	ETP Sludge / Used Oil / Used Grease / Used clothes / Rubber waste								
11 Total Quantity No. of Containers	126 kg. 23 Drums 16 kg 21 kg m <sup>3</sup> or MT 19 kg Cotton Waste 15 kg Nos.								
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tany/Slurry/Liquid)								
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.								
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.								
Typed Name & Stamp: Signature:	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>28</td> <td>2025</td> </tr> </table>			Month	Day	Year	06	28	2025
Month	Day	Year							
06	28	2025							
15 Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>28</td> <td>2025</td> </tr> </table>			Month	Day	Year	06	28	2025
Month	Day	Year							
06	28	2025							
Typed Name & Stamp: Signature:									
16 Receiver's Certificate for Receipt of Hazardous and other Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>28</td> <td>2025</td> </tr> </table>			Month	Day	Year	06	28	2025
Month	Day	Year							
06	28	2025							
Typed Name & Stamp: Signature:									



Regn. No.  
PR-04-UTT-09-AAACO1963D-24

**Uttar Pradesh Pollution Control  
Board**

Building No TC-12V, Vibhuti Khand, Gombi Nagar,  
Lucknow - 226 010, Uttar Pradesh

Date:  
04-09-2024 06:03 PM

**REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE**

**(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)**

To,  
**orient board and paper  
mills private limited ,**  
9th Km Jansath Road  
Muzaffarnagar, MUZAFFAR  
NAGAR, UTTAR PRADESH,  
251001, Muzaffarnagar, Uttar  
Pradesh-251001

1. With reference to the application dated **06-08-2024** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **orient board and paper mills private limited**, vide registered address **9th Km Jansath Road Muzaffarnagar, MUZAFFAR NAGAR, UTTAR PRADESH, 251001, Muzaffarnagar, Uttar Pradesh -251001** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	5475.0000
	Cat-II	41062.5000
	Cat-III	7117.5000
	Cat-IV	1095.0000
Production Capacity	Product	Quantity (TPA)
	Power [E3]	10950.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise



Signed  
by: Sanjeev  
Kumar Singh  
Date:  
2024.09.04  
18:04:52 +05:30

5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended from time to time.
6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.

17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five years.
18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

**Member Secretary**





## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-040/26/05/25		DATE OF REPORT : 30/05/2025
Name and Address of Customer	M/S DISHA INDUSTRIES LIMITED 9th KM, Jansath Road, Village - Sikhera, Muzaffarnagar - 251001	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 30/05/2025
Analysis Start Date	: 26/05/2025	Sampling Done By	: NCL
Date of Sampling	: 24/05/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS : 11255	Sample ID No.	: NCL/EP-040/26/05/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

### DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 40 TPH
Type of fuel used	: *See Note Below	Quantity of fuel used	: 150 Ton/Day
Stack height above the ground level	: 40.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 2000 mm	Material of Construction	: RCC
Attached APCS	: Lime Scrubber, Bag Filter	Normal Operating Schedule	: AS PER REQUIREMENT
Commissioning date	: --		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 38°C	Flue gas temperature	: 110°C
Velocity of the flue gases	: 7.1 mtr/sec	Sampling Flow Rate of SPM	: 23.0 LPM
Sampling Flow Rate for Gases	: 2.1 LPM	Quantity of Emission discharged	: 60803 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	56	80
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	285	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.60	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	325	Not Specified

\*\*\*End of Report\*\*\*

Remarks : As Per CAQM Specification/Guidelines

\*RDF (Refuse Derived Fuel)-300 MT/Day Or Low Sulphur Coal-150 MT/Day or Agro Fuel-300 MT/Day (Only Approved Fuel Be Permitted As Per CAQM Direction).

EP-040/26/05/25-1



HTENDER  
 Secretary in Charge  
 Checked by

FOR NEWCON CONSULTANTS &amp; LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
 Mobile : 9810430345, 9205501788 | Website : www.newconlab.in  
 E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



e-Stamp



Certificate No. : IN-UP71743765510731W

Certificate Issued Date : 04-Sep-2024 01:59 PM

Account Reference : NEWIMPACC (SV)/ up14323104/ MUZAFFARNAGAR SADAR/ UP-MJF

Unique Doc. Reference : SUBIN-UPUP1432310440198485162864W

Purchased by : DISHA INDUSTRIES PVT LTD 9TH KM JOLLY ROAD MZN

Description of Document : Article 5 Agreement or Memorandum of an agreement

Property Description : Not Applicable

Consideration Price (Rs.) :

First Party : DISHA INDUSTRIES PVT LTD 9TH KM JOLLY ROAD MZN

Second Party : Not Applicable

Stamp Duty Paid By : DISHA INDUSTRIES PVT LTD 9TH KM JOLLY ROAD MZN

Stamp Duty Amount(Rs.) : 100  
(One Hundred only)



Please write or type below this line



NOTARIAL

शपथ पत्र

मैं दिशा इंडस्ट्रीज प्राइवेट लिमिटेड जौली रोड मुजफ्फरनगर

यह कि मैं शपथपूर्वक बयान करता हूँ कि हमार यहाँ बॉइलर पर 100 प्रतिशत RDF/BioMass फ्यूल का उपयोग किया जाता है। इससे जनित राखी को रोशन ब्रिक्स में दिया जा रहा है।

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

- 4 SEP. 2024

Important Alert

This document is an e-Stamp certificate. It is generated at www.e-stamp.gov.in or using e-Stamp Mobile App or Sazal. Holders may also verify the details on the Certificate website available on the website. Mobile App and Sazal are available on the website. For more information, please visit the website. In case of any discrepancy, please inform the concerned Authority.

2- यह कि मैं शपथपूर्वक बयान करता हूँ कि मैं रोशन ब्रिक्स दिशा इंडस्ट्रीज प्राइवेट लिमिटेड जौली रोड मुजफ्फरनगर बॉयलर से जनित राखी से भूमि भराव के लिये उपयोग में ले रहा हूँ।

3- यह कि मैं शपथपूर्वक बयान करता हूँ कि शपथ पत्र की धारा 1 ता 2 का कथन मेरे आति ज्ञान में सब सच व सही है कुछ झूठ नहीं है, न ही कुछ छिपाया गया है। ईश्वर राक्षी है।

स्थान-मुजफ्फरनगर

दिनांक 04.09.2024

*[Handwritten Signature]*  
NOTARY  
KARAN SWAROOP  
हो प्रथम पक्ष

*[Handwritten Signature]*  
हो द्वितीय पक्ष  
RASHMI BAIKIA



*[Handwritten Signature]*  
Sworn before me dt.....  
The deponent.....  
is/are identified by Sr.....  
I have satisfied myself by examining the  
deponent was understood the contents of  
the affidavit which has been read out and  
explained by me to the deponent Fee.....  
Charged Rs.....  
NOTARY DISTT. MUZAFFARNAGAR

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

4 SEP. 2024

Identified by *[Handwritten Signature]*

**FORM 10**  
[See rule 19 (1)]  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

Copy fo

**S.No.:** 9761

1 Occupier's Name & Mailing Address (including Phone No. and email)				
2 Sender's Authorization No.				
3 Manifest Document No.	DS/CH/24-25/231	Leather	BT 4/1/25	
4 Transporter's Name & Address (including Phone No. and email)	Pardip - self			
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)			
6 Transporter's Registration				
7 Vehicle Registration No.	UP12-BT-5013			
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) R E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel. : 9899692 e-mail:sales@bharatoil.com (II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087868 e-mail:sales@bharatoil.com (III) BHARAT OIL & WASTE MANAGEMENT LTD Gate# 672 & 706 Cha, Sikandra Road, NH-2, Kumi Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 88742076 e-mail:sales@bharatoil.com			
9 Receiver's Authorization No.	(i) - 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABADI/2023, Valid Upto: 31/12/2027 (ii) UKPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028 (iii) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023, Valid Upto: 31/12/2027 (iv) 186072/UPPCB/KanpurDehat(UPPCBRO)/CTO/both/KANPUR DEHAT/2023, Valid upto: 31/12/2027			
10 Waste Description	Waste Grease oil, Cotton waste, P			
11 Total Quantity No. of Containers	50 kg 405 m <sup>3</sup> or MT 2 Nos.			
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)			
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.			
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and as described above by proper shipping name and are categorised packed, and labeled, and are in all respects in proper condition for transport according to applicable national government regulations.			
Typed Name & Stamp	Signature :	Month	Day	Year
	Signature : Himat Kumar	01	04	2022
		15 Transporter Acknowledgement of Receipt of Waste	Month	Day
Typed Name & Stamp :	Signature :	01	04	2022
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month	Day	Year	
Typed Name & Stamp :	Signature :	01	04	2022



Regn. No.  
PR-26-UTT-07-AACCD9027E-24

**Uttar Pradesh Pollution Control  
Board**

Building No TC-12V, Vibhuti Khand, Gombi Nagar,  
Lucknow - 226 010, Uttar Pradesh

Date:  
26-07-2024 02:27 PM

**REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE**

**(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)**

To,  
**disha industries private  
limited**,  
9th KM Stone, Jansath Road,  
Village- Sikhera,  
Muzaffarnagar, MUZAFFAR  
NAGAR, Uttar Pradesh  
251001, Muzaffarnagar, Uttar  
Pradesh-250999

1. With reference to the application dated **06-07-2024** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **disha industries private limited**, vide registered address **9th KM Stone, Jansath Road, Village- Sikhera, Muzaffarnagar, MUZAFFAR NAGAR, Uttar Pradesh 251001, Muzaffarnagar, Uttar Pradesh -250999** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	14235.0000
	Cat-II	106762.5000
	Cat-III	18505.5000
	Cat-IV	2847.0000
Production Capacity	Product	Quantity (TPA)
	Power [E3]	8760.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section B) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise



Signed  
by: Sanjeev  
Kumar Singh  
Date:  
2024.07.26  
14:28:51 +05:30

5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended from time to time.
6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWP shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWP shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWP shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWP and PIBOs to be done as per mechanism provided by CPCB.
12. The PWP shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of one year. The PWP whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWP are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.



17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five years.
18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

**Member Secretary**



**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Kamal Cinema Building, Railway Road, Muzaffarnagar

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32900687/MuzaffarNagar/2025

Date: 18/07/2025

- 1- Name of Industry: GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT, 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar, MUZAFFAR NAGAR, 251001.
- 2- Address of Industry: 9th Km. Jansath Road, Vill. Shernagar, Muzaffarnagar, MUZAFFAR NAGAR, 251001.
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1) Raja Gupta; Junior Engineer (2) Sandhya Sharma; Junior Engineer
- 7- Colour and Odour: Colourless None
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 14/07/2025
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 14/07/2025
- 12- Period of Analysis: As per APHA Standards
- 13- ULR Number: --
- 14- Sampling Plan/Ref. No.: --
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.27	6.5-8.5	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	38.0	100.0	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1290	2000.0	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1328	Not Specified	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	22.0	30.0	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	168.0	250.0	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules, 1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: Nil

**GEETESH** Digitally signed  
**CHANDR** by GEETESH  
**A** CHANDRA  
 Date: 2025.07.18  
 16:10:42 +05'30'

UPPCB/Regional Laboratory MZN	Issue No.: 0	Issue Date: 18.07.2025	Page No.: Page 1 of 3
Amendment No.: 0	Amendment Date.: 18.07.2025	Approved by: TM	Issued by: QM

Analysed by-  
[Divakar Dev Gahlot(JRF)]

Authorized by  
  
Gitesh Chandra (RO)

GEETESH Digitally signed  
CHANDR by GEETESH  
A CHANDRA  
Regional Officer Date: 2025.07.18  
16:10:52 +05'30'

UPPCB/Regional Laboratory MZN	Issue No.: 0	Issue Date:18.07.2025	Page No.:Page 2 of 3
Amendment No.:0	Amendment Date.:18.07.2025	Approved by: TM	Issued by: QM



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory



Am17

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-025/12/06/25		DATE OF REPORT : 17/06/2025
Name and Address of Customer	M/S GULSHAN POLYOLS LTD. 9TH KM STONE JANSATH ROAD, MUZAFFARNAGAR, U.P, INDIA	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 17/06/2025
Analysis Start Date	: 12/06/2025	Sampling Done By	: NCL
Date of Sampling	: 11/06/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS:11255	Sample ID No.	: NCL/EP-025/12/06/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

### DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 24 TPH
Type of fuel used	: Coal & Rice Husk	Quantity of fuel used	: 130 TPD
Stack height above the ground level	: 65.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 2400 mm	Material of Construction	: RCC
Attached APCS	: ESP	Normal Oprating Schedule	: AS PER REQUIREMENT
Comminssioning date	: --		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 40°C	Flue gas temperature	: 136°C
Velocity of the flue gases	: 8.4 mtr/sec	Sampling Flow Rate of SFM	: 26.0 LPM
Sampling Flow Rate for Gases	: 1.6 LPM	Quantity of Emission discharged	: 97002.97 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	42	60
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	39	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.38	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	46	Not Specified

\*\*\*End of Report\*\*\*

Remarks : As Per CAQM Specification/Guidelines

EP-025/12/06/25-1



JITENDER  
Sr. Checkpoint Charge



FOR NEWCON CONSULTANTS & LABORATORIES



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

For Gulshan Polyols Ltd.

Authorized Signatory

GSTIN : 09AAHHJ1767L1ZR

State : Uttar Pradesh State Code : 09

1641

Annif

# MALWA TRADING COMPANY

Khasra No. 376, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)

Mobl : 9837040681

Ref No.

Date. 01.04.25

TO WHOM SO EVER IT MAY CONCERN

This is to be certify that M/s Malwa Trading Co., Muzaffarnagar has purchased Fly Ash of quantity 353.470 MT in the month of APRIL' 2025 from M/s Gulshan Polyols LTD 9<sup>TH</sup> KM JANSATH ROAD MUZAFFARNAGAR-251001 (U.P.) and entire quantity of the fly ash is sold out to various Cement Industries on their demands.

For MALWA TRADING COMPANY



(PROPRIETOR)

This certificate is issued on request of M/S Gulshan Polyols LTD 9<sup>TH</sup> KM JANSATH ROAD MUZAFFARNAGAR-251001 (U.P.)

For Gulshan Polyols Ltd.

Authorized Signatory

1641

# MALWA TRADING COMPANY

Khasra No. 376, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)  
Mobi : 9837040681

Ref No.

Date. 05.06.25

TO WHOM SO EVER IT MAY CONCERN

This is to be certify that M/s Malwa Trading Co., Muzaffarnagar has purchased Fly Ash of Quantity 463.670 MT in the month of MAY' 2025 from M/s Gulshan Polyols LTD 9<sup>TH</sup> KM JANSATH ROAD MUZAFFARNAGAR-251001 (U.P.) and entire quantity of the fly ash is sold out to various Cement Industries on their demands.

For MALWA TRADING COMPANY



(PROPRIETOR)

This certificate is issued on request of M/S Gulshan Polyols LTD 9<sup>TH</sup> KM JANSATH ROAD MUZAFFARNAGAR-251001 (U.P.)

Gulshan Polyols Ltd.

Authorised Signatory

# MALWA TRADING COMPANY

Khasra No. 376, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)  
Mobi : 9837040681

Ref No.

Date: 02.07.25

TO WHOM SO EVER IT MAY CONCERN

This is to be certify that M/s Malwa Trading Co., Muzaffarnagar has purchased Fly Ash of quantity 490.610 MT in the month of JUNE 2025 from M/s Gulshan Polyols LTD 9<sup>TH</sup> KM JANSATH ROAD MUZAFFARNAGAR-251001 (U.P.) and entire quantity of the fly ash is sold out to various Cement Industries on their demands.

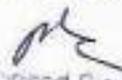
For MALWA TRADING COMPANY



(PROPRIETOR)

This certificate is issued on request of M/S Gulshan Polyols LTD 9<sup>TH</sup> KM JANSATH ROAD MUZAFFARNAGAR-251001 (U.P.)

For Gulshan Polyols Ltd.

  
Authorised Signatory

Tax Invoice No: 1644



GSTIN NO. : 09AABCG3954F1ZM

**GULSHAN POLYOLS LTD.**

9TH KM. JANSATH ROAD,  
MUZAFFARNAGAR-251001 (U.P) INDIA  
CIN: L24231UP2000PLC034918  
PAN NO : AABCG3954F

Invoice No. : M2N/GTU306  
Invoice Date : 23-Apr-2025  
Due Date : 24-Apr-2025

**Transport Mode** : BY ROAD  
**Supply Date** : 23-April-2025  
**Place of Supply** : Uttar Pradesh  
**Vehicle No.** : UP12AW7506  
**PC/Ref.No.** : MR ANAND SHARMA  
**Ref.No.** : STR/2025040064  
**Sales Person** : ANAND SHARMA-MZN  
**Freight Terms** : PARTY OWN ARRANGMENT  
Dt. : 23-April-2025  
Dt. : 23-Apr-2025

**Detail of Receiver (Billed to)** : 7038213 State Cd: 09  
**Detail of Consignee (Shipped to)** : State Cd: 09  
**PARVINDRA KUMAR**  
S/O PREMPAL SINGH  
VILL MOGHPUR  
MUZAFFARNAGAR 251203 Uttar Pradesh, India  
GSTIN : URP  
PAN : PANNOTAVBL  
**PARVINDRA KUMAR**  
S/O PREMPAL SINGH  
VILL MOGHPUR  
MUZAFFARNAGAR 251203 Uttar Pradesh, India  
GSTIN : URP

#	Description of Product / Service	HSN / SAC	No. & Desc of Packages	Qty & UQC	Rate	Amount	Less Disc	Taxable Amount	CGST	SGST
	WASTE SLUDGE	30254900	1.05	1.05 MT.	50.00	52.50		52.50	9.00%	9.00
									4.73	4.7
<b>Total :</b>									4.73	4.7

(GST AMOUNT RUPEES NINE AND FORTY-SIX ONLY)

Taxable Amt : 52.50	GST Amt : 9.46	<b>TOTAL AMOUNT :</b>	52.50
		CGST (ITEMWISE) @9% :	4.73
		SGST (ITEMWISE) @9% :	4.73
		<b>TOTAL INVOICE AMOUNT :</b>	61.96

RUPEES SIXTY-ONE AND NINETY-SIX ONLY

**Bank Details :**

**Bank Name** : STATE BANK OF INDIA  
**Address** : Commercial Branch, 6th Floor, 61, IFCI Tower, NEHRU PLACE  
NEW DELHI-110019  
Delhi, India  
**A/c Number** : 39336189906  
**IFSC Code** : SBIN0004298  
**SWIFT Code** : SBININBB191

**Ack.No.:**  
**IRN No.:**

**Terms & Conditions :**

- All disputes subject to Delhi Jurisdiction only.
- Interest will be charges @ 18%, if bill are not paid within terms days

For, GULSHAN POLYOLS LTD.

Authorized Signatory

8/023



**GSTIN NO. : 09AABCG3954F1ZM**  
**GULSHAN POLYOLS LTD.**  
 9TH KM, JANSATH ROAD,  
 MUZAFFARNAGAR-251001 (U.P) INDIA.  
 CIN: L24231UP2000PLC034918  
 PAN NO : AABCG3954F

Invoice No : **MZNIGTU/606**  
 Invoice Date : **26-May-2025**  
 Due Date : **27-May-2025**

**Trans Mode** : BY ROAD **Place of Supply** : Uttar Pradesh **PO/Ref.No.** : MR M L BANSAL/MR ANANI Dt. : 24-May-2025  
**Supply Date** : 26-May-2025 **Ref.No.** : STR/2025050044 Dt. : 24-May-2025  
**Vehicle No.** : UP12AW7506 **Sales Person** : ANAND SHARMA-MZN  
**Freight Terms** : PARTY OWN ARRANGMENT

**Detail of Receiver (Billed to)** : 2035213 State Cd: 09 **Detail of Consignee (Shipped to)** : State Cd: 09  
**PARVINDRA KUMAR**  
**S/O PREMPAL SINGH**  
**VILL MOGHPUR**  
**MUZAFFARNAGAR 251203 Uttar Pradesh, India**  
**GSTIN : URP PAN : PANNOTAVBL**

#	Description of Product / Service	HSN / SAC	No & Desc of Packages	Qty & UQC	Rate	Amount	Less Disc	Taxable Amount	CGST	SGST
1	WASTE SLUDGE	38259000	1.15	1.15 MT.	50.00	57.50		57.50	9.00%	9.00%
									5.18	5.18
<b>Total :</b>			<b>1.150</b>	<b>1.150</b>		<b>57.50</b>		<b>57.50</b>	<b>5.18</b>	<b>5.18</b>

(GST AMOUNT RUPEES TEN AND THIRTY-SIX ONLY)  
 Taxable Amt : 57.50 GST Amt: 10.36  
**TOTAL AMOUNT : 57.50**  
 CGST (ITEMWISE) @9% : 5.18  
 SGST (ITEMWISE) @9% : 5.18  
**TOTAL INVOICE AMOUNT : 67.86**

RUPEES SIXTY-SEVEN AND EIGHTY-SIX ONLY

**Bank Details :**  
**Bank Name** : STATE BANK OF INDIA  
**Address** : Commercial Branch, 6th Floor, 61, IFCI Tower, NEHRU PLACE NEW DELHI-110019 Delhi, India  
**A/c Number** : 39336189906  
**IFSC Code** : SBIN0004298  
**SWIFT Code** : SBININBB191

**Ack.No.:**  
**IRN No. :**

**Terms & Conditions:**  
 1. All disputes subject to Delhi Jurisdiction only.  
 2. Interest will be charges @ 18%, if bill are not paid within terms days

For, GULSHAN POLYOLS LTD.  
  
 Authorised Signatory  
 [EVE]



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory



TC-12621

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-091/20/06/25		DATE OF REPORT : 25/06/2025
Name and Address of Customer	M/S MAHALAXMI CRAFT AND TISSUES PVT LTD. 9TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 25/06/2025
Analysis Start Date	: 20/06/2025	Sampling Done By	: NCL
Date of Sampling	: 19/06/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS:11255	Sample ID No.	: NCL/EP-091/20/06/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

### DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 18 TPH
Type of fuel used	: see note below	Quantity of fuel used	: 90 Ton/Day
Stack height above the ground level	: 35 mtr	Stack height above the roof top	: --
Stack dia at the top	: 1500 mm	Material of Construction	: RCC
Attached APCS	: see note below	Normal Operating Schedule	: 24 Hrs.
Commissioning date	: --		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 38°C	Flue gas temperature	: 124°C
Velocity of the flue gases	: 8.12 mtr/sec	Sampling Flow Rate of SPM	: 26.0 LPM
Sampling Flow Rate for Gases	: 1.7 LPM	Quantity of Emission discharged	: 37736 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	59	80*
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	276	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.45	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	295	Not Specified

\*\*\*End of Report\*\*\*

Remarks : As Per CAQM Specification/Guidelines

Fuel Used - RDF/Biomass/Agriculture refuse and pellets/briquettes/Low Sulphur Coal-150 MT/Day

APCS-Dry Scrubber, Recirculating Grate, Bag Filter.

EP-091/20/06/25-1



JIPINDER  
Section Incharge  
Checked by

Arvind Choudhary  
Sr. Analyst

FOR NEWCON CONSULTANTS &amp; LABORATORIES



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- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in  
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



**WHEREAS**

A. Raj Bricks Supply is an entity engaged in the business of manufacturing and sale of different types and grades of BRICKS and use Ash for manufacturing / processing for BRICKS.

B. Mahalaxmi Crafts & Tissues Private Limited is an entity engaged in the business of manufacturing Kraft Paper. Mahalaxmi Crafts & Tissues Private Limited use fuel in Boiler and in this process some ASH is generated. Now Mahalaxmi Crafts & Tissues Private Limited desirous of delivering this ASH to Raj Bricks supply field for use in manufacturing/processing for BRICKS.

**NOW IT IS HEREBY AGREED AS FOLLOWS:**

1. Mahalaxmi Crafts & Tissues Private Limited shall deliver the ASH to the Raj Brick supply for use in manufacturing / processing for BRICKS.
2. Mahalaxmi Crafts & Tissues Private Limited shall organize to transport on its own cost as per the mutually agreed delivery schedule.
3. The Rate of ASH is Rs. NIL (0.00) PMT and it will revise by parties from time to time.
4. This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this agreement by such additional period as they may deem fit.

**IN WITNESS WHERE OF**, the parties here to have execute this Agreement as of the day and year first above written.

For: Mahalaxmi Crafts & Tissues (P) Ltd.

For Mahalaxmi Crafts & Tissues (P) Ltd.

Name:

Authorized Sign.

(Signature & Stamp)

For: Raj Bricks Supply  
For RAJ BRICKS SUPPLY

Name:

Proprietor

(Signature & Stamp)

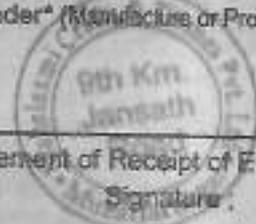
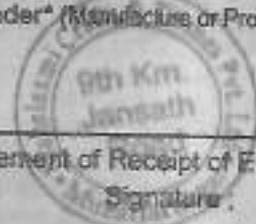
MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 103627

1 Occupier's Name & Mailing Address (including Phone No. and email)											
2 Sender's Authorization No.											
3 Manifest Document No. 241				Dt 20/5/25							
4 Transporter's Name & Address (including Phone No. and email)	Parduseth										
5 Type of Vehicle	(Truck / Tanker / Special)										
6 Transporter's Registration											
7 Vehicle Registration No.	UP12 BT 1234										
Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel. : 9899692899 e-mail:sales@bharatoil.com										
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866, e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gate# 672 & 706 Cha. Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com										
9 Receiver's Authorization No.	(i) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023, Valid Upto: 31/12/2027 (ii) UKPCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028 (iii) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023, Valid Upto: 31/12/2027 (iv) 185072/UPPCB/KanpurDehat(UPPCBRO)/CTO/both/KANPUR DEHAT/2023, Valid upto: 31/12/2027										
10 Waste Description	Chemical Sludge, cotton Pags, oily sludge, PVC Drum										
11 Total Quantity No. of Containers	105 Kg 50 Kg 70 Kg m <sup>3</sup> or MT 20 Kg Nos.										
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)										
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.										
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.										
Typed Name & Stamp Signature:	 <table border="1"> <tr> <th>Month</th> <th>Day</th> <th colspan="2">Year</th> </tr> <tr> <td>05</td> <td>20</td> <td>20</td> <td>25</td> </tr> </table>			Month	Day	Year		05	20	20	25
Month	Day	Year									
05	20	20	25								
15 Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <th>Month</th> <th>Day</th> <th colspan="2">Year</th> </tr> <tr> <td>05</td> <td>20</td> <td>20</td> <td>25</td> </tr> </table>			Month	Day	Year		05	20	20	25
Month	Day	Year									
05	20	20	25								
16 Receiver's Certificate for Receipt of Hazardous and other Waste	<table border="1"> <tr> <th>Month</th> <th>Day</th> <th colspan="2">Year</th> </tr> <tr> <td>05</td> <td>20</td> <td>20</td> <td>25</td> </tr> </table>			Month	Day	Year		05	20	20	25
Month	Day	Year									
05	20	20	25								

E- WASTE MANIFEST

S.No.: 13536

1 Occupier's Name & Mailing Address (including Phone No. and email)									
2 Sender's Authorization No. If applicable									
3 Manifest Document No. <u>241</u>		<u>Dt 20/5/25</u>							
4 Transporter's Name & Address (including Phone No. and email)		<u>Penkya - 811</u>							
5 Type of Vehicle		(Truck / Container / Spec)							
6 Transporter's Registration									
7 Vehicle Registration No.		<u>NP12 BT/234</u>							
8 Receiver's Name & Mailing Address (including Phone No. and email)		(i) <b>BHARAT OIL COMPANY</b> E-18, Site IV, Sahibabad Industrial Area, Sahibabad - 201010 Tel: 0120-4167924, E-mail:sales@bharatol.com							
(ii) <b>BHARAT OIL &amp; WASTE MANAGEMENT LTD.</b> Mezza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247064 UK Tel: 08874207664, E-mail:sales@bharatol.com		(iii) <b>BHARAT OIL &amp; WASTE MANAGEMENT LTD.</b> Plot # 872, 708 Cha, Sikandra Road, MH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296, E-mail:sales@bharatol.com							
9 Receiver's Authorization No. If applicable		(i) 71167123EW20687126							
(ii) UKPCB/HO/Con-B-84(Vol-III)/2023/233		(iii) 186672UPPCB/Kanpur Dehat/UPPCBRO/CTO/both/Kanpur Dehat/2023							
10 Description of E-Waste	Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
		<u>MONID Floate</u>	<u>30 kg</u>						
11 Name and Stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler):									
Signature:				<u>HEDIA</u>		Month	Day	Year	
						<u>05</u>	<u>20</u>	<u>20</u>	<u>25</u>
12 Transporter Acknowledgement of Receipt of E-Waste									
Name & Stamp:				Signature:		Month	Day	Year	
						<u>05</u>	<u>20</u>	<u>20</u>	<u>25</u>
13 Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler) Certificate for Receipt of E-Waste (* As Applicable)									
Name & Stamp:				Signature:		Month	Day	Year	
						<u>05</u>	<u>21</u>	<u>20</u>	<u>25</u>

CODE	E WASTE TYPE	CODE	E WASTE TYPE	CODE	E WASTE TYPE
(i) Information Technology and Telecommunication Equipment:					
IEW1	Server CPU Mainframes, Minicomputers	IEW9	Facsimile	IEW18	Tablets, MPAD
IEW2	PC: Desktop (CPU Input & Output Device)	IEW10	Telex	IEW20	Printers
IEW3	PC: Laptop (Laptop - Input & Output Device)	IEW11	Telephones	IEW21	Scanners
IEW4	PC: Notebook Computers	IEW12	Pay Telephones	IEW22	Routers
IEW5	PC: Netpad Computers	IEW13	Cordless Telephones	IEW23	GPS
IEW6	Printers including Cartridges	IEW14	Cellular Telephones	IEW24	UPS
IEW7	Copying Equipment	IEW15	Answering Systems	IEW25	Inverter
IEW8	Electrical and Electronic Typewriters	IEW16	Products or Equipment of Telecommunications	IEW26	Modems
IEW9	Other Terminals and Systems	IEW17	RTS	IEW27	Electronic data storage devices

P.T.O.



## MEMBERSHIP CERTIFICATE

**M / s. Mahalaxmi Crafts & Tissues Pvt. Ltd.**  
**9th K.M. Jansath Road, Muzaffarnagar-251001, UP**

is a registered member of our facility



BOWML/K/2331/17

**Gata No. 672,706Cha VIII, Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP**

for safe, legal & scientific Disposal of Hazardous Waste

**Member # : BOWML/K/2331/17**

**Expiry Date : April 17, 2026**



Scan & Verify

One may verify 'active' membership by calling  
Bharat Oil & Waste Management Ltd. at  
011-4100 0710, 2981 6466 or Email: [sales@bharatoil.com](mailto:sales@bharatoil.com)

For Bharat Oil & Waste Management Ltd.

Asha Rani	Digitally Signed By: Asha Rani
Sales Coordinator	Date: 2025-04-03 14:44:46
<a href="mailto:sales@bharatoil.com">sales@bharatoil.com</a>	IP: 122.160.18.151
	ID: R81G4Hx5uRfG20s5H7pss
	Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja	Digitally Signed By: Sunder K Kukreja
GM (Admin & Fin.)	Date: 2025-04-03 15:08:41
<a href="mailto:sales@bharatoil.com">sales@bharatoil.com</a>	IP: 49.36.178.108
	ID: oTJd8y0Gz5Y1usY11dgs
	Click here to E-verify

Authorized Signatory



**Sales Office :**

11, Community Centre, LGF, East of Kalash  
New Delhi - 110 065, India

**Regd. Office :**

11 LGF, Community Center, East of Kalash, New Delhi-110065, India  
Ph : 41000710, 26210205    Telefax : 26216466

Email : [sales@bharatoil.com](mailto:sales@bharatoil.com)    [www.bharatoil.com](http://www.bharatoil.com)

**Facilities :**

- E- 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, VII, Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)



Regn. No.  
PR-04-UTT-09-AADCM1213B-24

**Uttar Pradesh Pollution Control  
Board**

Building No TC-12V, Vibhuti Khand, Gornti Nagar,  
Lucknow - 226 010, Uttar Pradesh

Date:  
04-09-2024 05:54 PM

**REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE**

**(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)**

To,  
**mahalaxmi crafts and  
tissues private limited ,**  
9th km Jansath road  
Muzaffarnagar, Muzaffarnagar, Uttar  
Pradesh-251001

1. With reference to the application dated **07-08-2024** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **mahalaxmi crafts and tissues private limited**, vide registered address **9th km Jansath road Muzaffarnagar, Muzaffarnagar, Uttar Pradesh -251001** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	3285.0000
	Cat-II	24637.5000
	Cat-III	4270.5000
	Cat-IV	657.0000
Production Capacity	Product	Quantity (TPA)
	Power [E3]	155.1240

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise
5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.



6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) falling which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
17. If at any stage, Information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five year



18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

**Member Secretary**



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory



TC-12621

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EW-007/26/06/25		DATE OF REPORT : 02/07/2025
Name and Address of Customer	M/S HANUMANT PAPER MILLS PVT. LTD. Village - Shernagar, 8.5 KM., Jansath Road, Muzaffarnagar-251001	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 02/07/2025
Analysis Start Date	: 26/06/2025	Sampling Done By	: NCL
Date of Sampling	: 25/06/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS: 11255	Sample ID No.	: NCL/EW-007/26/06/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

### DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 10 TPH
Type of fuel used	: Bio Mass	Quantity of fuel used	: 8000 Kg (Approx)
Stack height above the ground level	: 30.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 1200 mm	Material of Construction	: MS
Attached APCS	: Single Cyclone, Wet Scrubber	Normal Operating Schedule	: 24 Hrs
Commissioning date	: --		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 36°C	Flue gas temperature	: 128°C
Velocity of the flue gases	: 7.7 Mtr/Sec	Sampling Flow Rate of SPM	: 24.0 LPM
Sampling Flow Rate for Gases	: 2.0 LPM	Quantity of Emission discharged	: 22673 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	48	80
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	15	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.40	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	39	Not Specified

\*\*\*End of Report\*\*\*

Remarks : As Per CAQM Specification/Guidelines

EW-007/26/06/25-1



*J. W. J. J.*  
Section Incharge  
Clicked by

FOR NEWCON CONSULTANTS &amp; LABORATORIES



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 30 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in  
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

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Ann 25

FORM 10

S. No. HW

[See rule 19 (1)]

10014

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

To Be Forwarded By The Sender To The State Pollution Control Board After Signing All The Seven Copies.

Copy 1 (White)

1.	Sender's Name and Mailing Address (including Phone No. and E-mail):	Manumant Paper Mills Pvt. Ltd. 8.5KM, Jansath Road, Muzaffargarh, U.P.
2.	Sender's Authorisation No.:	
3.	Manifest Document No.:	10014 14/06/2025
4.	Transporter's Name and Address (including Phone No. and E-mail):	S.W.M.P.
5.	Type of Vehicle:	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No.:	
7.	Vehicle Registration No.:	UP-16-KT-0376
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail):	<b>SHEETALA WASTE MANAGEMENT PROJECT</b> D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441   E-mail : swmp@sheetalawaste.com
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahr(UPPCBRO)/HWM/ BULAND SHAHAR/2020   Dated : 08/01/2021 183555/UPPCB/Bulandshahr(UPPCBRO)/CTO/both/BULAND SHAHAR/2023   Date : 20/05/2023
10.	Waste Description:	Cotton waste, Waste oil, Chemical Sludge
11.	Total Quantity No. of Containers:	58 Kg Waste Filters 20 Nos. 602 Kg. m <sup>3</sup> or MT 2 Nos.
12.	Physical Form:	(Solid/Semi-Solid/Sludge/Slurry/Liquid)
13.	Special Handling Instructions and Additional Information:	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and Stamp: Signature:	Manumant Paper Mills Pvt. Ltd.  Director
		Day Month Year 4 0 6 2 0 2 5
15.	Transporter Acknowledgement of Receipt of Wastes	Sheetal Waste Management Project D-26 & 37, UPSIDC Industrial Area Sikandrabad, Bulandshahr, U.P. 203206 GSTIN-09ADSF57354L1Z00
	Name and Stamp: Signature:	
		Day Month Year 4 0 6 2 0 2 5
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and Stamp: Signature:	
		Day Month Year

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उत्तर प्रदेश UTTAR PRADESH

FY 807026

PLASTIC SUPPLY AGREEMENT

BETWEEN

K K Duplex & Paper Mills Private Limited (First Party)

AND

Hanumant Paper Mills Private Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar(U.P.) on 02<sup>nd</sup> day of August 2023( 02.08.2023)

K K Duplex & Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 Km Jansath Road, Muzaffarnagar-251001 U.P. - India, hereinafter referred to as "K K Duplex", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the **FIRST PARTY**.

And

Hanumant Paper Mills Private Limited, Jansath Road, Muzaffarnagar, (U.P.) a Company incorporated under the Companies Act, 1956, having its registered office at 8.5 KM Jansath Road, Muzaffarnagar-251001 U.P.-India, hereinafter referred to as "Hanumant Paper", which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

Hanumant Paper Mills Pvt. Ltd.

*[Handwritten signature]*

PREMA TYAGI

NOTARY

Muzaffarnagar

*[Handwritten signature]*  
Director

2 - AUG 2023

K K Duplex & Hanumant Paper shall be individually referred to as Party and collectively as Parties.

**WHEREAS**

- A. K K Duplex is an entity engaged in the business of manufacturing and sale of different types and grades of Paper Board and use pre-processed plastic material for co-processing & utilization to power plant. K K Duplex has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the power plant boiler.
- B. Hanumant Paper is undertaking to supply plastic waste (hereinafter referred to as "Waste"), in various states across India, and is desirous of delivering this waste to the K K Duplex Plant for its scientific disposal/co-processing.

**NOW IT IS HEREBY AGREED AS FOLLOWS:**

**1. Supply and Disposal**

- i. Subject to and in accordance with the terms and conditions set forth in this Agreement, Hanumant Paper shall deliver the Plastic Waste to K K Duplex for co-processing thereof.
- ii. Hanumant Paper hereby represents and assures K K Duplex that it will obtain and maintain all approvals, clearances, registrations or any permission needed to supply the Plastic Waste to K K Duplex Plant for co-processing as also comply with all applicable laws issued by Central and State Government and Statutory Bodies, Authorities or agencies. Upon request of K K Duplex, Hanumant Paper shall furnish copies & field visits to its sites thereof for K K Duplex's record as K K Duplex is assured also to comply with the guidelines for co-processing of Plastic Waste Management Rules, 2016 and its subsequent (amendments) in the rules.
- iii. Hanumant Paper hereby specifically agrees and confirms that it is fully authorized to undertake the work entrusted herein and will adhere to the provisions of the Environment Protection Act, 1986 read with plastic waste management rule 2016 and subsequent (amendments) in rules and any other applicable rules, as amended from time to time.
- iv. Parties shall carry out monthly reconciliation of Waste accepted by K K Duplex.
- v. Hanumant Paper hereby specifically agrees, and confirms that all wastes for co-processing in K K Duplex and Paper Mills Pvt Ltd plant from its premises will be only carried out its own.

**2 Disposal Certification**

Subject to and in accordance with the terms and conditions set forth in this Agreement, K K Duplex shall issue a certificate to Hanumant Paper, certifying the scientific disposal of the monthly quantity of Waste delivered by Hanumant Paper and accepted for disposal by K K Duplex at the Paper plants within 10 days after the month-end supply. K K Duplex shall issue Disposal Certificate to Hanumant Paper.

Hanumant Paper Mills Pvt. Ltd.

*[Signature]*  
Director

PREKNA TYAGI  
NOTARY  
17AFFARNAGAR

*[Signature]*  
K K Duplex & Paper Mills (P) Ltd  
Related Agreement  
Director



K K Duplex will issue the waste disposal certificate mentioning the name of Hanumant Paper along with the quantities of Waste delivered at the K K Duplex Paper Plant.

**3 Confidentiality**

During the Term, the Parties may have access to or obtain certain confidential information from either party. The Parties undertake to maintain confidentiality of information so derived and not, either by itself or through its employees, agents or subcontractors, disclose to any third party or use for any purpose other than mentioned in this Agreement, without the written permission, except as may be required under any law. This clause will not apply to information available in public domain.

**4 Terms and Termination:**

**4.1 Term**

This Agreement shall be valid and binding from the date of its execution till One (1) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

**5.2 Termination**

5.2.1 This Agreement can be terminated by K K Duplex, by giving 15 days' notice period, on any of the following grounds:

- I. Any permission is found to have not been obtained or maintained by Hanumant Paper with respect to collection, supply, storage and delivery of Waste.
- II. Any permission is found to have not been obtained or maintained by Hanumant Paper in relation to allowing the delivery and disposal of the relevant Waste at K K Duplex Paper Plant.

5.2.2 Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

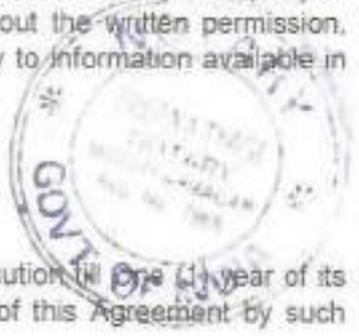
**5.3 Commercial Terms**

5.3.1 All commercial terms as applicable in this agreement will be settled between **M/s K K Duplex Hanumant Paper**.

5.3.2 Hanumant Paper shall organize to transport the plastic waste to KK Duplex's processing plant at its own cost and risk and shall arrange to deliver the agreed quantum of plastic waste through road transportation as per the mutually agreed delivery schedule.

**5 Force Majeure**

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Paper Board Plant for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is



*[Handwritten signature]*  
Hanumant Paper Mills Pvt. Ltd.

**PRERNA YAGI**  
NOTARY  
Director, IZAFI

For K K Duplex & Han  
*[Handwritten signature]*  
2 - AUG 2023

prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

**6 Governing Law & Dispute Settlement**

- i. This Agreement shall be construed and interpreted in accordance with and governed by the laws of India and the courts at Muzaffarnagar, (U.P.), India shall have jurisdiction over all matters arising out of or relating to this Agreement.
- ii. The Parties agree that any dispute, difference, disagreements arising out of or relating to this Agreement ("Dispute") shall be first sought to be settled through amicable discussions between high level officials of each Party and if no amicable settlement to any such Dispute is achieved within sixty (60) days of the notice of such Dispute existing by either Party to the other, then the Parties shall resolve such Dispute through arbitration. The arbitration shall be governed by the Arbitration and Conciliation Act, 1996. The Parties will at first seek to mutually agree to a sole arbitrator and in the event the Parties are unable to agree to a sole arbitrator within a period of sixty (60) days from the date of issuance of a notice for arbitration, then each party will appoint one arbitrator and the two arbitrators so appointed shall nominate the third arbitrator and the panel of such three arbitrators shall undertake the arbitration. The seat of arbitration shall be Muzaffarnagar, (U.P.).

**7 Miscellaneous**

**i. No Waivers**

No failure on the part of any Party to exercise, and no delay in exercising, any right, power or privilege hereunder shall operate as a waiver thereof or a consent thereto, nor shall any single or partial exercise of any such right, power or privilege preclude any other or further exercise thereof or the exercise of any other right, power or privilege. The remedies provided are cumulative and not exclusive of any remedies provided by applicable law.

**ii. Entire Agreement**

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

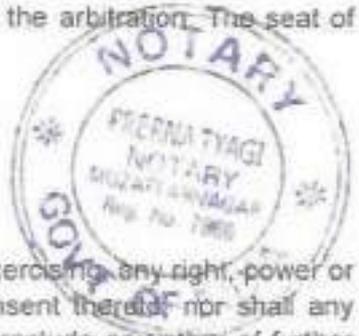
**iii. Amendments**

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both KK Duplex and Hanumant Paper.

**iv. Further Assurance**

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

**v. Rights Cumulative**

  
 Pooerna Tyagi  
 NOTARY  
 MUZAFFARNAGAR  
 Reg. No. 1985

For KK Duplex & Paper Mills (P) Ltd  
 Hanumant Paper Mills Pvt Ltd  
 Director  
 Pooerna Tyagi  
 NOTARY  
 MUZAFFARNAGAR  
 2 AUG 2023

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

vi. Assignment

Hanumant Paper shall not assign or transfer their rights or obligations under this Agreement without the written consent of K K Duplex. Notwithstanding anything contained herein, no consent of Hanumant Paper shall be required for an assignment by K K Duplex to any third party.

vii. No Partnership

- a. Neither this Agreement nor the performance by the Parties of their respective obligations under it shall constitute a partnership, joint venture or any association of persons between K K Duplex and Hanumant Paper.
- b. Each Party shall perform its obligations under this Agreement as an independent counterparty and not as an agent, employee or representative of the other Party.

viii. Indemnification:

Hanumant Paper agrees and undertakes to indemnify K K Duplex for any liability, claims, legal actions against K K Duplex or any of its directors or employees arising out of any negligent action or willful misconduct of Hanumant Paper.

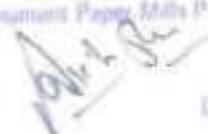
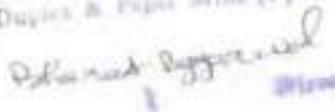
Hanumant Paper also agrees to indemnify K K Duplex and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.

ix. Partial Invalidity/Severability

If any term or provision of this Agreement shall be held to be illegal, void or unenforceable in whole or in part, the term or provision shall to that extent be deemed not to form part of this Agreement and the enforceability of the remainder of this Agreement shall not be affected. In that event, the Parties agree to negotiate in good faith to reach an equitable agreement, which shall give effect as nearly as possible to the intention of the Parties as set out in this Agreement.

x. Compliance

Hanumant Paper shall comply with all laws, rules and regulations, insofar as they are binding upon or affect operations of Hanumant Paper shall fully comply with the Plastic Waste Management Rules 2016 ("Rules") and all statutory modifications/amendment thereof, and shall perform its services/obligations and discharge its duties under this Agreement in accordance with these Rules or any prescribed guidelines under these Rules or by State Pollution Control Board/Central Pollution Control Board.


 Hanumant Paper Mills Pvt. Ltd. Director  
  
 12 AUG 2023  
 K K Duplex & Paper Mills (P) Ltd.  
 Hanumant Paper Mills  


IN WITNESS WHEREOF, the parties hereto have executed this Agreement as of the day and year first above written.

For Hanumant Paper Paper Mills Pvt. Ltd.

For K K Duplex & Paper Mills Pvt. Ltd.

*Akash Tyagi*



*Bharat Agarwal*

Name : Akash Tyagi  
Designation : Director

Name : Bharat Agarwal  
Designation : Director

Witnesses 1:

Name:

*Anurag Kumar*

9760039797



(Signature)

Witnesses 2:

Name:

*Shri. ...*

3084709796

*K.K. Duplex Paper Mills*  
Identified that Signature of *...*  
Identified by Shri. *...*

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

2 - AUG 2023

*Akash Tyagi*

*Bharat Agarwal*

Identified by *...*



**REGIONAL LABORATORY MuzaffarNagar**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Kamal Cinema Building, Railway Road, Muzaffarnagar

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 32900699/MuzaffarNagar/2025

Date: 18/07/2025

- 1- Name of Industry: GENUS PAPER AND BOARDS LTD, 8th KM STONE, JANSATH ROAD, DISTT. MUZAFFARNAGAR (U.P.), MUZAFFAR NAGAR, 251001
- 2- Address of Industry: 8th KM STONE, JANSATH ROAD, DISTT. MUZAFFARNAGAR (U.P.), MUZAFFAR NAGAR, 251001
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1) Raja Gupta; Junior Engineer (2) Sandhya Sharma; Junior Engineer
- 7- Colour and Odour: Colourless None
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 14/07/2025
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 14/07/2025
- 12- Period of Analysis: As per APHA Standards
- 13- ULR Number: --
- 14- Sampling Plan/Ref. No.: --
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.16	6.5-8.5	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	24.0	<30.0	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1338	<1600.0	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1362	Not Specified	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 ( Part 44): 1993 Bio 2023	mg/l	18.0	<20.0	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	144.0	<150.0	5.0 -100000 mg/l

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules, 1986 source: [www.epcb.nic.in/GeneralStandards.pdf](http://www.epcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Note: 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: Nil

Digitally signed  
 by GEETESH  
 CHANDRA  
 Date: 2025.07.18  
 16:11:17 +05'30'

UPPCB/Regional Laboratory MZN	Issue No.: 0	Issue Date: 18.07.2025	Page No.: Page 1 of 3
Amendment No.: 0	Amendment Date.: 18.07.2025	Approved by: TM	Issued by: QM

Analysed by-  
[Ravish Pratap Singh(JRF)]

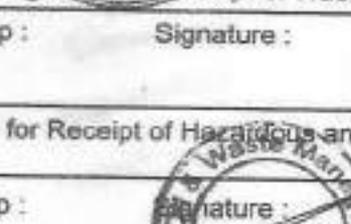
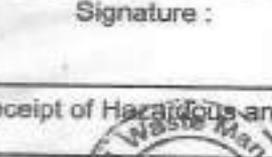
Authorized by  
  
Gitesh Chandra (RO)

Digitally signed  
by GEETESH  
CHANDRA  
Date: 2025.07.18  
19:11:29 +05'30'  
Regional Officer

UPPCB/Regional Laboratory MZN	Issue No.: 0	Issue Date:18.07.2025	Page No.:Page 2 of 3
Amendment No.:0	Amendment Date.:18.07.2025	Approved by: TM	Issued by: QM



MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 105446

1 Occupier's Name & Mailing Address (Including Phone No. and email)	Genus Paper & Board Ltd 8th Km Jansath Rd. Mirzapur								
2 Sender's Authorization No.									
3 Manifest Document No.	0807001 Dt 8/7/25								
4 Transporter's Name & Address (including Phone No. and email)	Pandu - Seel R								
5 Type of Vehicle	(Truck / Tanker / Special V)								
6 Transporter's Registration									
7 Vehicle Registration No.	UP12 BT 5093								
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) K... E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel. : 9899692899 e-mail:sales@bharatoil.com (II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee, Haridwar - 247664 Uttarakhand, Tel. : 8874087866 e-mail:sales@bharatoil.com (III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel. : 8874207652, e-mail:sales@bharatoil.com								
9 Receiver's Authorization No.	(i) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023, Valid Upto: 31/12/2027 (ii) UKRCB/HO/Con-B-84(Vol-III)/2023/233 Valid Upto: 31/03/2028 (iii) 177172/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPURDEHAT/2023, Valid Upto: 31/12/2027 (iv) 186872/UPPCB/KanpurDehat(UPPCBRO)/CTO/Both/KANPUR DEHAT/2023, Valid upto: 31/12/2027								
10 Waste Description	Used oil & Cloth								
11 Total Quantity No. of Containers	4944 ..... 65 ..... m <sup>3</sup> or MT ..... Nos.								
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)								
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.								
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.								
Typed Name & Stamp : 	Signature : 								
15 Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <th>Month</th> <th>Day</th> <th>Year</th> </tr> <tr> <td>07</td> <td>08</td> <td>2025</td> </tr> </table>			Month	Day	Year	07	08	2025
Month	Day	Year							
07	08	2025							
Typed Name & Stamp : 	Signature : 								
16 Receiver's Certificate for Receipt of Hazardous and other Waste	<table border="1"> <tr> <th>Month</th> <th>Day</th> <th>Year</th> </tr> <tr> <td>07</td> <td>09</td> <td>2025</td> </tr> </table>			Month	Day	Year	07	09	2025
Month	Day	Year							
07	09	2025							
Typed Name & Stamp : 	Signature : 								



Regn. No.  
PR-29-UTT-04-AAECG5483A-25

**Uttar Pradesh Pollution Control  
Board**

Building No TC-12V, Vibhuti Khand, Gombi Nagar,  
Lucknow - 226 010, Uttar Pradesh

Date:  
29-04-2025 04:45 PM

**REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE**

**(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)**

To,  
**genus paper and boards  
limited ,**  
8th km Stone, Jansath Road,  
District  
Muzaffarnagar, Muzaffarnagar, Uttar  
Pradesh-251001

1. With reference to the application dated **26-02-2025** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **genus paper and boards limited**, vide registered address **8th km Stone, Jansath Road, District Muzaffarnagar, Muzaffarnagar, Uttar Pradesh -251001** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	7665.0000
	Cat-II	57487.5000
	Cat-III	9964.5000
	Cat-IV	1533.0000
Production Capacity	Product	Quantity (TPA)
	Power [E3]	49406.3900

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise
5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended form time to time.



Signed by  
Sanjeev Kumar  
Singh  
Date:  
2025.04.29  
16:46:33

6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022,
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.
17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure l



down by CPCB, from operating under the EPR framework for a period of five years.

18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

**Member Secretary**





## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

### Form 3 (B)

[See Rule 8(2)]

## Certificate of Registration of User for Abstraction of Ground Water

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202504000171			
Name of the Owner	RAJENDRA KAUSHIK	Company Name	SHRIJEE RECLAIMING MILLS PRIVATE LIMITED
Designation पद	DIRECTOR	कंपनी का नाम	
Company Address कंपनी का पता	KHASARA NO. 1041, VILLAGE SALARPUR, MEERANPUR ROAD	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Near Durga Mandir, Durgapuri, Khatauli	Application No.	MZFN0425RIN0175
Date of Submission	05/04/2025	Specimen Signature	
<b>Location Particulars</b>			
District	Muzaffar Nagar	Block	JANSATH
Plot No./Khasra No.	KHASARA NO. 1041	Municipality/Corporation	No
Ward No./Holding No.			NA
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/01/2025		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	80.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	10.00
Date of Energization (In Case of Electric Pump)			01/01/2025



# ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)  
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)  
 Website: www.itslab.in, Email: itrlab@gmail.com, info@itslab.in, contact@itslab.in  
 +91 9911659800, 9305780312, 09958849764



## Test Report

### Stack Emission Quality Analysis

Report Code: SE -010725-11

Issue Date: 05/07/2025

Issue To: M/S. SHRI JEE RECLAIMING PVT LTD  
 5<sup>th</sup> KM, MEERAPUR ROAD, VILLAGE-SALARPUR, TEHSIL-JANSATH,  
 MUZAFFARPUR

#### SAMPLING & ANALYSIS DATA

Sample Drawn on : 01/07/2025  
 Sample Drawn By : ITS Representative  
 Sample Description : Stack Emission  
 Sampling Time : 38 minutes  
 Sampling Plan & Procedure : SOP/SE/09  
 Analysis Duration : 01/07/2025 TO 05/07/2025  
 Ambient Temperature (°C) : 36  
 Stack Temperature (°C) : 122  
 Source of Emission : Stack Attached to Pyrolytic Reactor  
 Type of Stack : Metal  
 Type of Fuel used : LSHS (20-LPH)  
 Pollution Control Device : Wet Scrubber  
 Operating Load : Normal  
 Stack Dia (meter) : 0.30  
 Height of Stack from Ground level (meter) : 30.0  
 Average Velocity of Flue Emission (m/s) : 9.83  
 Quantity of Emission Discharge (m<sup>3</sup>/hr) : 1939.05

#### ANALYSIS TEST RESULT

S.N.	Parameter	Test Method	Results	Units
1.	Particulate Matter (PM)	IS:11255(Part-1)	88.09	mg /Nm <sup>3</sup>
2.	Sulphur dioxide (as SO <sub>2</sub> )	IS:11255(Part-2)	18.0	mg /Nm <sup>3</sup>
3.	Nitrogen dioxide (as NO <sub>2</sub> )	IS:11255(Part-7)	65.0	mg /Nm <sup>3</sup>
4.	Carbon monoxide (as CO)	UPSE Method No.10	0.086	% by Volume

Checked by 

R.K. Singh  
 Authorized Signatory



#### Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



INDIA NON JUDICIAL 1672



IN-UP77442112149056X

Government of Uttar Pradesh

e-Stamp



Certificate No.	: IN-UP77442112149056X
Certificate Issued Date	: 06-Jun-2025 04:26 PM
Account Reference	: NEWIMPACC (SV)/ up14632404/ KHATAULI/ UP-MJF
Unique Doc. Reference	: SUBIN-UPUP1463240462443760248952X
Purchased by	: RAJENDRA KAUSHIK SO BRIJBHUSHAN
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: RAJENDRA KAUSHIK SO BRIJBHUSHAN
Second Party	: Not Applicable
Stamp Duty Paid By	: RAJENDRA KAUSHIK SO BRIJBHUSHAN
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below the line

**SERVICE AGREEMENT**

This Service Agreement („Agreement”) is made on 7<sup>th</sup> June 2025 at Kanpur Dehat, Uttar Pradesh, and shall be effective retrospectively from 07-06-2025 (hereinafter referred as the “Effective Date”) and will remain effective for 5 years therefrom.

**BY AND BETWEEN**

M/s Uttar Pradesh Waste Management Project (A Division of Re Sustainability Ltd.) having UPPCB CCA No. 157137/UPPCB/KanpurDehat(UPPCBRO)/CTO/both/KANPUR DEHAT/2022, dated -1<sup>st</sup> October 2022 situated at Village - Kumbhi, Distt. - Kanpur ((Dehat), Uttar Pradesh - and having its registered office at Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad-500 081, India (hereinafter referred to as “UPWMP/ OPERATOR”) and represented by its Authorized Signatory, of the **FIRST PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof)

**AND**

M/s. Shrijee Reclaiming Mills Private Limited having their production unit at “5 KM Stone, Meeranpur Road, Jansath, Muzaffarnagar, Uttar Pradesh, 251314” (hereinafter referred to as “GENERATOR”) **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

The UPWMP and GENERATOR hereinafter individually referred to as “PARTY” and collectively as “PARTIES”.

*[Handwritten signature]*

For M/s. Shri Jee Reclaiming Mills Pvt. Ltd. *[Signature]* Page 1 of 10  
Director

**Statutory Alert**

1. The genuineness of the Stamp Certificate can be verified at [www.stampservices.com](http://www.stampservices.com) or using the QR Code. Mobile No. of Stamp Services is 011-26104000.
2. The mode of clearing the liability is on the basis of the certificate.
3. In case of any discrepancy, please inform the concerned authority.

## WHEREAS

- A. UPWMP has set up an engineered common facility to treat, store and dispose off Hazardous Waste As per the guidelines under "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016" with authorization by UP Pollution Control Board.
- B. GENERATOR desires to get their Hazardous Waste, being generated at their production unit mentioned above as per their UP Pollution Control Board Authorization to be Collected, Transported, Treated, Stored and Disposed off, by utilizing the services of the UPWMP. Copy of Authorization is part of this Agreement.

NOW THEREFORE THOSE PRESENT WITNESSETH AND IT IS HEREBY DECLARED AND AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

01. The Scope of service to be provided by the UPWMP is limited to Transport, Treat, Store and Dispose Hazardous Waste of the GENERATOR.
02. UPWMP shall dispose the Waste as per the mandate given to UPWMP, as it is a Common Facility catering to diverse Wastes. UPWMP shall follow Ministry of Environment & Forests, Central Pollution Control Board, UP Pollution Control Board specified rules & guidelines, along with future amendments, and adopting latest disposal technologies.
03. UPWMP hereby confirms that GENERATOR is a registered Member of UPWMP and also is in receipt of an amount of Rs.20,000/- (Rs. Twenty Thousand only) towards Membership Registration Fees as per the criteria mentioned in Annexure-A, Item no. 01 which is non-refundable, non-adjustable, non-interest bearing amount.
04. The Membership No. on the Certificate and as registered with UPWMP is UPWMP-KNP- HzW-CHW-TSDF-2551.
05. GENERATOR has mandatory obligation to provide the entire process details which leads to generation of Hazardous Waste to UPWMP for the purpose of determining the Waste Characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the wastes
06. GENERATOR has mandatory obligation to declare Hazardous Waste Quantities on annual/monthly basis "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016 and any amendment thereof" and confirm to a set schedule of waste disposal to UPWMP facility as per the declaration format in Annexure-A. Failure to provide this information at the time of agreement or within 30 days from date of signing, shall nullify the agreement terms and conditions.
07. The registered GENERATOR obligations for utilizing the facility are:
  - i) Provide details, in case a waste is classified as explosive /flammable in nature, the fact has to be informed to UPWMP. Detailed information on its characteristics and safe handling practices shall be furnished in advance to UPWMP. In case of any explosion /fire accident arising during Collection of Waste the Generator is solely responsible, in case information as required is not furnished by the Generator.



For M/s. Shri. Jee Reclaiming Mills Pvt. Ltd

*Rajan*  
Director

Page 2 of 10

- ii) Provide details of Waste in the Manifest form (Form 10 - as per "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016" provided by UPWMP at cost) and a TREM card (Form 08 - as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016" provided by UPWMP at cost to the transporter of the Waste.
- iii) Provide comprehensive analysis of Waste on parameters identified in Annexure-A Item no. 08 and also other parameters as could be applicable based on the material characteristics / process. UPWMP shall also analyze the Waste for finger print analysis. The parameters for comprehensive and finger print analysis are provided in Annexure-A Item no. 08 & 09. In the event there are differences in the analysis results, the GENERATOR may send their samples to a mutually agreed third party at their own cost. Fresh Comprehensive analysis reports shall be provided by GENERATOR in one or more of the following occasions there is a discrepancy between Comprehensive Analysis and Finger Print Analysis the findings will be reported to UPPCB also.
- There is a change in waste characteristics
  - There is a change in manufacturing process.
  - There is a change in product mix/ raw material mix
  - An otherwise known reason for change in waste quantities and characteristics and/ or
  - 2 Years whichever is earlier
08. The Comprehensive Analysis report shall be used to determine the Disposal Pathway based on the Waste Characteristics & as per MoEFCC, CPCB and UP PCB rules and guidelines issued from time to time. Disposal Pathway shall be mutually agreed between GENERATOR & UPWMP and shall form the basis for disposal / USER charges. The base charges are as defined in this agreement in Annexure-A - Item 02.
09. The Charges for Collection, Treatment, Storage, Disposal facility (herein after called as USER CHARGES) will be applicable to GENERATOR as per Annexure-A - Item No. 02, Item No. 03 & 04. All the Charges are exclusive of taxes including GST, duties, cess, tolls etc. and shall be borne by the Generator only.
10. User Charges are subject to Annual Revision also on the basis inflation / escalation of fuel costs, on major price escalations viz., Power Tariff, Change in Disposal Technologies / Method, Wage Hike or wholesale price index or otherwise .
11. The main modes of disposal shall be direct landfill, stabilization followed by landfill, direct incineration, and incineration after treatment of Waste etc. The modes of disposal are dependent on the Waste characteristics.
12. The UPWMP on receipt of information from the GENERATOR, will plan and schedule collection of the Waste from the GENERATOR premises. Safety of community (humans, flora, and fauna) during Collection is prime and thus safety information will have to be provided by the GENERATOR in (Form 09), Waste Collection Manifest (Form 10) and TREM Card (Form 08) for every Waste type as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016". In the event of false information to UPWMP of any nature, all associated direct and indirect liabilities are the responsibility of the GENERATOR.
13. In case a Waste is classified as explosive in nature, the fact has to be informed to UPWMP. Detailed information on its characteristics and safe handling practices shall be furnished in advance to the UPWMP. In case no information is provided, or information is held back and in the event of any explosion or accident during Collection and during handling at UPWMP site the GENERATOR is solely responsible for all associated direct and indirect liabilities.

For M/s. Sri Jee Reclaiming Mills Pvt. Ltd.

Page 3 of 10

*Rajeev*  
Director

14. In case, for any reason, if UPWMP vehicle is sent back to the UPWMP without giving the Waste, even after being requisitioned by the GENERATOR, the GENERATOR has to pay the Collection CHARGES for that trip as mentioned under Annexure-A Item 03 for the full capacity load of vehicle.
15. GENERATOR is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by UPWMP in a sanitary manner and so also, the container area should be accessible to the UPWMP vehicle, to come and collect the Container. The Transporter reserves the right to reject collection of Hazardous Waste spilled over the ground and Container whose exteriors are soiled by Hazardous Waste spillage.
16. The GENERATOR has to pay a fixed amount to UPWMP as minimum yearly service commitment charges every year for the purpose of utilization of UPWMP services as per the charges mentioned in Annexure-A Item-06. This amount shall be payable within 30 days from the date of Signing of this Agreement and shall be adjusted against every month User Charges invoices. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular month/period, the UPWMP shall forfeit the amount that is unutilized in that calendar year.
17. The monthly User Charges invoice will be sent to the GENERATOR on or before 5<sup>th</sup> of every succeeding month and the bill amount shall be paid within 10 days of submission of bill.
18. The payments delayed beyond the period stipulated vide (17) above, interest shall be levied at the rate of 2.5% per month for the outstanding amount. If the outstanding amount has not been paid during the month, UPWMP reserves the right to refuse to extend the facility's services to the GENERATOR.
19. UPWMP reserves the right to terminate the Membership and agreement in the event GENERATOR fails/refuses to pay the bills/dues within three months of raising the bill. Otherwise penal interest will impose 30 % per annum.
20. Wastes which require alternate destruction technologies like reuse/ recycle etc. and if such technology exists at the facility, may be treated upon request by the GENERATOR. However, the prices for such treatment techniques shall be determined by the UPWMP on a case to case basis purely based on their characteristics.
21. Notwithstanding anything else contained herein, neither PARTY hereto shall be liable for damages or to have this AGREEMENT terminated for any delay or default in the performance of such PARTY hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such PARTY, including but not limited to, acts of God, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.
22. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the parties hereto.
23. Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
24. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
25. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same or any other breach or non-fulfillment on a future occasion.

For M/s. Sri Jee Reclaiming Mills Pvt. Ltd

*Rajeev*  
Director Page 4 of 10

26. In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future law such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.
27. Either party shall have the right to terminate the agreement in the event of violation/default of any of the terms and conditions as agreed upon in this agreement upon giving 30 days written notice to the other party.
28. Any dispute arising on any clause or clauses of this agreement and the contents of the Annexure-A, hereto between the GENERATOR and UPWMP shall be referred to Arbitration. The Arbitration shall be governed by and conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 or as amended. The arbitration proceedings shall be conducted in English and the Arbitration shall take place at Kanpur. The arbitral award shall be final and binding upon both parties. The costs arising out of Arbitration shall be borne by the parties equally.
29. UPWMP and the GENERATOR mutually agree that the Courts of Kanpur in Uttar Pradesh shall have the exclusive jurisdiction over all the disputes arising out of this Agreement.
30. The GENERATOR agrees and undertakes to indemnify and keep harmless the UPWMP and vice versa, its directors, officers, employees, agent and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the UPWMP, its director, officers, employees, agents, servants or third parties on account of or arising from:
- The Waste supplied by or collected from the Generator in case of any mismatch of waste from TREM card or finger prints; and any non-disclosure or wrong disclosure of any information as to the characteristic of waste, or
  - Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated wastes by the waste Generator either at the project site of UPWMP or anywhere else.
  - If applicable taxes, cess, duties, toll etc. are not borne and paid by Generator to the UPWMP and concerned authorities wherever applicable within the stipulated time limit.
31. The UPWMP agrees and undertakes to indemnify and keep harmless the GENERATOR, its directors, officers, employees, agent and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the GENERATOR, its director, officers, employees, agents, servants or third parties on account of or arising from:
- The willful misconduct and/or gross negligence of the UPWMP (or any of its directors, officers, or employees) in performing its/their obligations under this Agreement;
  - Failure of UPWMP to comply with any and all applicable laws in performance of its obligations under this Agreement.
  - If taxes, cess, duties, toll etc. borne & paid by the GENERATOR to the UPWMP wherever applicable are not deposited to the concerned authorities within the stipulated time limit.

For M/s. Sri Jee Recycling Mills Pvt. Ltd

*Rajiv*  
Director

Page 5 of 10

For Uttar Pradesh Waste Management Project  
(A Division of Re Sustainability Ltd.)



Authorized Signatory

Witness: Name: Saniksha  
Company/Occupation: Re Sustainability Ltd;  
Designation: Sy. Executive - M&D

Sign: Saniksha

Witness: Name: ISH NATH MISHRA  
Company/Occupation: Re Sustainability Ltd;  
Designation: SR. ASST. MANAGER - QA

Sign: Amisha

For M/s. Shrijee Reclaiming Mills Private Limited

(AUTHORISED SIGNATORY)  
GENERATOR, THE SECOND PART.

Witness: Name: Rajan  
Company/Occupation: \_\_\_\_\_  
Designation: \_\_\_\_\_

Sign: \_\_\_\_\_

Witness: Name: VIKAS KAUSHIK  
Company/Occupation: \_\_\_\_\_  
Designation: \_\_\_\_\_

Sign: \_\_\_\_\_

Sign: Rajendra Singh

Encl:- ANNEXURE-A

For M/s. Shri. Jee Reclaiming Mills Pvt. Ltd

Rajan  
Director

**ANNEXURE-A*****Common Hazardous Waste Treatment Storage & Disposal Facility*****01) MEMBERSHIP REGISTRATION FEE / DEPOSIT:**

The lifetime deposit has to be paid by the GENERATOR, as is commonly applicable, is set-out in the following matrix, to help you understand and determine the payable amount as applicable.

Capital Investment of Industry [Rs.] (On Gross Block, without depreciation)	Deposited [Rs.]
< 1 Crore	5,00,000
1- 5 Crore	1, 50,000
5 - 10 Crore	3, 00,000
10 - 50 Crore	7, 50,000
50 - 100 Crore	10, 00,000
100 - 200 Crore	15, 00,000
> 200 Crore	20, 00,000

**2) User Charges:**

The GENERATOR shall pay the following applicable User Charges based on the Waste Types.

**3) Disposal Charges:**

- Disposal Charges for ETP Sludge - Rs.2650 per MT
- Handling & Re handling - Rs.200 per MT
- Transportation Charges -Rs.4250 per MT

**4) Project Excess Fund Charges (PEFC) -**

A charge PEFC of  $\pm$  5% on the User Charges shall be applicable and levied on the actual waste quantities and applicable user charges. PEFC charges are only applicable for Landfill Waste. This Charge is towards Excess Account for any emergency remediation post closure period management of TSDF.

- GST @18% applicable as per government rules & norms.

**5) Computer Handling Charges: (Optional, applicable when Services are utilized)**

For the Director, Hazardous Waste Management

Director

a) Container Handling Charges:

The GENERATOR shall pay for Handling Charges to Re Sustainability as follows for utilizing the Material Handling Equipment.

For Hooklift/Crane Operations: Rs. 250/- per MT

For Waste transported by GENERATOR, Handling (Unloading) Charges shall be Rs. 200/- per MT, if not transported by a Dumper/Tipper, otherwise Rs.250/MT shall be applicable

6) Minimum Yearly Service Charges:

The GENERATOR has to pay as applicable minimum Yearly service charges. This amount shall be paid on yearly basis. This amount shall be adjusted against User Charges invoices in a calendar period of one year. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular period, the GENERATOR shall forfeit the amount that is unutilized in that calendar year.

- For SSI – Rs.9000/- per Annum, For MSI - Rs.12000/- per Annum, & For LSI - Rs.18000/- per Annum
- Minimum billing of Rs.4000 per Manifest will be charged during the invoice raised.

Note: SSI: Small Scale Industry, MSI: Medium Scale Industry and LSI: Large Scale Industry

7) Truck Detention Charges:

Maximum time of Three hours is allowed for the truck to be detained at the GENERATOR premises from the time of reporting to their Security Gate. In the event this period is exceeded then Rs. 500/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

❖ Terms & Conditions:-

- This membership is valid as long as the user industry is in good standing with the CHWTSDF and has continued valid authorization from UPPCB.
- This CHW-TSDF shall accept only hazardous wastes as classified in HW Rules for disposal and shall not accept radioactive wastes, Municipal wastes, Bio-Medical waste,....
- Acceptance of wastes is dependent on the fulfillment of regulatory and statutory guidelines for operations of CHWTSDF issued from time to time.
- Pathway of disposal of wastes and its price shall be decided based on the guidelines issued from time to time by regulatory authorities and shall be at the discretion of CHWTSDF

3) List of Parameters has to be Analyze:-

A) Parameters analyzed for Comprehensive analysis of WASTE:-

1) Physical State	19)Lead (WLT)	37)Benzene	55)Methoxychlor
2)Color	20)Cadmium (Total)	38)Chloro Benzene	56)Pentachlorophenol
3)Texture	21)Cadmium (WLT)	39)Cresols	57)Toxaphene
4)Bulk Density	22)Total Chromium (Total)	40)1,4 - Dichloro Benzene	58)2,4,5 - Tri Chlorophenol
5)pH at 28.6°C	23)Chromium (WLT)	41)1,2 - Dichloro Ethane	59)2,4,6 - Trichlorophenol

For Ws. Shri Jee Reclaiming Mills Pvt. Ltd

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Rgpw  
Directo

6)Paint Filter Liquid Test	24)Hexavalent Chromium (Total)	42)Pyridine	60)2,4,5 - TP (Silvex)
7)Loss on Drying at 105°C	25)Hexavalent Chromium (WLT)	43)Ethyl Methyl Ketone	61)Vinyl Chloride
8)Loss on Ignition at 550°C (Dry Basis)	26)Nickel (Total)	44)Nitro Benzene	62)2,4 - D
9)Calorific Value	27)Nickel (WLT)	45)Tetrachloro Ethylene	63)Chlordane
10)Flash Point	28)Zinc (Total)	46)Trichloro Ethylene	64)Ammonia as N (WLT)
11)Reactive Cyanide	29)Zinc (WLT)	47)1,1 - Dichloroethylene	65)Nitrate Nitrogen as N (WLT)
12)Reactive Sulfide	30)Manganese (Total)	48)2,4 - Dinitrotoluene	66)Total Phenols (WLT)
13)Water Soluble Organic	31)Manganese (WLT)	49)Endrin	67)Fluoride as F- (WLT)
14)Water Soluble inorganic	32)Arsenic as As (WLT)	50)Hexachlor (and its epoxide)	68)Total Fluoride as F-
15)Water soluble halides (as cl-)	33)Copper (Total)	51)Hexachlorobenzene	69)Total Chlorides as cl-
16)Total Cyanides	34)Copper (WLT)	52)Hexachlorobutadiene	70)Total Sulphates as S
17)Extractable Organics	35)Chloroform	53)Hexachloroethane	
18)Lead (Total)	36)Carbon Tetra	54)Lindane	

**A) Parameters to be analyzed for Finger Print analysis of WASTE:-**

1) Physical State	5) pH at 28.6°C	9)Calorific Value	13) Other critical parameters
2)Color	6)Paint Filter Liquid Test	10)Flash Point	
3)Texture	7)Loss on Drying at 105°C	11)Reactive Cyanide	
4)Bulk Density	8)Loss on Ignition at 550°C (Dry Basis)	12)Reactive Sulfide	

**10) Taxes / Levies:-** All Government / Municipal / Panchayat Taxes / Duties/ Levies/ Octroi / Tolls etc, as applicable from time to time, will be borne and payable by GENERATOR.

For M/s. Shri. Jee Reclaiming Mills Pvt. Ltd

*Rafiq*  
Director



DECLARATION

We, M/s. Shrijee Reclaiming Mills Private Limited declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to UPWMP. (Add sheets could be used for multiple waste types)

- The Avg. Yearly generation of Hazardous Waste is expected as follows.

1. Avg. \_\_\_\_\_ MT per year of \_\_\_\_\_ type of Hazardous WASTE
2. Avg. \_\_\_\_\_ MT per year of \_\_\_\_\_ type of Hazardous WASTE
3. Avg. \_\_\_\_\_ MT per year of \_\_\_\_\_ type of Hazardous WASTE

- 
- The Avg. monthly generation of Hazardous Waste is expected as follows.

1. Avg. \_\_\_\_\_ MT per month of \_\_\_\_\_ type of Hazardous WASTE.
2. Avg. \_\_\_\_\_ MT per month of \_\_\_\_\_ type of Hazardous WASTE.
3. Avg. \_\_\_\_\_ MT per month of \_\_\_\_\_ type of Hazardous WASTE.

- 
- The Total accumulated/stored/buried in pits Hazardous Waste from the period of \_\_\_\_\_ is approximately as follows which is being sent to disposal at UPWMP.

1. Approx. \_\_\_\_\_ MT of \_\_\_\_\_ type of Hazardous WASTE.
2. Approx. \_\_\_\_\_ MT of \_\_\_\_\_ type of Hazardous WASTE.
3. Approx. \_\_\_\_\_ MT of \_\_\_\_\_ type of Hazardous WASTE.

FOR M/s. Shrijee Reclaiming Mills Private Limited

(AUTHORISED SIGNATORY) GENERATOR, THE SECOND PART



For M/s. Shrijee Reclaiming Mills Pvt. Ltd  
*Rajeev*  
 20/11/20



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

**Form 3 (A)**

[See Rule 8(1)]

**Certificate of Registration of User for Abstraction of Ground Water**  
(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202409000897			
Name of the Owner	ANJALI ANJALI		
Designation पद	PROPRIETOR	Company Name कंपनी का नाम	MMD GREEN ENERGY SOLUTIONS
Company Address कंपनी का पता	KHASARA NO. 1160/2 & 1160/4, 7TH KM STONE, JANSATH	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	7th Km, Jansath Road, VII. Shernagar, Muzaffarnagar	Application No.	MZFN0924RIN0150
Date of Submission	25/09/2024	Specimen Signature	
<b>Location Particulars</b>			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	KHASARA NO. 1160/2 & 1160/4	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
<b>Particular of the Proposed Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/04/2024		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	80.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	6.00
Date of Energization (In Case of Electric Pump)			01/04/2024



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
As ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-021/26/06/24		DATE OF REPORT : 01/07/2024
Name and Address of Customer	M/S MMD ENERGY SOLUTIONS. 7th KM, JANSATH ROAD, VILLAGE-SHERNAGAR, MUZAFFARNAGAR-251001.	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 01/07/2024
Analysis Start Date	: 26/06/2024	Sampling Done By	: NCL
Date of Sampling	: 25/06/2024	Duration of Sampling	: 30 Minutes
Sampling Protocol	: AS PER CPCB GUIDELINES	Sample ID No.	: NCL/ED-021/26/06/24
Sampling Location	: --	Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)
Area Category	: --		

### DETAILS OF STACK

Stack Attached to	: TWO FURNACE	Capacity	: 10 TON/FURNACE
Type of fuel used	: Pyro Water, Pyro Gas	Quantity of fuel used	: 4-5 Ltr/hrs
Stack height above the ground level	: 30.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 250 mm	Material of Construction	: MS
Attached APCS	: Wet Scrubber, ID Fan	Normal Operating Schedule	: 8 Hrs
Commissioning date	: --		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 38°C	Flue gas temperature	: 76°C
Velocity of the flue gases	: 8.9 Mtr/Sec	Sampling Flow Rate of SPM	: 12.0 LPM
Sampling Flow Rate for Gases	: 2.2 LPM	Quantity of Emission discharged	: 1306.93 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	47	150
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	14	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.035	Not Specified
4	Oxide of Nitrogen (NOx)	mg/Nm <sup>3</sup>	IS: 11255 (Part-7)	31	Not Specified

\*\*\*End of Report\*\*\*

ED-021/26/06/24-1



*Jitendra*  
Checked by

FOR NEWCON CONSULTANTS &amp; LABORATORIES



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in  
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



Government of Uttar Pradesh

e-Stamp



Annexure - 36

Certificate No.	: IN-UP88840882830438W
Certificate Issued Date	: 17 Sep 2024 04:08 PM
Account Reference	: NLWIMPWCC (SV) up141178047 M/S/MSD GREEN ENERGY SOLUTIONS/UP-MJF
Unique Doc. Reference	: SUBIN UPUP1411780470100735000101W
Purchased by	: M/S MMD GREEN ENERGY SOLUTIONS
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: MS UTTAR PRADESH WASTE MANAGEMENT PROJECT
Second Party	: MS MMD GREEN ENERGY SOLUTIONS
Stamp Duty Paid By	: MS MMD GREEN ENERGY SOLUTIONS
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



FOR MMD GREEN ENERGY SOLUTIONS

PROPRIETOR

Amit

SERVICE AGREEMENT

This Service Agreement („Agreement) is made on 25<sup>th</sup> July 2024 at Kanpur Dehat, Uttar Pradesh, and shall be effective retrospectively from 25-07-2024 (hereinafter referred as the “Effective Date”) and will remain effective for 5 years therefrom.

**BY AND BETWEEN**

M/s Uttar Pradesh Waste Management Project (A Division of Re Sustainability Ltd.) having UPPCB CCA No. 157137/UPPCB/KanpurDehat(UPPCBRO)/CTO/both/KANPUR DEHAT/2022, dated -1<sup>st</sup> October 2022 situated at Village - Kumbhi, Distt. - Kanpur ((Dehat), Uttar Pradesh- and having its registered office at Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad-500 081, India (hereinafter referred to as “UPWMP/ OPERATOR”) and represented by its Authorized Signatory, of the **FIRST PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof)

**A N D**

M/s. MMD Green Energy Solutions having their production units at Khasra No.-1160/2 and 1160/4, Jansath Road, Village-Shernagar, Muzaffarnagar, Uttar Pradesh, 251002 (hereinafter referred to as “GENERATOR”) **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

The UPWMP and GENERATOR hereinafter individually referred to as “PARTY” and collectively as “PARTIES”.

**FOR MMD GREEN ENERGY SOLUTIONS**

*Ranj*  


**PROPRIETOR**

Page 1 of 10

*Amit*

*Amit*

## WHEREAS

- A. UPWMP has set up an engineered common facility to treat, store and dispose off Hazardous Waste as per the guidelines under "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016" with authorization by UP Pollution Control Board.
- B. GENERATOR desires to get their Hazardous Waste, being generated at their production unit mentioned above as per their UP Pollution Control Board Authorization to be Collected, Transported, Treated, Stored and Disposed off, by utilizing the services of the UPWMP. Copy of Authorization is part of this Agreement.

NOW THEREFORE THOSE PRESENT WITNESSETH AND IT IS HEREBY DECLARED AND AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

01. The Scope of service to be provided by the UPWMP is limited to Transport, Treat, Store and Dispose Hazardous Waste of the GENERATOR.
02. UPWMP shall dispose the Waste as per the mandate given to UPWMP, as it is a Common Facility catering to diverse Wastes. UPWMP shall follow Ministry of Environment & Forests, Central Pollution Control Board, UP Pollution Control Board specified rules & guidelines, along with future amendments, and adopting latest disposal technologies.
03. UPWMP hereby confirms that GENERATOR is a registered Member of UPWMP and also is in receipt of an amount of Rs.20,000/- (Rs. Twenty Thousand only) towards Membership Registration Fees as per the criteria mentioned in Annexure-A, Item no. 01 which is non-refundable, non-interest bearing amount.
04. The Membership No. on the Certificate and as registered with UPWMP is UPWMP-KNP- HzW-CHW-TSDF-2469.
05. GENERATOR has mandatory obligation to provide the entire process details which leads to generation of Hazardous Waste to UPWMP for the purpose of determining the Waste Characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the wastes
06. GENERATOR has mandatory obligation to declare Hazardous Waste Quantities on annual/monthly basis "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016 and any amendment thereof" and confirm to a set schedule of waste disposal to UPWMP facility as per the declaration format in Annexure-A. Failure to provide this information at the time of agreement or within 30 days from date of signing, shall nullify the agreement terms and conditions.
07. The registered GENERATOR obligations for utilizing the facility are:
  - 1) Provide details, in case a waste is classified as explosive /inflammable in nature, the fact has to informed to UPWMP. Detailed information on its characteristics and safe handling practices shall be furnished in advance to UPWMP. In case of any explosion fire accident arising during Collection of Waste the Generator is solely responsible, in case information as required is not furnished by the Generator.



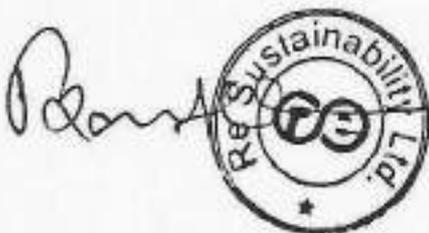
FOR MMD GREEN ENERGY SOLUTIONS

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PROPRIETOR

Amit

- ii) Provide details of Waste in the Manifest form (Form 10 - as per "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016" provided by UPWMP at cost) and a TREM card (Form 08 - as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016" provided by UPWMP at cost to the transporter of the Waste.
- iii) Provide comprehensive analysis of Waste on parameters identified in Annexure-A Item no. 08 and also other parameters as could be applicable based on the material characteristics / process. UPWMP shall also analyze the Waste for finger print analysis. The parameters for comprehensive and finger print analysis are provided in Annexure-A Item no. 08 & 09. In the event there are differences in the analysis results, the GENERATOR may send their samples to a mutually agreed third party at their own cost. Fresh Comprehensive analysis reports shall be provided by GENERATOR in one or more of the following occasions there is a discrepancy between Comprehensive Analysis and Finger Print Analysis the findings will be reported to UPPCB also.
- There is a change in waste characteristics
  - There is a change in manufacturing process
  - There is a change in product mix/ raw material mix
  - An otherwise known reason for change in waste quantities and characteristics and/or
  - 2 Years whichever is earlier
08. The Comprehensive Analysis report shall be used to determine the Disposal Pathway based on the Waste Characteristics & as per MoEFCC, CPCB and UP PCB rules and guidelines issued from time to time. Disposal Pathway shall be mutually agreed between GENERATOR & UPWMP and shall form the basis for disposal / USER charges. The base charges are as defined in this agreement in Annexure-A - Item 02.
09. The Charges for Collection, Treatment, Storage, Disposal facility (herein after called as USER CHARGES) will be applicable to GENERATOR as per Annexure-A - Item No. 02, Item No. 03 & 04. All the Charges are exclusive of taxes including GST, duties, cess, tolls etc. and shall be borne by the Generator only.
10. User Charges are subject to Annual Revision also on the basis inflation / escalation of fuel costs, on major price escalations viz., Power Tariff, Change in Disposal Technologies / Method, Wage Hike or wholesale price index or otherwise .
11. The main modes of disposal shall be direct landfill, stabilization followed by landfill, direct incineration, and incineration after treatment of Waste etc. The modes of disposal are dependent on the Waste characteristics.
12. The UPWMP on receipt of information from the GENERATOR, will plan and schedule collection of the Waste from the GENERATOR premises. Safety of community (humans, flora, and fauna) during Collection is prime and thus safety information will have to be provided by the GENERATOR in (Form 09), Waste Collection Manifest (Form 10) and TREM Card (Form 08) for every Waste type as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016". In the event of false information to UPWMP of any nature, all associated direct and indirect liabilities are the responsibility of the GENERATOR.
13. In case a Waste is classified as explosive in nature, the fact has to be informed to UPWMP. Detailed information on its characteristics and safe handling practices shall be furnished in advance to the UPWMP. In case no information is provided, or information is held back and in the event of any explosion or accident during Collection and during handling at UPWMP site the GENERATOR is solely responsible for all associated direct and indirect liabilities.



FOR NMD GREEN ENERGY SOLUTIONS

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PROPRIETOR

Anur

14. In case, for any reason, if UPWMP vehicle is sent back to the UPWMP without giving the Waste, even after being requisitioned by the GENERATOR, the GENERATOR has to pay the Collection CHARGES for that trip as mentioned under Annexure-A Item 03 for the full capacity load of vehicle.
15. GENERATOR is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by UPWMP in a sanitary manner and so also, the container area should be accessible to the UPWMP vehicle, to come and collect the Container. The Transporter reserves the right to reject collection of Hazardous Waste spilled over the ground and Container whose exteriors are soiled by Hazardous Waste spillage.
16. The GENERATOR has to pay a fixed amount to UPWMP as minimum yearly service commitment charges every year for the purpose of utilization of UPWMP services as per the charges mentioned in Annexure-A Item-06. This amount shall be payable within 30 days from the date of Signing of this Agreement and shall be adjusted against every month User Charges invoices. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular month/period, the UPWMP shall forfeit the amount that is unutilized in that calendar year.
17. The monthly User Charges invoice will be sent to the GENERATOR on or before 5<sup>th</sup> of every succeeding month and the bill amount shall be paid within 10 days of submission of bill.
18. The payments delayed beyond the period stipulated vide (17) above, interest shall be levied at the rate of 2.5% per month for the outstanding amount. If the outstanding amount has not been paid during the month, UPWMP reserves the right to refuse to extend the facility's services to the GENERATOR.
19. UPWMP reserves the right to terminate the Membership and agreement in the event GENERATOR fails/refuses to pay the bills/dues within three months of raising the bill. Otherwise penal interest will impose 30 % per annum.
20. Wastes which require alternate destruction technologies like reuse/ recycle etc. and if such technology exists at the facility, may be treated upon request by the GENERATOR. However, the prices for such treatment techniques shall be determined by the UPWMP on a case to case basis purely based on their characteristics.
21. Notwithstanding anything else contained herein, neither PARTY hereto shall be liable for damages or to have this AGREEMENT terminated for any delay or default in the performance of such PARTY hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such PARTY, including but not limited to, acts of God, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.
22. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the parties hereto.
23. Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
24. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
25. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same or any other breach or non-fulfillment on a future occasion.



FOR MMD GREEN ENERGY SOLUTIONS

Page 4 of 10

PROPRIETOR

Amit

26. In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future law such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.
27. Either party shall have the right to terminate the agreement in the event of violation/default of any of the terms and conditions as agreed upon in this agreement upon giving 30 days written notice to the other party.
28. Any dispute arising on any clause or clauses of this agreement and the contents of the Annexure-A, hereto between the GENERATOR and UPWMP shall be referred to Arbitration. The Arbitration shall be governed by and conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 or as amended. The arbitration proceedings shall be conducted in English and the Arbitration shall take place at Kanpur. The arbitral award shall be final and binding upon both parties. The costs arising out of Arbitration shall be borne by the parties equally.
29. UPWMP and the GENERATOR mutually agree that the Courts of Kanpur in Uttar Pradesh shall have the exclusive jurisdiction over all the disputes arising out of this Agreement.
30. The GENERATOR agrees and undertakes to indemnify and keep harmless the UPWMP and vice versa, its directors, officers, employees, agent and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the UPWMP, its director, officers, employees, agents, servants or third parties on account of or arising from:
- The Waste supplied by or collected from the Generator in case of any mismatch of waste from TREM card or finger prints; and any non-disclosure or wrong disclosure of any information as to the characteristic of waste, or
  - Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated wastes by the waste Generator either at the project site of UPWMP or anywhere else.
  - If applicable taxes, cess, duties, toll etc. are not borne and paid by Generator to the UPWMP and concerned authorities wherever applicable within the stipulated time limit.
31. The UPWMP agrees and undertakes to indemnify and keep harmless the GENERATOR, its directors, officers, employees, agents and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the GENERATOR, its director, officers, employees, agents, servants or third parties on account of or arising from:
- The willful misconduct and/or gross negligence of the UPWMP (or any of its directors, officers, or employees) in performing its/their obligations under this Agreement;
  - Failure of UPWMP to comply with any and all applicable laws in performance of its obligations under this Agreement.
  - If taxes, cess, duties, toll etc. borne & paid by the GENERATOR to the UPWMP wherever applicable are not deposited to the concerned authorities within the stipulated time limit.



FOR MMD GREEN ENERGY SOLUTIONS

PROPRIETOR

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Amit

For Uttar Pradesh Waste Management Project  
(A Division of Re Sustainability)



Authorized Signatory

Witness: Name: Ushal Singh  
Company/Occupation: Re Sustainability Ltd;  
Designation: Asst. Manager

Sign: [Signature]

Witness: Name: Sameekha  
Company/Occupation: Re Sustainability Ltd;  
Designation: Sr. Executive

Sign: [Signature]

For M/s MMD Green Energy Solutions

(AUTHORISED SIGNATORY)  
GENERATOR, THE SECOND PART.

Witness: Name: \_\_\_\_\_  
Company/Occupation: \_\_\_\_\_  
Designation: \_\_\_\_\_

Sign: \_\_\_\_\_

Witness: Name: \_\_\_\_\_  
Company/Occupation: \_\_\_\_\_  
Designation: \_\_\_\_\_

Sign: \_\_\_\_\_

Encl:- ANNEXURE-A

FOR MMD GREEN ENERGY SOLUTIONS



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ANNEXURE - A*Common Hazardous Waste Treatment Storage & Disposal Facility***01) MEMBERSHIP REGISTRATION FEE / DEPOSIT:**

The lifetime deposit has to be paid by the GENERATOR, as is commonly applicable, is set-out in the following matrix, to help you understand and determine the payable amount as applicable.

Capital Investment of Industry [Rs.] ( On Gross Block, without depreciation)	Deposited [Rs.]
< 1 Crore	5,000-50,000
1- 5 Crore	1, 50,000
5 - 10 Crore	3, 00,000
10 - 50 Crore	7, 50,000
50 - 100 Crore	10, 00,000
100 - 200 Crore	15, 00,000
> 200 Crore	20, 00,000

**2) User Charges:**

The GENERATOR shall pay the following applicable User Charges based on the Waste Types.

**3) Disposal Charges:**

- a) Disposal Charges for ETP Sludge: Rs.2750 per MT
- b) Handling & Re-handling Charges: Rs.300 per MT
- c) Transportation Charges: Rs.4250 per MT

**4) Project Escrow Fund Charges- [PEFC] -**

A charge PEFC of @ 5% on the User Charges shall be applicable and levied on the actual waste quantities and applicable user charges. PEFC charges are only applicable for Landfill Waste. This Charge is towards Escrow Account for any emergency remediation post closure period management of TSDF.

- a) GST @18% applicable as per government rules & norms.

**5) Container Handling Charges: [Optional, applicable when Services are utilized]**

FOR NMD GREEN ENERGY SOLUTIONS

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a) Container Handling Charges:

The GENERATOR shall pay for Handling Charges to Re Sustainability as follows for utilizing the Material Handling Equipment.  
For Hooklift/Crane Operations: Rs. 250/- per MT

For Waste transported by GENERATOR, Handling (Unloading) Charges shall be Rs. 200/- per MT, if not transported by a Dumper/Tipper, otherwise Rs.250/MT shall be applicable

6) Minimum Yearly Service Charges:

The GENERATOR has to pay as applicable minimum Yearly service charges. This amount shall be paid on yearly basis. This amount shall be adjusted against User Charges invoices in a calendar period of one year. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular period, the GENERATOR shall forfeit the amount that is unutilized in that calendar year.

- For SSI - Rs.9000/- per Annum, For MSI - Rs.12000/- per Annum, & For LSI - Rs.18000/- per Annum
- Minimum billing of Rs.4000 per Manifest will be charged during the invoice raised.

Note: SSI: Small Scale Industry, MSI: Medium Scale Industry and LSI: Large Scale Industry

7) Truck Detention Charges:

Maximum time of Three hours is allowed for the truck to be detained at the GENERATOR premises from the time of reporting to their Security Gate. In the event this period is exceeded then Rs.500/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

❖ Terms & Conditions:-

- This membership is valid as long as the user industry is in good standing with the CHWTSDF and has continued valid authorization from UPPCB.
- This CHW-TSDF shall accept only hazardous wastes as classified in HW Rules for disposal and shall not accept radioactive wastes, Municipal wastes, Bio-Medical waste....
- Acceptance of wastes is dependent on the fulfilment of regulatory and statutory guidelines for operations of CHWTSDF issued from time to time.
- Pathway of disposal of wastes and its price shall be decided based on the guidelines issued from time to time by regulatory authorities and shall be at the discretion of CHWTSDF

3) List of Parameters has to be Analyze:-

A) Parameters analyzed for Comprehensive analysis of WASTE:-

1) Physical State	19)Lead (WLT)	37)Benzene	55)Methoxychlor
2)Color	20)Cadmium (Total)	38)Chloro Benzene	56)Pentachlorophenol
3)Texture	21)Cadmium (WLT)	39)Cresols	57)Toxaphene
4)Bulk Density	22)Total Chromium (Total)	40)1,4 - Dichloro Benzene	58)2,4,5 - Tri Chlorophenol
5)pH at 28.6°C	23)Chromium (WLT)	41)1,2 - Dichloro Ethane	59)2,4,6 - Trichlorophenol



FOR NMD GREEN ENERGY SOLUTIONS

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6)Paint Filter Liquid Test	24)Hexavalent Chromium (Total)	42)Pyridine	60)2,4,5 - TP (Silvex)
7)Loss on Drying at 105°C	25)Hexavalent Chromium (WLT)	43)Ethyl Methyl Ketone	61)Vinyl Chloride
8)Loss on Ignition at 550°C (Dry Basis)	26)Nickel (Total)	44)Nitro Benzene	62)2,4 - D
9)Calorific Value	27)Nickel (WLT)	45)Tetrachloro Ethylene	63)Chlordane
10)Flash Point	28)Zinc (Total)	46)Trichloro Ethylene	64)Ammonia as N (WLT)
11)Reactive Cyanide	29)Zinc (WLT)	47)1,1 - Dichloroethylene	65)Nitrate Nitrogen as N (WLT)
12)Reactive Sulfide	30)Manganese (Total)	48)2,4 - Dinitrotoluene	66)Total Phenols (WLT)
13)Water Soluble Organic	31)Manganese (WLT)	49)Endrin	67)Fluoride as F- (WLT)
14)Water Soluble inorganic	32)Arsenic as As (WLT)	50)Hexachlor (and its epoxide)	68)Total Fluoride as F-
15)Water soluble halides (as cl-)	33)Copper (Total)	51)Hexachlorobenzene	69)Total Chlorides as cl-
16)Total Cyanides	34)Copper (WLT)	52)Hexachlorobutadiene	70)Total Sulphates as S
17)Extractable Organics	35)Chloroform	53)Hexachloroethane	
18)Lead (Total)	36)Carbon Tetra	54)Lindane	

**A) Parameters to be analyzed for Finger Print analysis of WASTE:-**

1) Physical State	5) pH at 28.5°C	9)Calorific Value	(3) Other critical parameters
2)Color	6)Paint Filter Liquid Test	10)Flash Point	
3)Texture	7)Loss on Drying at 105°C	11)Reactive Cyanide	
4)Bulk Density	8)Loss on Ignition at 550°C (Dry Basis)	12)Reactive Sulfide	

**10) Taxes / Levies:-** All Government / Municipal / Panchayat Taxes / Duties/ Levies/ Octroi / Tolls etc. as applicable from time to time, will be borne and payable by GENERATOR.



FOR MIND GREEN ENERGY SOLUTIONS

PROPRIETOR

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*Amit*

DECLARATION

We, M/s. MMD Green Energy Solutions declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to UPWMP. (Add sheets could be used for multiple waste types)

- The Avg. Yearly generation of Hazardous Waste is expected as follows.
1. Avg. \_\_\_\_\_ MT per year of \_\_\_\_\_ type of Hazardous WASTE
  2. Avg. \_\_\_\_\_ MT per year of \_\_\_\_\_ type of Hazardous WASTE
  3. Avg. \_\_\_\_\_ MT per year of \_\_\_\_\_ type of Hazardous WASTE

- 
- The Avg. monthly generation of Hazardous Waste is expected as follows.
1. Avg. \_\_\_\_\_ MT per month of \_\_\_\_\_ type of Hazardous WASTE.
  2. Avg. \_\_\_\_\_ MT per month of \_\_\_\_\_ type of Hazardous WASTE.
  3. Avg. \_\_\_\_\_ MT per month of \_\_\_\_\_ type of Hazardous WASTE

- 
- The Total accumulated/stored/buried in pits Hazardous Waste from the period of \_\_\_\_\_ is approximately as follows which is being sent to disposal at UPWMP.
1. Approx. \_\_\_\_\_ MT of \_\_\_\_\_ type of Hazardous WASTE.
  2. Approx. \_\_\_\_\_ MT of \_\_\_\_\_ type of Hazardous WASTE.
  3. Approx. \_\_\_\_\_ MT of \_\_\_\_\_ type of Hazardous WASTE.

FOR M/s. MMD Green Energy Solutions

(AUTHORISED SIGNATORY) GENERATOR, THE SECOND PART

FOR MMD GREEN ENERGY SOLUTIONS

PROPRIETOR

Amit



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

## Form 3 (A)

[See Rule 8(1)]

**Certificate of Registration of User for Abstraction of Ground Water**  
(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202409000898

Name of the Owner	ANJALI ANJALI		
Designation पद	PARTNER	Company Name कंपनी का नाम	SHRI BANKE BJHARI ENTERPRISES
Company Address कंपनी का पता	KHASARA NO. 510, VILLAGE SALARPUR, TEHSIL JANSATH,	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	7th Km, Jansath Road, Vill. Shernagar, Muzaffarnagar	Application No.	MZFN0924RIN0151
Date of Submission	25/09/2024	Specimen Signature	
<b>Location Particulars</b>			
District	Muzaffar Nagar	Block	JANSATH
Plot No./Khasra No.	KHASARA NO. 510	Municipality/Corporation	No
Ward No./Holding No.			N/A
<b>Particular of the Proposed Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	01/04/2024		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	80.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
<b>Strainer Position (For Tube Well)</b>			
Type of Pump Used	Submersible	H.P. of the Pump	2.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	10.00
Date of Energization (In Case of Electric Pump)	01/04/2024		



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
As ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT ...

Page No.: 1 of 1

TEST REPORT No. NCL/ED-043/12/05/25		DATE OF REPORT : 17/05/2025
Name and Address of Customer	M/S SHRI BANKE BIHARI ENTERPRISES Khasra No-510, Village - Salarpur, Tehsil - Janasatli, Muzaffarnagar, 251314	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 17/05/2025
Analysis Start Date	: 12/05/2025	Sampling Done By	: NCL
Date of Sampling	: 10/05/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS: 11255	Sample ID No.	: NCL/ED-043/12/05/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

### DETAILS OF STACK

Stack Attached to	: Heating Furnace	Capacity	: 10 Ton per Furnace
Type of fuel used	: Pyro Water/Pyro Gas	Quantity of fuel used	: 400-500 Liter/Furnace
Stack height above the ground level	: 30.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 250 mm	Material of Construction	: MS
Attached APCS	: Wet Scrubber	Normal Operating Schedule	: 8 Hrs
Commissioning date	: --		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 35°C	Flue gas temperature	: 80°C
Velocity of the flue gases	: 7.3 Mtr/Sec	Sampling Flow Rate of GPM	: 26.0 LPM
Sampling Flow Rate for Gases	: 2.0 LPM	Quantity of Emission discharged	: 1059.83 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	36	150
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	10	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.25	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	29	Not Specified

\*\*\*End of Report\*\*\*

ED-043/12/05/25-1



JITINDER  
Sector In-charge  
Checked by

FOR NEWCON CONSULTANTS &amp; LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 30 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 8205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



Government of Uttar Pradesh



Annexure - 39

e-Stamp

Certificate No.  
 Certificate Issued Date  
 Account Reference  
 Unique Doc. Reference  
 Purchased by  
 Description of Document  
 Property Description  
 Consideration Price (Rs.)  
 First Party  
 Second Party  
 Stamp Duty Paid By  
 Stamp Duty Amount(Rs.)

: IN-UP86651302407501W  
 : 17-Sep-2024 04:00 PM  
 : NEWIMPACC (SV)/ up14117804/ MUZAFFARPUR/ MUZAFFARPUR SADAR/ UP-MJF  
 : SUBIN-UPUP1411780470104880833046W  
 : MS SHRI BANKE BIHARI ENTERPRISES  
 : Article 5 Agreement or Memorandum of an agreement  
 : Not Applicable  
 :  
 : MS UTTAR PRADESH WASTE MANAGEMENT PROJECT  
 : MS SHRI BANKE BIHARI ENTERPRISES  
 : MS SHRI BANKE BIHARI ENTERPRISES  
 : 100  
 : (One Hundred only)



For Shri Banke Bihari Enterprises

Partner

Amit

SERVICE AGREEMENT

This Service Agreement („Agreement“) is made on 25<sup>th</sup> July 2024 at Kanpur Dehat, Uttar Pradesh, and shall be effective retrospectively from 25-07-2024 (hereinafter referred as the “Effective Date”) and will remain effective for 5 years therefrom.

**BY AND BETWEEN**

M/s Uttar Pradesh Waste Management Project (A Division of Re Sustainability Ltd.) having UPPCB CCA No. 157137/UPPCB/KanpurDehat(UPPCBRO)/CTO/both/KANPUR DEHAT/2022, dated -1<sup>st</sup> October 2022 situated at Village - Kumbhi, Distt. - Kanpur ((Dehat), Uttar Pradesh - and having its registered office at Level 11B, Aurobindo Galaxy, Hyderabad Knowledge City, Hitech City Road, Hyderabad-500081, India (hereinafter referred to as “UPWMP/ OPERATOR”) and represented by its Authorized Signatory, of the **FIRST PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof)

**A N D**

M/s. Shri Banke Bihari Enterprises having their production units at Khasra No.-510, Village- Salarpur, Tehsil-Jansath, Muzaffarnagar, Uttar Pradesh-251314 (hereinafter referred to as “GENERATOR”) **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

The UPWMP and GENERATOR hereinafter individually referred to as “PARTY” and collectively as “PARTIES”

For Shri Banke Bihari Enterprises  
Partner



For Shri Banke Bihari Enterprises  
Partner

Amrit

## WHEREAS

- A. UPWMP has set up an engineered common facility to treat, store and dispose off Hazardous Waste as per the guidelines under "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016" with authorization by UP Pollution Control Board.
- B. GENERATOR desires to get their Hazardous Waste, being generated at their production unit mentioned above as per their UP Pollution Control Board Authorization to be Collected, Transported, Treated, Stored and Disposed off, by utilizing the services of the UPWMP. Copy of Authorization is part of this Agreement.

NOW THEREFORE THOSE PRESENT WITNESSETH AND IT IS HEREBY DECLARED AND AGREED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:

01. The Scope of service to be provided by the UPWMP is limited to Transport, Treat, Store and Dispose Hazardous Waste of the GENERATOR.
02. UPWMP shall dispose the Waste as per the mandate given to UPWMP, as it is a Common Facility catering to diverse Wastes. UPWMP shall follow Ministry of Environment & Forests, Central Pollution Control Board, UP Pollution Control Board specified rules & guidelines, along with future amendments, and adopting latest disposal technologies.
03. UPWMP hereby confirms that GENERATOR is a registered Member of UPWMP and also is in receipt of an amount of Rs.20,000/- (Rs. Twenty Thousand only) towards Membership Registration Fees as per the criteria mentioned in Annexure-A, Item no. 01 which is non-refundable, non-interest bearing amount.
04. The Membership No. on the Certificate and as registered with UPWMP is UPWMP-KNP- HzW-CHW-TSDF-2443.
05. GENERATOR has mandatory obligation to provide the entire process details which leads to generation of Hazardous Waste to UPWMP for the purpose of determining the Waste Characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the wastes
06. GENERATOR has mandatory obligation to declare Hazardous Waste Quantities on annual/monthly basis "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016 and any amendment thereof" and confirm to a set schedule of waste disposal to UPWMP facility as per the declaration format in Annexure-A. Failure to provide this information at the time of agreement or within 30 days from date of signing, shall nullify the agreement terms and conditions.
07. The registered GENERATOR obligations for utilizing the facility are:
  - i) Provide details, in case a waste is classified as explosive /inflammable in nature, the fact has to be informed to UPWMP. Detailed information on its characteristics and safe handling practices shall be furnished in advance to UPWMP. In case of any explosion /fire accident arising during Collection of Waste the Generator is solely responsible, in case information as required is not furnished by the Generator.



For Shri Banke Bihari Enterprises

Partner

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Amit

- ii) Provide details of Waste in the Manifest form (Form 10 - as per "Hazardous & Other waste (Management and Transboundary movement) Rules - 2016", provided by UPWMP at cost) and a TREM card (Form 08 - as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016" provided by UPWMP at cost to the transporter of the Waste.
- iii) Provide comprehensive analysis of Waste on parameters identified in Annexure-A Item no. 08 and also other parameters as could be applicable based on the material characteristics / process. UPWMP shall also analyze the Waste for finger print analysis. The parameters for comprehensive and finger print analysis are provided in Annexure-A Item no. 08 & 09. In the event there are differences in the analysis results, the GENERATOR may send their samples to a mutually agreed third party at their own cost. Fresh Comprehensive analysis reports shall be provided by GENERATOR in one or more of the following occasions there is a discrepancy between Comprehensive Analysis and Finger Print Analysis the findings will be reported to UPPCB also.
- There is a change in waste characteristics
  - There is a change in manufacturing process
  - There is a change in product mix/ raw material mix
  - An otherwise known reason for change in waste quantities and characteristics and/ or
  - 2 Years whichever is earlier
08. The Comprehensive Analysis report shall be used to determine the Disposal Pathway based on the Waste Characteristics & as per MoEFCC, CPCB and UP PCB rules and guidelines issued from time to time. Disposal Pathway shall be mutually agreed between GENERATOR & UPWMP and shall form the basis for disposal / USER charges. The base charges are as defined in this agreement in Annexure-A - Item 02.
09. The Charges for Collection, Treatment, Storage, Disposal facility (herein after called as USER CHARGES) will be applicable to GENERATOR as per Annexure-A - Item No. 02, Item No. 03 & 04. All the Charges are exclusive of taxes including GST, duties, cess, tolls etc. and shall be borne by the Generator only.
10. User Charges are subject to Annual Revision also on the basis inflation / escalation of fuel costs, on major price escalations viz., Power Tariff, Change in Disposal Technologies / Method, Wage Hike or wholesale price index or otherwise .
11. The main modes of disposal shall be direct landfill, stabilization followed by landfill, direct incineration, and incineration after treatment of Waste etc. The modes of disposal are dependent on the Waste characteristics.
12. The UPWMP on receipt of information from the GENERATOR, will plan and schedule collection of the Waste from the GENERATOR premises. Safety of community (humans, flora, and fauna) during Collection is prime and thus safety information will have to be provided by the GENERATOR in (Form 09), Waste Collection Manifest (Form 10) and TREM Card (Form 08) for every Waste type as per "Hazardous waste (Management, Handling and Transboundary movement) Rules - 2016". In the event of false information to UPWMP of any nature, all associated direct and indirect liabilities are the responsibility of the GENERATOR.
13. In case a Waste is classified as explosive in nature, the fact has to be informed to UPWMP. Detailed information on its characteristics and safe handling practices shall be furnished in advance to the UPWMP. In case no information is provided, or information is held back and in the event of any explosion or accident during Collection and during handling at UPWMP site the GENERATOR is solely responsible for all associated direct and indirect liabilities.



For Shri Banke Bihari Enterprises

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Partner

Amit

14. In case, for any reason, if UPWMP vehicle is sent back to the UPWMP without giving the Waste, even after being requisitioned by the GENERATOR, the GENERATOR has to pay the Collection CHARGES for that trip as mentioned under Annexure-A Item 03 for the full capacity load of vehicle.
15. GENERATOR is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by UPWMP in a sanitary manner and so also, the container area should be accessible to the UPWMP vehicle, to come and collect the Container. The Transporter reserves the right to reject collection of Hazardous Waste spilled over the ground and Container whose exteriors are soiled by Hazardous Waste spillage.
16. The GENERATOR has to pay a fixed amount to UPWMP as minimum yearly service commitment charges every year for the purpose of utilization of UPWMP services as per the charges mentioned in Annexure-A Item-06. This amount shall be payable within 30 days from the date of Signing of this Agreement and shall be adjusted against every month User Charges invoices. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular month/period, the UPWMP shall forfeit the amount that is unutilized in that calendar year.
17. The monthly User Charges invoice will be sent to the GENERATOR on or before 5<sup>th</sup> of every succeeding month and the bill amount shall be paid within 10 days of submission of bill.
18. The payments delayed beyond the period stipulated vide (17) above, interest shall be levied at the rate of 2.5% per month for the outstanding amount. If the outstanding amount has not been paid during the month, UPWMP reserves the right to refuse to extend the facility's services to the GENERATOR.
19. UPWMP reserves the right to terminate the Membership and agreement in the event GENERATOR fails/refuses to pay the bills/dues within three months of raising the bill. Otherwise penal interest will impose 30 % per annum.
20. Wastes which require alternate destruction technologies like reuse/ recycle etc. and if such technology exists at the facility, may be treated upon request by the GENERATOR. However, the prices for such treatment techniques shall be determined by the UPWMP on a case to case basis purely based on their characteristics.
21. Notwithstanding anything else contained herein, neither PARTY hereto shall be liable for damages or to have this AGREEMENT terminated for any delay or default in the performance of such PARTY hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such PARTY, including but not limited to, acts of God, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.
22. This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the parties hereto.
23. Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
24. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
25. Any terms and conditions of this Agreement may be waived at any time by the party that is entitled to the benefit thereof. Such waiver must be in writing and must be executed by an authorized officer of such party. A waiver on one occasion will not be deemed to be a waiver of the same or any other breach or non-fulfillment on a future occasion.



For Shri Banke Bihari Enterprises

Partner

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Amit

26. In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future law such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.
27. Either party shall have the right to terminate the agreement in the event of violation/default of any of the terms and conditions as agreed upon in this agreement upon giving 30 days written notice to the other party.
28. Any dispute arising on any clause or clauses of this agreement and the contents of the Annexure-A, hereto between the GENERATOR and UPWMP shall be referred to Arbitration. The Arbitration shall be governed by and conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996 or as amended. The arbitration proceedings shall be conducted in English and the Arbitration shall take place at Kanpur. The arbitral award shall be final and binding upon both parties. The costs arising out of Arbitration shall be borne by the parties equally.
29. UPWMP and the GENERATOR mutually agree that the Courts of Kanpur in Uttar Pradesh shall have the exclusive jurisdiction over all the disputes arising out of this Agreement.
30. The GENERATOR agrees and undertakes to indemnify and keep harmless the UPWMP and vice versa, its directors, officers, employees, agent and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the UPWMP, its director, officers, employees, agents, servants or third parties on account of or arising from:
- The Waste supplied by or collected from the Generator in case of any mismatch of waste from TREM card or finger prints; and any non-disclosure or wrong disclosure of any information as to the characteristic of waste, or
  - Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated wastes by the waste Generator either at the project site of UPWMP or anywhere else.
  - If applicable taxes, cess, duties, toll etc. are not borne and paid by Generator to the UPWMP and concerned authorities wherever applicable within the stipulated time limit.
31. The UPWMP agrees and undertakes to indemnify and keep harmless the GENERATOR, its directors, officers, employees, agent and subcontractors from and against any losses, demand, claim, suit, damage, liability (including any fines, governmental penalty, sanctions and legal costs), cost/expense, settlement suffered or incurred by the GENERATOR, its director, officers, employees, agents, servants or third parties on account of or arising from:
- The willful misconduct and/or gross negligence of the UPWMP (or any of its directors, officers, or employees) in performing its/their obligations under this Agreement;
  - Failure of UPWMP to comply with any and all applicable laws in performance of its obligations under this Agreement.
  - If taxes, cess, duties, toll etc. borne & paid by the GENERATOR to the UPWMP wherever applicable are not deposited to the concerned authorities within the stipulated time limit.



For Shri Banke Bihari Enterprises

Partner Page 5 of 10

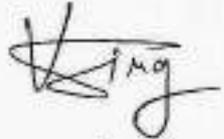
Amit

For Uttar Pradesh Waste Management Project  
(A Division of Re Sustainability Ltd)

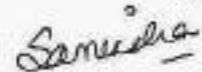
  
Authorized Signatory \*



Witness: Name: Vishal Singh  
Company/Occupation: Re Sustainability Ltd;  
Designation: Asst. Manager

Sign: 

Witness: Name: Samiksha  
Company/Occupation: Re Sustainability Ltd;  
Designation: Sr. Executive

Sign: 

For M/s Shri Banke Bihari Enterprises

(AUTHORISED SIGNATORY)  
GENERATOR, THE SECOND PART.

Witness: Name: \_\_\_\_\_  
Company/Occupation: \_\_\_\_\_  
Designation: \_\_\_\_\_

Sign:

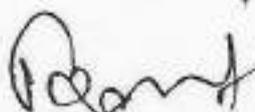
Witness: Name: \_\_\_\_\_  
Company/Occupation: \_\_\_\_\_  
Designation: \_\_\_\_\_

Sign:

For Shri Banke Bihari Enterprises

Partner

Encl:- ANNEXURE-A




**ANNEXURE - A****Common Hazardous Waste Treatment Storage & Disposal Facility****01) MEMBERSHIP REGISTRATION FEE / DEPOSIT:**

The lifetime deposit has to be paid by the GENERATOR, as is commonly applicable, is set-out in the following matrix, to help you understand and determine the payable amount as applicable.

Capital Investment of Industry [Rs.] ( On Gross Block, without depreciation)	Deposited [Rs.]
< 1 Crore	5,000-50,000
1- 5 Crore	1, 50,000
5 - 10 Crore	3, 00,000
10 - 50 Crore	7, 50,000
50 - 100 Crore	10, 00,000
100 - 200 Crore	15, 00,000
> 200 Crore	20, 00,000

**2) User Charges:**

The GENERATOR shall pay the following applicable User Charges based on the Waste Types.

**3.) Disposal Charges:**

- Disposal Charges for ETP Sludge: Rs.2750 per MT
- Handling & Re-handling Charges: Rs.300 per MT
- Transportation Charges: Rs.4250 per MT

**4) Project Escrow Fund Charges- [PEFC] -**

A charge PEFC of @ 5% on the User Charges shall be applicable and levied on the actual waste quantities and applicable user charges. PEFC charges are only applicable for Landfill Waste. This Charge is towards Escrow Account for any emergency remediation post closure period management of TSDF.

- GST @18% applicable as per government rules & norms.

**5) Container Handling Charges: [Optional, applicable when Services are utilized]**

For Shri Banke Bihari Enterprises

Partner

Amrit

a) Container Handling Charges:

The GENERATOR shall pay for Handling Charges to Re Sustainability as follows for utilizing the Material Handling Equipment.

For Hooklift/Crane Operations; Rs. 250/- per MT

For Waste transported by GENERATOR, Handling (Unloading) Charges shall be Rs. 200/- per MT, if not transported by a Dumper/Tipper, otherwise Rs.250/MT shall be applicable

6) Minimum Yearly Service Charges:

The GENERATOR has to pay as applicable minimum Yearly service charges. This amount shall be paid on yearly basis. This amount shall be adjusted against User Charges invoices in a calendar period of one year. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular period, the GENERATOR shall forfeit the amount that is unutilized in that calendar year.

- For SSI – Rs.9000/- per Annum, For MSI - Rs.12000/- per Annum, & For LSI - Rs.18000/- per Annum
- Minimum billing of Rs.4000 per Manifest will be charged during the invoice raised.

Note: SSI: Small Scale Industry, MSI: Medium Scale Industry and LSI: Large Scale Industry

7) Truck Detention Charges:

Maximum time of Three hours is allowed for the truck to be detained at the GENERATOR premises from the time of reporting to their Security Gate. In the event this period is exceeded then Rs.500/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

❖ Terms & Conditions:-

- This membership is valid as long as the user industry is in good standing with the CHWTSDF and has continued valid authorization from UPPCB.
- This CHW-TSDF shall accept only hazardous wastes as classified in HW Rules for disposal and shall not accept radioactive wastes, Municipal wastes, Bio-Medical waste....
- Acceptance of wastes is dependent on the fulfillment of regulatory and statutory guidelines for operations of CHWTSDF issued from time to time.
- Pathway of disposal of wastes and its price shall be decided based on the guidelines issued from time to time by regulatory authorities and shall be at the discretion of CHWTSDF

3) List of Parameters has to be Analyze:-

A) Parameters analyzed for Comprehensive analysis of WASTE:-

1) Physical State	19)Lead (WLT)	37)Benzene	55)Methoxychlor
2)Color	20)Cadmium (Total)	38)Chloro Benzene	56)Pentachlorophenol
3)Texture	21)Cadmium (WLT)	39)Cresols	57)Toxaphene
4)Bulk Density	22)Total Chromium (Total)	40)1,4 - Dichloro Benzene	58)2,4,5 - Tri Chlorophenol
5)pH at 28.6°C	23)Chromium (WLT)	41)1,2 - Dichloro Ethane	59)2,4,6 - Trichlorophenol



For Shri Banke Bihari Enterprises

Partner Amit  
Page 8 of 10

6)Paint Filter Liquid Test	24)Hexavalent Chromium (Total)	42)Pyridine	60)2,4,5 - TP (Silvex)
7)Loss on Drying at 105°C	25)Hexavalent Chromium (WLT)	43)Ethyl Methyl Ketone	61)Vinyl Chloride
8)Loss on Ignition at 550°C (Dry Basis)	26)Nickel (Total)	44)Nitro Benzene	62)2,4 -D
9)Calorific Value	27)Nickel (WLT)	45)Tetrachloro Ethylene	63)Chlordane
10)Flash Point	28)Zinc (Total)	46)Trichloro Ethylene	64)Ammonia as N (WLT)
11)Reactive Cyanide	29)Zinc (WLT)	47)1,1 - Dichloroethlene	65)Nitrate Nitrogen as N (WLT)
12)Reactive Sulfide	30)Manganese (Total)	48)2,4 - Dinitrotoluene	66)Total Phenols (WLT)
13)Water Soluble Organic	31)Manganese (WLT)	49)Endrin	67)Fluoride as F- (WLT)
14)Water Soluble inorganic	32)Arsenic as As (WLT)	50)Hetachlor (and its epaoxide)	68)Total Fluoride as F-
15)Water soluble halides (as cl-)	33)Copper (Toatl)	51)Hexachlorobenzene	69)Total Chlorides as cl-
16)Total Cynides	34)Copper (WLT)	52)Hexachlorobutadiene	70)Total Sulphates as S
17)Extractable Organics	35)Chloroform	53)Hexachloroethane	
18)Lead (Total)	36)Carbon Tetra	54)Lindane	

**A) Parameters to be analyzed for Finger Print analysis of WASTE:-**

1) Physical State	5) pH at 28.6°C	9)Calorific Value	13) Other critical parameters
2)Color	6)Paint Filter Liquid Test	10)Flash Point	
3)Texture	7)Loss on Drying at 105°C	11)Reactive Cyanide	
4)Bulk Density	8)Loss on Ignition at 550°C (Dry Basis)	12)Reactive Sulfide	

**10) Taxes / Levies:-** All Government / Municipal / Panchayat Taxes / Duties/ Levies/ Octroi / Tolls etc, as applicable from time to time, will be borne and payable by GENERATOR.



For Shri Banka Bihari Enterprises  
Partner

*Amit*

DECLARATION

We, M/s. Shri Banke Bihari Enterprises declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to UPWMP. (Addl sheets could be used for multiple waste types)

- The Avg. Yearly generation of Hazardous Waste is expected as follows.

1. Avg. \_\_\_\_\_ MT per year of \_\_\_\_\_ type of Hazardous WASTE
2. Avg. \_\_\_\_\_ MT per year of \_\_\_\_\_ type of Hazardous WASTE
3. Avg. \_\_\_\_\_ MT per year of \_\_\_\_\_ type of Hazardous WASTE

- The Avg. monthly generation of Hazardous Waste is expected as follows.

1. Avg. \_\_\_\_\_ MT per month of \_\_\_\_\_ type of Hazardous WASTE.
2. Avg. \_\_\_\_\_ MT per month of \_\_\_\_\_ type of Hazardous WASTE.
3. Avg. \_\_\_\_\_ MT per month of \_\_\_\_\_ type of Hazardous WASTE

- The Total accumulated/stored/buried in pits Hazardous Waste from the period of \_\_\_\_\_ is approximately as follows which is being sent to disposal at UPWMP.

1. Approx. \_\_\_\_\_ MT of \_\_\_\_\_ type of Hazardous WASTE.
2. Approx. \_\_\_\_\_ MT of \_\_\_\_\_ type of Hazardous WASTE.
3. Approx. \_\_\_\_\_ MT of \_\_\_\_\_ type of Hazardous WASTE.

FOR M/s. Shri Banke Bihari Enterprises

(AUTHORISED SIGNATORY) GENERATOR, THE SECOND PART

For Shri Banke Bihari Enterprises

Partner

FOR SHRI BANKE BIHARI ENTERPRISES

Partner

Amit



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

### APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0924RIN0153
Application Date आवेदन तिथि		27/09/2024	
Name of the Applicant आवेदक का नाम	ANKIT BANSAL		
Mobile No. मोबाइल नंबर	9568500430	Email ID. ईमेल आईडी	asvrclaimingllp22@gmail.com
Date of Birth जन्मतिथि	01/01/1970	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	8572-8017-8848	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं/फ्लैट सं/भवन सं	744, Shyampuri, Railway Road, Khatauli, Muzaffarnagar	Locality/Village ग्राम/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFARNAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFARNAGAR	Pin Code पिन कोड	251314
Designation पद	PARTNER	Company Name कंपनी का नाम	ASV RECLAIMING LLP
Company Address कंपनी का पता	KHASARA NO. 433, VILLAGE TALDA, JOLLY, TEHSIL JANS	Authorization Letter प्राधिकार पत्र	Download
Details of Proposed Well प्रस्तावित कूप का विवरण			
District जनपद	Muzaffar Nagar	Block ब्लॉक	JANSATH

Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	KHASARA NO. 433	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No	
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download			
Location Coordinates स्थान निर्देशांक	29.324078 77.876392	Google Map गूगल मैप	Download	
<b>Particulars of The Proposed Well</b> प्रस्तावित कूप का विवरण				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	01/04/2024	Type of Well कूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	10			
Housing Pipe If Any यदि कोई है		No		
<b>Strainer Details</b> स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (in meter) लंबाई (मीटर में)	Diameter (in millimeter) ज्यास (मिलीमीटर में)
1	80.00	85.00	5.00	100.00
Approx. Depth of Well (in meter) कूप की अनुमानित गहराई (मीटर में)	80.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Ground Water Level (in meter) भूजल स्तर (मीटर में)	15.50			
<b>Details of Proposed Pumping Device</b> प्रस्तावित पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (in m <sup>3</sup> /hr) पंप क्षमता (m <sup>3</sup> /hr)	10.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	1.50	Length of Suction Pipe (in meter) सक्शन पाइप की लंबाई (मीटर में)	80.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	01/04/2024	
<b>Details of Utilization of Well</b> कूप के उपयोग का विवरण				

Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Industrial		
Annual Running Hours वार्षिक उपयोग (घंटे में)	150.00	Annual Days वार्षिक उपयोग (दिनों में)	300
Daily Running Hours दैनिक उपयोग (घंटे में)	0.50	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	NO INDUSTRIAL EFFLUENT SHALL BE DISCHARGED AND TREATED VIA ETP AND DOMESTIC EFFLUENT DISCHARGE THROUGH SEPTIC TANK	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/ अपशिष्ट जल प्रवाह हेतु अनार्षित प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) संकेत पाइप की लंबाई (मीटर में)	80.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संग्रहण संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	MICRO INDUSTRY HAVING WITHDRAWAL OF 5 KLD
Maximum Allowable Annual Extraction of Ground Water:			1500.00
Affidavit on non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from issuing of NOC Date एन.ओ.सी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संग्रहण संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर			Download
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-58-0049167	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	26/09/2024
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	25/09/2034	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Micro-		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No

**Declaration by the Applicant**  
**आवेदक द्वारा उद्घोषणा**

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/canceled .

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य है। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/रद्द किए जाने योग्य होगा।

**I Agree/मैं सहमत हूँ**

**Note/नोट**

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction / alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
  - (a) Document showing proof of ownership of land;
  - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
  - (c) Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b)and(c).
  - (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



# Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)  
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

## TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-008/10/06/25		DATE OF REPORT : 16/06/2025
Name and Address of Customer	M/S ASV RECLAIMING LLP Jansath-Mirapur Road, Vill. Tada Janmsath Road, Distt-Muzaffarnagar, U.P. India-251314.	

### SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 16/06/2025
Analysis Start Date	: 10/06/2025	Sampling Done By	: NCL
Date of Sampling	: 09/06/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS: 11255	Sample ID No.	: NCL/ED-008/10/06/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

### DETAILS OF STACK

Stack Attached to	: Pyrolysis Furnace	Capacity	: 10 TPH
Type of fuel used	: RPO Oil (Rubber Process Oil)	Quantity of fuel used	: 300 Ltr/Day
Stack height above the ground level	: 30.48 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 300 mm	Material of Construction	: MS
Attached APCS	: Cyclone	Normal Oprating Schedule	: 12 Hrs
Commissioning date	: --		

### PHYSICAL OBSERVATIONS

Ambient Temperature	: 38°C	Flue gas temperature	: 174°C
Velocity of the flue gases	: 15.71 Mtr/Sec	Sampling Flow Rate of SPM	: 18.0 LPM
Sampling Flow Rate for Gases	: 1.6 LPM	Quantity of Emission discharged	: 2593.69 Nm <sup>3</sup> /hr

### TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm <sup>3</sup>	IS:11255 (Part-1)	108	150
2	Sulphur Dioxide (SO <sub>2</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-2)	32	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.35	Not Specified
4	Oxide of Nitrogen (NO <sub>x</sub> )	mg/Nm <sup>3</sup>	IS:11255 (Part-7)	61	Not Specified

\*\*\*End of Report\*\*\*

ED-008/10/06/25-1



**J. TENDER**  
Section Incharge  
Checked by



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)  
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in  
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



INDIA NON JUDICIAL

Annexure - 42

Government of Uttar Pradesh

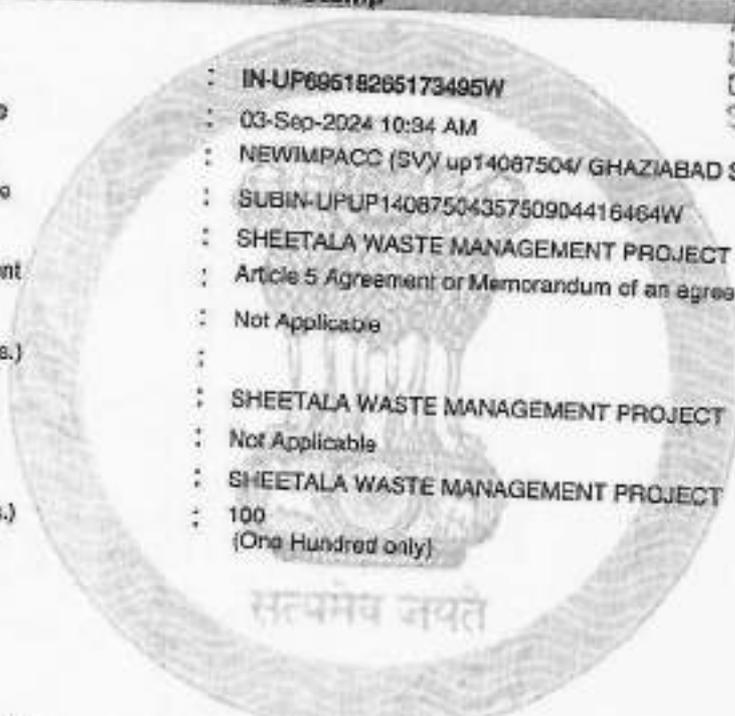


IN-UP69518265173495W

e-Stamp

BALCHAND STAMP VENDOR  
ACC No- UP14087504  
Licence No.- 499  
Civil Court, Ghaziabad  
Signature

Certificate No.	: IN-UP69518265173495W
Certificate Issued Date	: 03-Sep-2024 10:34 AM
Account Reference	: NEWIMPACC (SVV up14087504/ GHAZIABAD SADAR/ UP-GZB
Unique Doc. Reference	: SUBIN-UPUP1408750435750904416464W
Purchased by	: SHEETALA WASTE MANAGEMENT PROJECT
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: SHEETALA WASTE MANAGEMENT PROJECT
Second Party	: Not Applicable
Stamp Duty Paid By	: SHEETALA WASTE MANAGEMENT PROJECT
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



सत्यमेव जयते



₹100

Please write or type below this line

IN-UP69518265173495W

**HAZARDOUS WASTE MEMBERSHIP AGREEMENT**

This agreement made on this Day 07<sup>th</sup> OCTOBER 2024 between M/S ASV RECLAIMING LLP and its plant located at Panipat- Khatlana Marg, Jansath-Mirapur Road, Vill. Talda, Muzaffarnagar- 251314, U.P (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part).

*Amit Bansal*

AND

*Kabil Sharma*

Page 1



**Statutory Alert:**

1. The authenticity of the Stamp certificate should be verified at [www.shclsestima.com](http://www.shclsestima.com) or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on the Certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the regularity is on the users of the certificate.
4. In case of any discrepancy please inform the Competent Authority.

TNKMA DONTOK

1713

M/s. SHEETALA WASTE MANAGEMENT PROJECT (India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh - 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26&37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and/or the E-Waste (Management) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the Fuel Oil, Carbon Dust & Steel Wire and during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at Panipat- Khatima Marg, Jansath-Mirapur Road, Vill. Talda, Muzaffarnagar-251314, U.P is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility D-26 & 37, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. - 203206 are duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-mentioned facility/facilities.

#### SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.
3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.
4. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.
5. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics

Page 2

*Atul Bansal*

*Kamal Sharma*



*YNK 20/07/20*

of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.

- a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
  - b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
  - c. FIRST PART will have to pay actual transport charges to SECOND PART, in case/for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
  - d. FIRST PART can also send HW to SECOND PART'S plant directly as per the mutual consent and agreement.
6. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
  7. Container/Bag's weight will also be added to the total weight of the material. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
    - a. The SECOND PART/Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.
  8. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.
  9. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part
  10. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous

*Amit Bansal*

*Kavil Sharma*



Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.

11. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.
  - a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.
12. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.
13. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

- A.1 - This agreement is valid for Five Years from 07-10-2024 to 06-10-2029 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.
- A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.
  - a. First Part states that it has valid unexpired Water Consent under Section 25/26 of the Water Act, 1974 with Ref No. ATTACHED. The consent is valid from ATTACHED.
  - b. Also, First Part states that it has valid unexpired Air Consent under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 with Ref No. ATTACHED. The consent is valid from ATTACHED.
  - c. The PAN Number of First Part is ABJFA1465H
  - d. The GST Registration Number of First Part is 09ABJFA1465H1ZE
- A.3 - SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per agreement terms.
- A.4 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by

*Amit Bansal*

Page 4

*Kapil Sharma*



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FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.

- A.5 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
- A.6 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.
- a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
- A.7 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the Invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.
- A.8 - This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
- A.9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.
- A.10 - Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the other part with a reasonable cause and mutually agreed by both the parties.
- A.11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.
- A.12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at Gauram Buddha Nagar, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.
- A.13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Gauram Buddha Nagar alone, to the exclusion of any other, shall have the jurisdiction.

*Adhi Bansal*

*Kapil Sharma*



This Agreement is signed on this day 07-OCT-2024 at GAUTAM BUDH NAGAR, UTTAR PRADESH.

For ASV RECLAIMING LLP

*Amit Bansal*

~~Director~~ /Partner/Authorized Signatory

For SHEETALA WASTE MANAGEMENT PROJECT

*Kapil Sharma*

Director /Partner/Authorized Signatory



Witnesses:

1. *[Signature]*

2. *Vishal Daul*

1. *ANAN SAINI*

2. *8755 3885 91*

Phone: *9568290000/9927122222*

E-Mail: \_\_\_\_\_

**ANNEXURE - I****Waste Management & Handling Service Charge**

This annexure is in conjunction with Agreement signed between FIRST PART (M/s. ASV RECLAIMING LLP) and SECOND PART- M/s Sheetal Waste Management Project on 07-10-2024.

First part will pay Rs. 22,000/- ( Plus 18% GST) to second part towards Lifetime Membership Fees of CHW-TSDF which will be applicable from the date of signing of this agreement.

Quarterly Charge is Rs 3500/- (Plus 18% GST) Member have to ensure a lifting in one time per quarter. Quarterly Charges or Disposal Charges whichever higher is applicable.

**1. Second Part will pay to First Part (Category - A)**

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates
1.	Used or Spent Oil Cat. 5.1	TBA	Rs 4500/- (Per Drum 220 Ltr) Inclusive GST 18%
2.	Waste Battery (Without Water & Acid)	TBA	Rs 22/- Per Kg + GST 18%
3.	Empty Barrels (220 Ltr) Discarded/Contaminated - Cat. 33.1	TBA	Rs 380/- Per Drum + GST 18%
4.	E-Waste(Electrical/Electronic i.e. Desktop, Laptop, Monitor, CPU, UPS, (Recyclable) & in good condition having proper power supply. Memory, mother board, connections, DVD Drive etc)	TBA	Rs 20/- Per Kg + GST 18%

- a) Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules. i.e., without water, sludge.  
b) SECOND PART will only pay for fully filled drums of 220 liters capacity. Part filled drums with quantity less than 220 liters will be free of charge.

**2. Disposal Charges - First Part will pay to Second Part (Category - B)**

Sl. No.	Type Hazardous /Non-Hazardous Waste	Approx. Quantity	Disposal Charges
1.	Incinerable: Cotton waste, Oil- Soaked cotton, Oily Sludge, Paint Sludge, Waste Chemical, Waste Ink, Coolant Etc.	TBA	Rs 14/- Per Kg + GST 18%
2.	E-waste: Segregation and Dismantle (Other than Category A)	TBA	Rs 14/- Per Kg + GST 18%
3.	DG Set Air/Oil Filters	TBA	Rs 20/- Per Piece + GST 18%
4.	Process Sludge / Chemical Sludge / Paint Sludge	TBA	Rs 14/- Per Kg + GST 18%
5.	Waste PU Foam	TBA	Rs 14/- Per Kg + GST 18%
5.	Transportation		As Actual

First Part can also send waste directly to the CHW-TSDF located at D-26&37, UPSIDC Industrial Area, Sikandrahad, Bulandshahr.

*Arjit Bansal*

Page 7

*Kabir Sharma*

Sheetal Waste Management  
Auth. Signatory  
200002

TNKML DONOR

TERMS & CONDITIONS

- a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and these are not on returnable basis.
- b) FIRST PART shall deliver their waste at SECOND PART unit at D-26, UPSIDC Industrial Area, Sikondrahad, Bulandshahr, near Ghaziabad U.P. 203206 at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART. Loading is in scope of FIRST PART.
- c) The transport charges are subject to revision if fuel prices are increased or decreased by Government.
- d) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- e) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- f) Payments shall be made through Cheque/NEFT/ RTGS.
- g) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc, as applicable from time to time, will be payable by FIRST PART.
- h) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.

*Arjit Bansal*

*Kabil Sharma*





# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)



संदर्भ सं०  
Ref. No. 415/C/A-113/MZR/2025

दिनांक 15-7-2025  
Dated

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3)  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
लखनऊ।

**विषय:-** उद्योग मै० ए०एस०वी० रिक्लेमिंग एलएलपी, ग्राम तालडा, तहसील जानसठ, मुजफ्फरनगर के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि उद्योग मै० ए०एस०वी० रिक्लेमिंग एलएलपी, ग्राम तालडा, तहसील जानसठ, मुजफ्फरनगर का औचक निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 15.07.2025 को किया गया। निरीक्षण आख्या संलग्न है। निरीक्षण आख्या के अनुसार उद्योग में स्थापित निरीक्षण के समय उत्पन्नवाह शुद्धिकरण संयंत्र संचालित नहीं पाया गया, ईंधन के रूप में Wooden Logs भण्डारित पाया गया, जो अनुमन्य ईंधन नहीं है, डी०जी० सैंट्स सी.ए.क्यू.एम. द्वारा जारी निर्देश संख्या-76 के अनुसार स्थापित नहीं पाये गये, उद्योग का सह-उत्पाद कार्बन डस्ट एवं स्टील वायर परिसर में खुले में भण्डारित एवं फैला हुआ पाया गया तथा उद्योग का संचालन केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 16.01.2024 में टायर पायरोलिसिस प्लांट्स हेतु जारी SOP के अनुरूप नहीं पाया गया। विस्तृत निरीक्षण आख्या पत्र के साथ संलग्न है।

अतः निरीक्षण आख्या में दिये गये तथ्यों के दृष्टिगत उद्योग मै० ए०एस०वी० रिक्लेमिंग एलएलपी, ग्राम तालडा, तहसील जानसठ, मुजफ्फरनगर के विरुद्ध निरीक्षण की दिनांक 15.07.2025 से सुधारात्मक कार्यवाही किये जाने तक रुपये 6,250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31ए के अन्तर्गत कार्यवाही किये जाने की संस्तुति की जाती है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(गीता चन्द्रा)  
क्षेत्रीय अधिकारी

c/c



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-44

28-11-24

संदर्भ संख्या: H19097 / सी-3/वायु-533/प्रदूषण/24 दिनांक: 19/11/2024

ADM(E)/R/SPE/S

पंजीकृत

कालोवेस्ट  
मुजफ्फरनगर  
131

सेवा में  
29/11/24

श्री 0 विनायक इण्डस्ट्रीज,  
ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड,  
जनपद-मुजफ्फरनगर (7906394928)

जिलाधिकारी

मुजफ्फरनगर

25 NOV 2024

यह कि उद्योग श्री 0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर जोकि कच्चे माल के रूप में वेस्ट टायर का प्रयोग कर पायरोलिसिस प्रक्रिया द्वारा क्यूल ऑयल, कार्बन ब्लैक तथा स्टील वायर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु प्रदूषण नियंत्रण अधिनियम 1981 यथासंशोधित की धारा-2(K) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि उद्योग श्री 0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-31ए के अन्तर्गत बोर्ड के पत्र दिनांक 11.09.2024 के द्वारा कारण बताओ नोटिस जारी किया गया है। जोकि वर्तमान में प्रभावी है। उक्त कारण बताओ नोटिस के सम्बन्ध में आप द्वारा बोर्ड में प्रेषित प्रत्यावेदन दिनांक 08.10.2024 में अनुपालन से अलग करारते हुए बिन्दु संख्या 14, 15 एवं 16 में निम्नलिखित कार्य कराये जाने का उल्लेख किया गया है कि:-

- 14- That unit is already intalks with PLC consultants and will install the PLC system very soon
- 15- That unit is already intalks with nitrogen purging system consultants and the same will be installed very soon as per SOP issued by CPCB/MoEFF&CC guidelines.
- 16- That unit has ensured all fire fighting meausers equipments installed in proper working conditions to prevent any sort of hazard.

तदोपरान्त उद्योग द्वारा बोर्ड में प्रेषित प्रत्यावेदन दिनांक 08.10.2024 का संज्ञान लेते हुए तथ्यों का भीतिक सत्यापन किये जाने हेतु क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा उद्योग का निरीक्षण दिनांक 29.10.2024 को किया गया। निरीक्षण के समय उद्योग उत्पादनरत नहीं पाया गया। निरीक्षण के समय उद्योग द्वारा संयुक्त समिति के निरीक्षण के दौरान पायी गयी कमियों एवं की गयी संस्तुतियों एवं राज्य बोर्ड द्वारा निर्गत कारण बताओ नोटिस में निर्देशों का अनुपालन निम्नवत् पाया गया है:-

Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015	
1. Unit shall install digital instrumentation and automated control systems (PLC) for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increases.	1. Unit found Non-complying. PLC arrangement not installed.
2. Implement nitrogen purging systems to cool reactors as per SOP guidelines.	2. Unit found Non-complying.
3. Install PLC Based Gas Detection Sensors along with Hooters to indicate any flammable vapour leakages.	3. Unit found Non-complying.

उपरोक्त तथ्यों के दृष्टिगत क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा निरीक्षण के समय संयुक्त समिति की आख्या के अनुसार Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015 के बिन्दु संख्या-1, 2 व 3 का अनुपालन उद्योग द्वारा नहीं किये जाने के कारण उद्योग को बोर्ड द्वारा निर्गत कारण बताओ नोटिस दिनांक 11.09.2024 की पुनः विन्य जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन श्री 0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र सं० एच 17155/सी-3/वायु-533/

टी.सी. -12 वी, विभूति खण्ड, गोमती नगर,

T.C.-12 V, Vibhuti Khand, Gomti Nagar,

मु0नगर/24 दिनांक 11.09.2024 द्वारा जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते हैं:-

1. यह कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को बोर्ड से निर्गत सहमति जिसकी वैधता अर्थात् 31.07.2027 है, को निलम्बित (Suspend) किया जाता है।
2. यह कि मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दे।
3. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधियों को तत्काल प्रभाव से बन्द कर दे।

इसके अतिरिक्त मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मेथाडोलॉजी के अनुसार सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर का PI-30, N-1, R-250, S-0.5, LF-1 लेते हुए उद्योग के निरीक्षण दिनांक 05.07.2024 से दिनांक 08.07.2024 तक कुल 04 दिवसों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए ₹0 6,250/- प्रतिदिन की दर से कुल ₹0 25,000/- (₹0 पचीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा उद्योग को निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उद्योग द्वारा विलम्बतम् 15 दिवस में निम्नलिखित निम्नलिखित **Payment Gateway** एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।

**Payment Gateway-** <https://erp.eshiksa.net/DirectFeesv3/Uppcb>

**Nature of Pollution-** AIR Pollution

**EC imposed in compliance-** UPPCB Order में जमा करें। अन्यथा की दशा में अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू-राजस्व की भांति वसूली कराये जाने की कार्यवाही प्रारम्भ कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी, वृत्त-3

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
2. पुलिस अधीक्षक, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कॉर्पोरेशन लि0, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर की जल आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
5. मुख्य पर्यावरण अधिकारी, सेट मैनेजमेंट, डिवाजन, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर की बन्दी सुनिश्चित कराये तथा उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-3



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure - 45

सदस्य संख्या: H19097 / सी-3/ वायु-533 / मुजफ्फरनगर-4 दिनांक: 19/11/2024

ADM(E)/RSP/EB  
पंजीकृत

करोलस्टेट  
मुजफ्फरनगर  
बाक भाग - ईशांतक  
13/11/2024

मै0 विनायक इण्डस्ट्रीज,  
ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड,  
जनपद-मुजफ्फरनगर (7906394928)

जिलाधिकारी  
मुजफ्फरनगर  
25 NOV 2024

यह कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर जोकि कच्चे भाल के रूप में वेस्ट टायर का प्रयोग कर पायरोलिसिस प्रक्रिया द्वारा कचरा, ऑयल, कार्बन ब्लैक तथा स्टील वायर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु प्रदूषण नियंत्रण अधिनियम 1981 यथासंशोधित की धारा-2(K) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-31ए के अन्तर्गत बोर्ड के पत्र दिनांक 11.09.2024 के द्वारा कारण बताओ नोटिस जारी किया गया है। जोकि वर्तमान में प्रभावी है। उक्त कारण बताओ नोटिस के सम्बन्ध में आप द्वारा बोर्ड में प्रेषित प्रत्यावेदन दिनांक 08.10.2024 में अनुपालन से अवगत कराते हुए बिन्दु संख्या 14,15 एवं 16 में निम्नलिखित कार्य कराये जाने का उल्लेख किया गया है कि:-

- 14- That unit is already intalks with PLC consultants and will install the PLC system very soon
- 15- That unit is already intalks with nitrogen purging system consultants and the same will be installed very soon as per SOP issued by CPCB/MoEFF&CC guidelines.
- 16- That unit has ensured all fire fighting measues equipments installed in proper working conditions to prevent any sort of hazard.

तदोपरान्त उद्योग द्वारा बोर्ड में प्रेषित प्रत्यावेदन दिनांक 08.10.2024 का संज्ञान लेते हुए तथ्यों का भौतिक सत्यापन किये जाने हेतु क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा उद्योग का निरीक्षण दिनांक 29.10.2024 को किया गया। निरीक्षण के समय उद्योग उत्पादन नही प्रारंभ किया गया। निरीक्षण के समय उद्योग द्वारा संयुक्त समिति के निरीक्षण के दौरान पायी गयी कमियों एवं की गयी संस्तुतियों एवं राज्य बोर्ड द्वारा निर्गत कारण बताओ नोटिस में निर्देशों का अनुपालन निम्नवत् पाया गया है:-

Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015	
1. Unit shall install digital instrumentation and automated control systems (PLC) for accurate temperature and pressure measurement and process control with safety interlocks to cut off heating in case of temperature or pressure increases.	1. Unit found Non-complying. PLC arrangement not installed.
2. Implement nitrogen purging systems to cool reactors as per SOP guidelines.	2. Unit found Non-complying.
3. Install PLC Based Gas Detection Sensors along with Hooters to indicate any flammable vapour leakages.	3. Unit found Non-complying.

उपरोक्त तथ्यों के दृष्टिगत क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा निरीक्षण के समय संयुक्त समिति की आख्या के अनुसार Recommendations w.r.t. MOEF&CC SOP dated 24.11.2015 के बिन्दु संख्या-1, 2 व 3 का अनुपालन उद्योग द्वारा नहीं किये जाने के कारण उद्योग को बोर्ड द्वारा निर्गत कारण बताओ नोटिस दिनांक 11.09.2024 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र सं0 एच 17155/सी-3/वायु-533/

मु0नगर/24 दिनांक 11.09.2024 द्वारा जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते हैं:-

1. यह कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को बोर्ड से निर्गत सहमति जिसकी वैधता अवधि 31.07.2027 है, को निलम्बित (Suspend) किया जाता है।
2. यह कि मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दे।
3. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधियों को तत्काल प्रभाव से बन्द कर दे।

इसके अतिरिक्त मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर का PI-50, N-1, R-250, S-0.5, LF-1 लेते हुए उद्योग के निरीक्षण दिनांक 05.07.2024 से दिनांक 08.07.2024 तक कुल 04 दिवसों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0 6,250/-प्रतिदिन की दर से कुल रू0 25,000/- (रू0 पचीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है तथा उद्योग को निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उद्योग द्वारा विलम्बतम् 15 दिवस में निम्नलिखित निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।

Payment Gateway- <https://erp.eshiksa.net/DirectFees3/UPPCB>

Nature of Pollution- AIR Pollution

EC imposed in compliance- UPPCB Order में जमा करें। अन्वथा की दशा में अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को भू-राजस्व की शीति यस्तुली कराये जाने की कार्यवाही प्रारम्भ कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी, वृत्त-3

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
2. पुलिस अधीक्षक, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कॉर्पोरेशन लि0, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर की जल आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
5. मुख्य पर्यावरण अधिकारी, टेस्ट मैनेजमेन्ट, डिवीजन, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग मै0 विनायक इण्डस्ट्रीज, ग्राम-शेरनगर, निकट-अलनूर एक्सपोर्ट, जानसठ रोड, जनपद मुजफ्फरनगर की बन्दी सुनिश्चित कराये तथा उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-3



INDIA NON JUDICIAL

Government of Uttar Pradesh



IN-UP58921081163042W

e-Stamp



Certificate No. : IN-UP58921081163042W  
 Certificate Issued Date : 08-Feb-2024 02:31 PM  
 Account Reference : NEWIMPACC (SV)/ up14087504/ GHAZIABAD SADAR/ UP-GZB  
 Unique Doc. Reference : SUBIN-UPUP1408750414006587631644W  
 Purchased by : SHEETALA WASTE MANAGEMENT PROJECT  
 Description of Document : Article 5 Agreement or Memorandum of an agreement  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : SHEETALA WASTE MANAGEMENT PROJECT  
 Second Party : Not Applicable  
 Stamp Duty Paid By : SHEETALA WASTE MANAGEMENT PROJECT  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



Please write in type below this line

**AGREEMENT**

This agreement made on this Day 23<sup>rd</sup> of February 2024 between M/s. VINAYAK INDUSTRIES is registered as a Partnership, having its registered Office at Plot No. VILL. SHERNAGAR, NEAR ALNOOR EXPORTS, JANSATH ROAD, MUZAFFARNAGAR, MUZAFFARNAGAR, 251001, AND its Plant located at Plot No. VILL. SHERNAGAR, NEAR ALNOOR EXPORTS, JANSATH ROAD, MUZAFFARNAGAR, MUZAFFARNAGAR, 251001, (hereinafter called as "FIRST PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors nominees and assigns of the First Part).

AND

*Abhishek Singh*

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**Statutory Alert**

1. The authenticity of this Stamp certificate should be verified at [www.e-stamps.gov.in](http://www.e-stamps.gov.in) or using e-Stamp Mobile App of State, Haryana. Any discrepancy in the details on this Certificate and as available on the website / Mobile Application is invalid.
2. The issue of checking the genuineness is on the users of the Certificate.
3. In case of any discrepancy please refer to the Competent Authority.

M/s. SHEETALA WASTE MANAGEMENT PROJECT(India) a partnership firm registered under the Partnership Act with its registered office at 78/2, Gaur Plaza, Main G.T. Road, LalKuan, GautamBudh Nagar, Uttar Pradesh - 201009, duly registered with UP Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (CHWTSDF) at D-26, D -37 UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206, duly authorized by the UPPCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement ) Rules 2016 and/or the E-Waste (Management) Rules 2016, as amended from time to time, represented by its Director/Partner, (hereinafter called as "SECOND PART" which expression shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the Fuel Oil 6 MTD, Carbon Dust 5 MTD, Steel Wire 3 MTD during the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to this Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at Plant located at VILL. SHERNAGAR, NEAR ALNOOR EXPORTS, JANSATH ROAD, MUZAFFARNAGAR ,MUZAFFARNAGAR,251001 , is enclosed herewith marked as Annexure I.

AND WHEREAS the SECOND PART has represented and assured to First Part that it's Facility D-26, D-37 UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its above-mentioned facility/facilities.

#### SCOPE OF SERVICES (SOS)

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/CPCB. SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, future amendments and latest disposal technologies.
2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various Forms prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.
3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative Quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and to decide parameters for comprehensive analysis and process for disposal. However, it is specifically agreed between the parties that the process details provided by FIRST PART shall be kept confidential and Second Part shall not disclose it to any third party without the First Part's prior written consent.
4. FIRST PART shall provide comprehensive Laboratory Analysis Report from a CPCB approved Laboratory of each type of Hazardous Waste for Finger Print Analysis.

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*Abhishek Singh*



- a. In the event there are differences in the analysis results; FIRST PART shall send its samples to a mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports shall be provided by FIRST PART when there is a change in the Hazardous Waste characteristics, manufacturing process or change in the product mix etc.
  - b. Reports must be provided to SECOND PART via Electronic mail as well as by courier/speed post prior to scheduling pick-up of Hazardous Waste.
5. The comprehensive Laboratory Analysis Report shall determine the disposal Pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition/solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.
6. SECOND PART to lift, transport through authorized vehicles, treat, store and dispose of Hazardous Waste of FIRST PART as per the guidelines prescribed by Pollution Control Board.
7. Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting logistics of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.
  - a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility catering to diverse wastes.
  - b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
  - c. FIRST PART will have to pay actual transport charges to SECOND PART, in case/for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste even after being requisitioned by FIRST PART.
  - d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.
8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags arranged by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
  - a. Container/Bags' weight will also be added to the total weight of the material.
9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
  - a. The SECOND PART/Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.
10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load the containers at the FIRST PART premises.
11. SECOND PART shall indemnify and keep indemnified FIRST PART from all losses, damages, and third-party claims after taking out Hazardous Wastes from the premises of the First Part

*Alexander*

Page 3

*Kapil Sharma*

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vested at the responsibility of FIRST PART.
13. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.
- FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.
14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued thereunder from time to time.
15. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or non-observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Now, therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows: -

- A.1 - This agreement is valid for Five Years from 23- 02- 2024 to 22- 02 - 2029 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.
- A.2 - SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.
- First Part states that it has valid unexpired Water Consent under Section 25/26 of the Water Act, 1974 with Ref No. Awaited . The consent is valid from Awaited
    - Reference Application No. Awaited , Dated Awaited (copy Awaited) for its unit at Plant located a Plot No. KHASRA NO. 127, VILL. BAHADARPUR, TEHSIL SADAR, MUZAFFARNAGAR , 251203 .
  - Also, First Part states that it has valid unexpired Air Consent under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 with Ref No. Awaited . The consent is valid from Awaited
    - Reference Application No. Awaited Dated Awaited (copy Awaited) for its unit at Plant located at Plot No. KHASRA NO. 127, VILL. BAHADARPUR, TEHSIL SADAR, MUZAFFARNAGAR , 251203 .
    - The actual operation of collection/ Transportation/Storage/Treatment/Disposal of Hazardous Waste from First Part will start only after receiving the copy of valid approval of Air/Water/HW Consents from First Part.

*Abhishek Kumar*

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- c. The PAN Number of First Part is AYGPA8235P  
 d. The GST Registration Number of First Part is 09AYGPA8235P1ZY

- A.3 - SECOND PART must legally and safely collect, transport, treat, dispose hazardous waste from FIRST PART during the agreed period per rates agreed while this Agreement is in force and payments made as per agreement terms.
- A.4 - If all the terms and conditions as per the clauses of this Agreement are adhered to by FIRST PART, it will be SECOND PART's responsibility to lift, transport, treat and dispose of the Hazardous Wastes generated by FIRST PART in accordance with prevailing Govt. Rules and FIRST PART shall not have any liability whatsoever in this regard.
- A.5 - The modes of disposal are dependent on the Hazardous Wastes' characteristics and FIRST PART shall not have any liability whatsoever in this regard.
- A.6 - FIRST PART shall use the services of the SECOND PART during the period of this contract to dispose generated hazardous waste at agreed prices, while the agreement is in force.
- a. The User Charges are subject to Annual Revision on the basis of Govt. of India Wholesale Price Index [WPI], (Commodities Index-All India) and once a quarter in the event of escalation of fuel costs and on major price escalations, escalation of fuel costs viz., Power Tariff, change in Disposal Technologies/Method, Wage Hike etc., For the purpose of escalation in fuel cost, 30% of freight rate will be considered as fuel element of the cost.
- A.7 - SECOND PART reserves the right to cancel this Agreement if FIRST PART fails/refuses to pay the bills/dues as per the payment terms applicable to FIRST PART as mentioned in Annexure - I. A Notice period of maximum Fifteen (15) days will be allowed from the date of submission of Invoice. If FIRST PART fails to pay in settlement of the invoice, it shall be liable to pay interest @ 18% per annum and this may also result in cancellation of First Part's Membership, forfeiture of deposit and termination of this Agreement.
- A.8 - This Agreement is on principal-to-principal basis and nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
- A.9 - If any provision of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws, such provisions shall be deemed terminable and the remaining parts and provisions of this agreement shall remain in full force and effect.
- A.10 - Either Part shall have the right to terminate this Agreement upon giving 30 days written notice to the Other Part with a reasonable cause and mutually agreed by both the parties.
- A.11 - It is clearly and expressly understood by and between the parties that the activity of lifting, transportation, treatment, storage and disposal of Hazardous Wastes is an independent contract and it does not come within the purview of the FIRST PART's manufacturing and selling activities.
- A.12 - Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure hereto between FIRST PART and SECOND PART shall be referred to an Arbitrator of repute by SECOND PART. The arbitration proceedings shall be conducted in English and shall take place at Gautam Buddha Nagar, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

*Abhishek*

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A.13 - Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of Gautam Budhha Nagar alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, 23<sup>rd</sup> of February, 2024 at Gautambudha Nagar, UTTAR PRADESH .

For VINAYAK INDUSTRIES

*Alakshya*  
Authorized Signatory  
Name & Designation  
Mobile: \_\_\_\_\_

For Sheetala Waste Management Project

*Kapil*  
  
Director /Partner/Authorized Signatory

Witnesses:

1. Name & Designation  
(Mobile:.....)

1. \_\_\_\_\_  
( Name and Address)

2. Name & Designation  
(Mobile :.....)

2. \_\_\_\_\_  
(Name and Address)

GST: 09AYGPA8235PIZY  
PAN: AYGPA8235P  
Phone: 987008240  
E-Mail:

## ANNEXURE - I

## Waste Management &amp; Handling Service Charge

This annexure is in conjunction with Agreement signed between FIRST PART (M/s. VINAYAK INDUSTRIES LLP UNIT) and SECOND PART- Sheetal Waste Management Project on 23<sup>rd</sup> February of 2024.

First part will pay an amount of INR 14000 plus (+) GST (18%) to second part towards Non-Refundable Lifetime Membership Deposit charge which will be applicable for lifetime for each party from the date of signing of this agreement

## Category - A (Payable Sheetal Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG
1.	HW MS/PVC OIL Drums/Barrels 220 liters	TBA	Rs.3500/-(Three Thousand Five Hundred only )
2.	Used Battery and E-waste Recycle	TBA	Rs. 12/KG + GST (18%)
3.	HW MS/PVC Empty Drums/Barrels 220 liters	TBA	Rs.400/- ( Four Hundred only ) Included GST

## Category - B (Payable by VINAYAK INDUSTRIES LLP UNIT)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG
1	Incinerable: Cotton Waste, Oil Soaked cotton, rubber waste, Hand gloves, Oily-Paint Sludge etc.	TBA	Rs. 14/KG + GST (18%)
2	E-Waste - Dismantle & Segregation,	TBA	Rs. 14/KG + GST (18%)
3	Filter- Air and Oil Filters ( From DC Set )	TBA	Rs. 25/Piece + (18%)
4	PVC and Metal Containers chemicals used / Paint Used / Sludge	TBA	Rs. 12/KG + GST (18%)
5	Empty Barrels/liners contaminated with hazardous chemicals/ wastes	TBA	Rs. 12/K.G + (18%)
6	Chemical Sludge	TBA	Rs. 09.00/K.G + (18%)
7	Transportation		At Actual

*Alaksharas*



VINAYAK INDUSTRIES can also send wastes directly to our Plant.

**PAYMENT TERMS:**

The Customer shall make Full Payment within 15 days.

**TERMS & CONDITIONS:**

- a) If there is no lifting of any Hazardous waste within a quarter, the minimum charges of Rs. 4000.00 plus taxes (GST@18%) is to be paid by the FIRST PART until termination of the agreement.
- b) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and those are not on returnable basis.
- c) FIRST PART shall deliver their waste at SECOND PART unit at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and/ at its own cost. If SECOND PART lifts the material transportation cost shall be borne by FIRST PART plus 10% administration charges. Loading is in scope of FIRST PART.
- d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.
- e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- f) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- g) Payments shall be made through Cheque/NEFT/ RTGS.
- h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc. as applicable from time to time, will be payable by FIRST PART.
- i) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.



*Alshastore*

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या 131229 / सी-3/वायु-471/40 आठ/मुजफ्फरनगर/2018 दिनांक 11/11

सेवा में,  
श्री रामजी एण्टरप्राइजेज,  
ग्राम-शोरनगर, जानसठ रोड,  
मुजफ्फरनगर।

पंजीकृत  
Ann-47

यह कि श्री रामजी एण्टरप्राइजेज, ग्राम-शोरनगर, जानसठ रोड, मुजफ्फरनगर जोकि कच्चे माल के रूप में टायर्स का प्रयोग कर फायरोलिसिस प्रक्रिया द्वारा फर्नेस ऑयल तथा सह-उत्पाद के रूप में कार्बन ब्लैक एवं आयरन का उत्पादन करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है। वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि श्री रामजी एण्टरप्राइजेज, ग्राम-शोरनगर, जानसठ रोड, मुजफ्फरनगर का स्थल निरीक्षण दिनांक 28/11/2018 को क्षेत्रीय कार्यालय, मुजफ्फरनगर के अधिकारियों द्वारा किया गया। निरीक्षण के समय उद्योग संचालित पाया। निरीक्षण के समय पाया गया कि उद्योग में 8 टन/हीट क्षमता की 02 हीटिंग फर्नेस स्थापित है, जिन पर वायु प्रदूषण व्यवस्था के रूप में समुक्त रूप से वेट स्कबर तथा भूतल से लगभग 30 मीटर ऊँची चिमनी स्थापित है। निरीक्षण के समय उद्योग में हीटिंग फर्नेस को क्वर्ड किये जाने हेतु शैड निर्माण के लिए लोहे के पिलर्स लगाने का कार्य चल रहा था। उद्योग में हीटिंग फर्नेस को क्वर्ड करने का कार्य संबंधी कोई कार्यवाही संचालित होती नहीं पायी। उद्योग को पूर्व निरीक्षण दिनांक 14.11.2018 में पाई गई कमियों के आधर पर क्षेत्रीय कार्यालय के पत्र दिनांक 18.11.18 द्वारा निर्देश जारी किये गये थे, जिनका समयबद्ध अनुपालन होता हुआ नहीं पाया गया, न ही उद्योग द्वारा समयानुपालन आख्या प्रेषित की गयी है। उद्योग के विरुद्ध रात्रि में उद्योग संचालित कर वायु प्रदूषण किये जाने की निगरानी कायम में प्राप्त हो रही है। उद्योग को बोर्ड के क्षेत्रीय कार्यालय, मुजफ्फरनगर के पत्रांक 35188/यूपीपीसी मुजफ्फरनगर (यूपीपीसीडी आरओ)/सीटीओ/एयर/मुजफ्फरनगर/2018, दिनांक 02.11.2018 द्वारा प्रदत्त तहसिली आर-81/एमजेडआर/2018, दिनांक 29.12.2018 द्वारा अस्वीकार की जा चुकी है। ज्ञातव्य है कि मुजफ्फरनगर एन आर में आच्छादित है तथा वर्तमान में Graded Response Action Plan (GRAP) लागू है। उक्त प्रकार के उद्योग सब के कारण वायुमयता विपरीत रूप से प्रभावित होना स्वाभाविक है।

यह कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21 के अन्तर्गत राज्य की सहमति बिना संचालनरत उद्योग श्री रामजी एण्टरप्राइजेज, ग्राम-शोरनगर, जानसठ रोड, मुजफ्फरनगर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है जो वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्रावधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

अतः उपरोक्त वर्णित परिस्थितियों में सक्षम अधिकारी की अनुमति से जन स्वास्थ्य एवं पर्यावरण हित में वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम-1981 यथासंशोधित की धारा 31 ए के अन्तर्गत उद्योग श्री रामजी एण्टरप्राइजेज, ग्राम-शोरनगर, जानसठ रोड, मुजफ्फरनगर के विरुद्ध तत्काल प्रभाव से बन्दी आदेश जारी किये जाते हैं -

1. यह कि श्री रामजी एण्टरप्राइजेज, ग्राम-शोरनगर, जानसठ रोड, मुजफ्फरनगर के संचालन / उत्पादन को तत्काल प्रभाव से बन्द कर दें।
2. यह कि सक्षम अधिकारियों से यह अपेक्षा जाती है कि रामजी एण्टरप्राइजेज, ग्राम-शोरनगर, जानसठ रोड, मुजफ्फरनगर क्षेत्र मिलाने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

8077577347  
अधीक्षक (आरओ)

10/11/18  
(निशी कुमार चौहान)  
मुख्य पर्यावरण अधिकारी, (उत्तर-3)  
2/-



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

## APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)  
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]  
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

### Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	MZFN0725RIN0210
Application Date आवेदन तिथि		10/07/2025	
Name of the Applicant आवेदक का नाम	MOHD ADIL		
Mobile No. मोबाइल नंबर	8077094898	Email ID. ईमेल आईडी	uzair.excellent@gmail.com
Date of Birth जन्मतिथि	24/07/1985	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	8690-9754-1941	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	KHASRA NO 510 SALARPUR JANSATH	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	MUZAFFARNAGAR	State राज्य	Uttar Pradesh
District जनपद	MUZAFFARNAGAR	Pin Code पिन कोड	251314
Designation पद	PARTNER	Company Name कंपनी का नाम	DEV ENTERPRISES
Company Address कंपनी का पता	KHASRA NO. 510 JANSATH- MEERAPUR ROAD NEAR SM CONCA	Authorization Letter प्राधिकार पत्र	Download
<b>Details of Existing Well विद्यमान कूप का विवरण</b>			
District जनपद	Muzaffar Nagar	Block ब्लॉक	JANSATH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	510 SALARPUR	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No

Ward No./Holding No. ई संख्या/होल्डिंग संख्या	SALARPUR JANSATH	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download			
Location Coordinates स्थान निर्देशांक	29.320360 77.877597	Google Map गूगल मैप	Download	
<b>Particulars of The Existing Well</b> विद्यमान कूप का व्यौरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	15/06/2025	Type of Well कूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	10			
Housing Pipe If Any पदि कोई है		No		
<b>Strainer Details</b> स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	80.00	85.00	5.00	100.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	80.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Ground Water Level (In meter) भूजल स्तर (मीटर में)	15.50			
<b>Details of Existing Pumping Device</b> विद्यमान पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m <sup>3</sup> /hr) पंप क्षमता (m <sup>3</sup> /hr)	10.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	1.50	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	80.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	30/07/2025	
<b>Details of Utilization of Well</b> कूप के उपयोग का विवरण				
Purpose of the Existing Well विद्यमान कूप का उद्देश्य?	Industrial			
Annual Running Hours वार्षिक उपयोग (घंटे में)	300.00	Annual Days वार्षिक उपयोग (दिनों में)	300	

Daily Running Hours दैनिक उपयोग (घंटे में)	1.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Please Submit Mode of Treatment of Waste Water/Effluent (For Industries) अपशिष्ट जल की उपचार प्रणाली भरें (उद्योग हेतु)	NO INDUSTRIAL EFFLUENT SHALL BE DISCHARGED AND TREATED VIA ETP AND DOMESTIC EFFLUENT DISCHARGE THROUGH SEPTIC TANK	Please Mention Whether Obtained NOC from Uttar Pradesh Pollution Control Board for Discharge of Effluent/Waste Water or Not? कृपया उल्लेख करें कि क्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से अपशिष्ट प्रवाह/अपशिष्ट जल प्रवाह हेतु अनापत्ति प्रमाण पत्र प्राप्त कर लिया गया है अथवा नहीं	Yes
Upload NOC अनापत्ति प्रमाणपत्र अपलोड करें	Download	Length of Section Pipe (in Meter) संस्थान पाइप की लंबाई (मीटर में)	80.00
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Maximum Allowable Annual Extraction of Ground Water:			3000.00
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-58-0086058	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	14/06/2025
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	13/06/2030	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Micro		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No

Declaration by the Applicant  
 आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..  
 मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रेशन अस्वीकृत/निरस्त किए जाने योग्य होगा।

**I Agree/मैं सहमत हूँ**

**Note/नोट**

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction / alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
  - (a) Document showing proof of ownership of land;
  - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
  - (c) Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b)and(c).
  - (d) Affidavit referred to in item no. 7(a)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



**Issue Date- 07<sup>th</sup> July 2025**

**Validity- Up to 07<sup>th</sup> October 2025**

**Membership Number- UPWMP/KNP/HzW/ICHW-TSDF -2555.**

**To,**

**M/s. DEV ENTERPRISES**

Khasra No. 510, Jansath-Meerapur Road,

Vil. Salarpur, Muzaffarnagar, 251314

### **PROVISIONAL MEMBERSHIP CERTIFICATE**

We thank you for your enrolment as an esteemed member of Re Sustainability Limited at our ICHW-TSDF located at Kumbhi, Kanpur Dehat.

Further you are welcomed by Re Sustainability as a provisional member of Uttar Pradesh Waste Management Project, Kumbhi Kanpur Dehat for utilizing services of our Integrated Common Hazardous Waste Treatment, Storage & Disposal Facility [ICHW-TSDF] for disposal of Hazardous Waste being generated from your premises in environmentally sound manner.

You are requested to complete the following steps and begin active disposal of wastes-

1. Submission of Hazardous Waste generation types, quantity and categorization as per *"Hazardous & Other waste (Management and Transboundary movement) Rules - 2016"* to complete the membership.
2. Submission of Hazardous Waste Comprehensive Analysis report as per the all parameters and standards prescribed by CPCB in the guidelines of Hazardous waste Management series: *Hazwams/32/2005-2006*.
3. Service Agreement.

We will provide all the possible guidance and assistance to enable you to complete the aforesaid formalities. Once the above formalities are done we will provide you the permanent membership certificate.

Sincerely, **BASANT  
KUMAR**

Digitally signed by BASANT  
KUMAR  
Date: 2025.07.07 15:00:31  
+05'30'

For **Uttar Pradesh Waste Management Project**,  
[A Division of Re Sustainability Limited]

**Authorized Signatory**



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

1740

23-12-24

संदर्भ संख्या: H 21200 / सी-3 / वायु 576 / 2024 / AD/CE/RO/PS दिनांक: 13 / 12 / 2024

सेवा में,  
 मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज,  
 ग्राम-शेरनगर, जानसठ रोड,  
 जनपद-मुजफ्फरनगर (9897014650)

**वृते जिलाधिकारी**  
 मजफ्फरनगर

पंजीकृत  
 Annexure-50

यह कि उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर जोकि कच्चे माल के रूप में वेस्ट टायर का प्रयोग किने प्रायुर्विहित प्रक्रिया द्वारा फ्यूल ऑयल, कार्बन ब्लैक तथा स्टील वायर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-2(K) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की धारा-31ए के अन्तर्गत बोर्ड के पत्र दिनांक 11.09.2024 के द्वारा कारण बताओ नोटिस जारी किया गया है। जोकि वर्तमान में प्रभावी है। उक्त कारण बताओ नोटिस के सम्बन्ध में क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा उद्योग का निरीक्षण 09.10.2024 को किया गया। परन्तु निरीक्षण के समय उद्योग का मुख्य द्वार बन्द पाया गया। उद्योग द्वारा राज्य बोर्ड से निर्गत कारण बताओ नोटिस दिनांक 11.09.2024 की तामीला दिनांक 20.11.2024 को करा दिया गया है। उद्योग द्वारा कोई प्रतिउत्तर/अनुपालन आख्या प्रेषित नहीं किये जाने के कारण क्षेत्रीय अधिकारी मुजफ्फरनगर के पत्र दिनांक 10.12.2024 एवं 13.12.2024 द्वारा उद्योग को बोर्ड द्वारा निर्गत कारण बताओ नोटिस दिनांक 11.09.2024 की पुष्टि किये जाने की संस्तुति की गयी है।

अतएव जनहित एवं जन सन्धारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त बोर्ड के पत्र सं0 एच 17158/सी-3 / वायु-576/मु0नगर/24 दिनांक 11.09.2024 द्वारा जारी कारण बताओ नोटिस के निर्देशों की पुष्टि कर निम्नलिखित बन्दी आदेश तत्काल प्रभाव से जारी किये जाते है:-

1. यह कि उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर जानसठ रोड, जनपद मुजफ्फरनगर को बोर्ड से निर्गत सहमति जिसकी वैधता अवधि 31.07.2025 है, को निलम्बित (Suspend) किया जाता है।
2. यह कि मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दे।
3. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर, जानसठ रोड, जनपद मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।

उक्त के अतिरिक्त मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सीपीसीपी द्वारा विकसित की गयी मैथाडोलीजी के अनुसार उद्योग मै0 ए0आर0जी0 रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, जानसठ रोड, मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त संयुक्त समिति द्वारा किए गए निरीक्षण दिनांक 05.07.2024 से बोर्ड द्वारा किए गए निरीक्षण दिनांक 09.10.2024 तक की अवधि तक उल्लंघनकारी दिवस मानते हुए रु0 6250/- प्रतिदिन की दर से कुल 97 दिवसों हेतु कुल रु0 6,08,250/- (रु0 छह लाख छह हजार दो सौ पचास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिशेषित की जाती है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति धनराशि को उद्योग द्वारा विलम्बतम् 15 दिवस में निम्नलिखित Payment Gateway एवं विवरण के माध्यम से जमा किया जाना सुनिश्चित किया जाये।

Payment Gateway- <https://erp.eshiksa.net/Directfeesv3/Uppcb>

Nature of Pollution- AIR Pollution

EC imposed in compliance- UPPCB Order में जमा करें। अन्यथा की दशा में अधिशेषित पर्यावरणीय क्षतिपूर्ति की धनराशि को मू-राजस्व की भाँति वसूली कराये जाने की कार्यवाही प्रारम्भ कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

पर्यावरण अभियन्ता  
 प्रभारी, वृत्त-3

टी.सी. - 12 वी, विभुति खण्ड, गोमती नगर,  
 लखनऊ - 226 010  
 दूरभाष : 0522-2720828, 2720831  
 ई-मेल : info@uppcb.com  
 वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
 Lucknow - 226 010  
 Phone : 0522-2720828, 2720831  
 E-mail : info@uppcb.com  
 Website : www.uppcb.com

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1 जिलाधिकारी, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै० ए०आर०जी० रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर, जानसठ रोड, ग्राम-सालारपुर, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
- 2 पुलिस अधीक्षक, मुजफ्फरनगर को इस अनुरोध के साथ कि कृपया संबंधित अधीनस्थ को उद्योग मै० ए०आर०जी० रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर, जानसठ रोड, ग्राम-सालारपुर, जनपद मुजफ्फरनगर को तत्काल बन्दी सुनिश्चित कराये जाने हेतु निर्देशित करने का कष्ट करें।
- 3 अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ०प्र० पावर कार्पोरेशन लि०, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै० ए०आर०जी० रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर, जानसठ रोड, शेरनगर जानसठ रोड, जनपद मुजफ्फरनगर की विद्युत आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
- 4 अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर को इस निर्देश के साथ कि कृपया उद्योग मै० ए०आर०जी० रबर प्रोसेस्ड ऑयल इण्डस्ट्रीज, ग्राम-शेरनगर, जानसठ रोड, ग्राम-सालारपुर, जनपद मुजफ्फरनगर की जल आपूर्ति तत्काल विच्छेदित कराना सुनिश्चित करें।
- 5 पर्यावरण अभियन्ता, प्रभारी वेस्ट मैनेजमेन्ट, डिवीजन, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 6 क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उद्योग की बन्दी सुनिश्चित कराये तथा उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में अनुपालन आख्या बोर्ड मुख्यालय प्रेषित करें।

*Pace*

पर्यावरण अभियन्ता  
प्रभारी, वृत्त-3

**1742**

Original Application No. 269/2024 Sanavvar Vs State of U.P & Ors.

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From: Pradeep Misra (pradeepmisra@yahoo.com)

To: rkhranalegal@gmail.com; advpriyankaswami@gmail.com; adv\_rajkumar@yahoo.com; utkarsh.sharma7@gmail.com; abhinav.legal@gmail.com; narenderpalsingh@gmail.com; kapilaik@yahoo.co.in

Date: Wednesday, July 23, 2025 at 09:28 AM GMT+5:30

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Sir/Madam,

Please find attached the Reply Affidavit on behalf of UP Pollution Control Board

With Regards,

**(PRADEEP MISRA)**



Sanavvar Reply.pdf  
20 MB

**1742**